

**BEFORE THE NATIONAL GREEN TRIBUNAL****SITTING AT KOLKATA****ORIGINAL APPLICATION NO. 150 OF 2022****IN THE MATTER OF:**

PI VANRAMCHHUANGI

**.....APPLICANT****VERSUS**

UNION OF INDIA AND OTHERS

**.....RESPONDENTS****INDEX**

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BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 150 OF 2022

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

.....**APPLICANT**

**VERSUS**

UNION OF INDIA AND OTHERS

.....**RESPONDENTS**

**REJOINDER TO THE COUNTER AFFIDAVIT FILED BY**  
**RESPONDENT NO. 2 TO RESPONDENT NO 5 STATE OF**  
**MIZORAM**



**MOST RESPECTFULLY SHOWETH:**

I, Pi Vanramchhuangi, aged about 62 years, resident of Chaltlang Dawrkawn, Aizwal, Mizoram do hereby solemnly affirm and declare as under:

1. That the deponent is the applicant in the present application and as such is competent enough to swear the present affidavit.
2. That before providing parawise reply, applicant would like to highlight some facts and circumstances before this Hon'ble Court by way of filing Preliminary submissions:

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### Preliminary Submissions

- a. That it is also respectfully submitted that in the year 1955, the Mizo District (Forest) Act, 1955 was enacted. **True copy of the Mizo District (Forest) Act 1955 is annexed and marked hereto as Annexure A-12**
- b. That on dated 29/02/1956 preliminary notification as required under Section 15 of the Mizo District (Forest) Act, 1955, was published in the Official bulletin of the Council "Zoram Hriattrna", inter alia, declaring certain regions as Council Reserved Forest. **True copy of the preliminary notification dated 29/02/1956 is annexed and marked hereto as Annexure A-13.**
- c. That after preliminary notification was published, Government of Mizoram published Final Notification dated 28/01/1965. **True copy of the Final Notification 28/01/1965 is annexed and marked hereto as Annexure A-14.**
- d. That the Secretary, State of Mizoram vide an affidavit dated 22/02/1997 submitted an affidavit before the Honble Supreme Court of INDIA wherein the Govt of Mizoram provided the Status

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Report on behalf of Government of Mizoram on the follow up action taken as per interim direction in Order. Dated 12/12/1996 of Honble Supreme Court of INDIA in Writ Petition (Civil) No. 202 of 1995.

It is respectfully submitted that as per the said affidavit also the Government of Mizoram has treated the area in question as FOREST only.

**True copy of the Affidavit filed by Secretary, State of Mizoram in Writ Petition (Civil) No. 202 of 1995 is annexed and marked hereto as Annexure A-15.**

- e. That vide its final judgment and order dated 27.01.2021 issued in Writ Petition (Civil) No. 45 of 2017 the Hon'ble Single Judge of Honble Guwahati High Court, inter alia, quashed and set aside Order 05.08.2016 issued by the Chief Secretary to the Government of Mizoram and the Notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955.
- f. That vide Writ Appeal No. 274 of 2022, the Writ petitioner assailed the impugned Judgment and Order dated 27/01/2021

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issued in Writ Petition (Civil) No. 45 of 2017. It is respectfully submitted that the Honble Division Bench of Hon'ble Guwahati High Court stayed the operation of Order dated 27/01/2021.

- g. Further it is also pertinent to mention here that after the quashing of the Riverine Reserved Forest Notification dated 18/01/1965 by the Honble Guwahati High Court a meeting of Senior Forest Officers headed by PCCF (HoD) and Principal Secretary, Govt of Mizoram took place. For the sake of convenience of this Honble Court relevant part of the said Minutes of Meeting is reproduced hereinbelow:

"A meeting of Senior Forest Officers was held on 22nd June 2021 at 11:00 AM in the Conference Room of PCCF Office to discuss the order dated 27.01.2021 of Hon'ble Gauhati High Court concerned with Riverine Reserved Forests & Road side Reserved Forests(Aijal to Silchar Via Sairang). The meeting was chaired by PCCF (HoD) and Principal Secretary, EF&CC Department. The list of participants is at the Annexure-1.

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PCCF (HOD) and Principal Secretary welcomed all the participants in the meeting and highlighted the importance of maintaining ecological stability in Mizoram. With permission of the chair, APCCF & Nodal officer (FC) presented the details of actions taken by the department in respect of the order of the Hon'ble High Court. He reiterated that the notifications of the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) have been quashed by the order.

Thereafter, various issues concerned with management of forests in view of the said order were discussed. After detailed deliberations, the following recommendations were made:

Useful directions were given by Hon'ble Supreme Court on the important issue of Forest Conservation in their judgement dated 12.12.1996 passed in WP(C) no. 202/1995 in the matter of T.N. Godavarman Thirumulkpad versus Union of India and others with WP(C) No. 171/1996 Environmental

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Awareness Forum versus State of Jammu & Kashmir and others. Hon'ble Supreme Court directed that provisions of Forest Conservation Act, 1980 must apply to all forest irrespective of the nature of ownership or classification thereof. It was a landmark judgement passed by the Hon'ble Supreme Court aimed at strict and effective implementation of the Forest Conservation Act, 1980. The judgement provided a definite direction for defining the forest and the forest land for the purpose of deciding the applicability of the Forest Conservation Act, 1980 and its subsequent amendment made from time to time.

The Hon'ble Supreme Court directed that the word "Forests" must be understood according to its dictionary meaning. This description covers all statutorily recognized forests, whether designated as reserved, protected or otherwise for the purpose of section-2 of the Forest Conservation Act. The term "Forests land", occurring in Section 2 will not

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only include \*\*Forests" as understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership. So, first of all, it was attempted to list out all documents (Government Records) where Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) have been mentioned as forests. The followings are the key relevant documents available in our office. The copies are enclosed.

2. In pursuance of Hon'ble Supreme Court order in WP(C) no 202 of 1995 in the matter of T.N. Godavarman Thirumulkpadversus Union of India and others, an expert committee was constituted by the State Government of Mizoram to identify the then Forest Areas.

Subsequently, an affidavit was filed by the State Government in the Hon'ble Supreme Court mentioning the details of forest areas in Mizoram. The affidavit is a Government record. In that report

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i.e. affidavit, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) has been shown as Forests. So, in view of the order of Hon'ble Supreme Court, Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue to be as Forests unless any change is made in the affidavit in concurrence with Hon'ble Supreme Court. So long as the affidavit prevails, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue to remain as Forests.

Unless and until the affidavit is modified with approval of Hon'ble Supreme Court, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue as Forests and as such, it may be difficult to implement the order of 27/01/2021 of Hon'ble Gauhati High Court....

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..... 6. Officers were of the view that notification dated 28.01.1965 has been quashed by the Hon'ble High Court. However, in the order, it has not been explicitly stated that the notification dated 16.4.1956 has also been quashed. So one view is that the notification dated 16.4.1956 still stands and notification dated 28.01.1965 has been quashed on the grounds of procedural lapses.

As the notification dated 16.4.1956 stands and as the status of RRF has been mentioned as forest in the notification and as it is a Government record, therefore the status of RRF may continue to remain as forest in view of the order of Hon'ble Supreme Court dated 12.12.1996.

As per the order of Hon'ble Supreme Court, the term "Forests land", occurring in Section 2 will not only include "Forests" as understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership."

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**True copy of the Minutes of Meeting dated 22/06/2021 signed by PCCF (HoD), State of Mizoram is annexed and marked hereto as Annexure A-16.**

- h. It is respectfully submitted that recently Hon'ble Division Bench of Guwahati High Court vide its Order dated 16/10/2023 disposed the Writ Appeal No. 274 of 2022 as 'disposed of as withdrawal'. It is pertinent to mention here that vide the said Order the Honble Guwahati High Court also vacated Ad Interim Stay Order passed by the Honble Court. **True Copy of the Order dated 16/10/2023 is annexed and marked hereto as Annexure A-17.**
- i. That deponent herein also wishes to apprise this Honble Court on the dubious role played by the Government of Mizoram in protecting the ecology, flora and fauna, biological diversity of the Riverine Reserved Forests of State of Mizoram.
- j. It is respectfully submitted that it is crystal clear from the minutes of meeting held on dated 22/06/2021 that Senior Forest officers concluded that filing of appeal by the Government of

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Mizoram against the Order of Honble Gauhati High Court may be expedite.

- k. That in furtherance of the same the State filed a Writ Appeal No. 06 of 2021 before the Aizawl Bench of Gauhati High Court. As per the data available on the website of the Gauhati High Court deponent has learnt that the Honble Court issued the Notice on Writ Appeal No. 06 of 2021 on 21/07/2022.

However, under the mysterious circumstances, the Government of Mizoram withdrew the said Writ Appeal on dated 09/11/2022. It is important to mention here that vide its order dated 09/11/2022 the Honble High Court allowed the withdrawal of the said appeal on the ground that State want to file a fresh appeal, however, till date no appeal has been filed thereafter.

**True copy of the Order dated 21/07/2022 issued in Writ Appeal No. 06 of 2021 is annexed and marked hereto as Annexure A-18.**

**True copy of the Order dated 09/11/2022 issued in Writ Appeal No. 06 of 2021 is annexed and marked hereto as Annexure A-19.**

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Applicant herein also wishes to apprise this Honble Court that after the withdrawal of the Writ Appeal No. 06 of 2021 filed by State of Mizoram, an NGO also filed the Writ Appeal No. 274 of 2022 before the Honble Gauhati High Court but the said NGO for the reason best known to them also withdrew the said Writ Appeal.

I. It is respectfully submitted that filing and withdrawing of the Writ Appeals before the Constitutional Court clearly shows that all is not well within the State, hence the deponent requests urgent intervention of this Honble Apex Green Court of world's largest democracy to protect the Ecology, biological diversity of the Forests of State of Mizoram.

m. In view of the fact that not only the preliminary notification dated 29/02/1956 still prevails but the Affidavit filed by the State of Mizoram before the Honble Supreme Court of INDIA provides the area in question as 'RESERVED FOREST" (and the same has not been modified till date), applicant herein wishes to rely on the judgment and order issued by Honble High Court of Judicature of Andhra Pradesh in "M/s Colorock Private Limited Versus Director of Mines and Geology, Govt of AP and others".

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It is respectfully submitted that in the said case, the Honble High Court held the following:

"Merely because land is not described as forest land in the revenue accounts the same cannot be treated as not being forest land. The matter has now to be decided keeping in mind the actual nature of the land and not merely by the description in the revenue accounts. It may be that any positive description of the land as forest land in the revenue account may help the court in treating the land as forest land but in the absence of such description the evidence of the actual nature of the land may also led to the conclusion that the land is in it's true nature forest land.

Such an inference can certainly be raised on the facts of this case from 2 important circumstances. Firstly the preliminary notification under Section 4 of the Andhra Pradesh forest act shows even without a final

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notification under section 15 that according to the expert opinion of the forest department of the state government the land can be treated as forest land and further be reserved as in when a notification issued under section 15 as forest land extinguishing all private rights such as rights of way water rights etc, in the land. The second the second piece of material before the court is the description of the land as konda (hill or hill rock) in the revenue accounts the view of the forest department of the state government that the land is forest land for the purposes of Section 2 (ii) of the central act is therefore based on sufficient material and cannot be treated as invalid."

**True copy of the judgment and order issued by Honble High Court of Judicature of Andhra Pradesh in "M/s Colorock Private Limited Versus Director of Mines and Geology, Govt of AP and others" is annexed and marked hereto as Annexure A-20.**

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### PARAWISE REPLY TO PRELIMINARY SUBMISSIONS

3. That in reply to the contents of Para 3 and 4 of the Counter Affidavit, applicant wishes to state that the same are matter of records, however it is respectfully submitted in letter dated 02.08.2010 (annexure R-1 ) the approval of Ministry of Development of North Eastern region was granted subject to certain conditions. The applicant wishes to highlight one of following condition that one of the condition was stating in point no. 2 (b) "*The Sports and Youth services Department, Govt of Mizoram should follow all codal formalities while executing the project*". It is respectfully submitted of Ministry of Environment, conducted a site inspection on 20.01.2023 and as such submitted a site inspection report. It is respectfully submitted that the construction of Mini sport complex by Mizoram sport council is located adjacent to the Tlawng river which is around 30-50 m from the river or inside the riverine reserve forest. The Inspection report further states that the mini sports complex is housed in 4 hectare of the RRF and is very near to the source of Tlawng river. Furthermore, it is also important to mention here that in the encroached forest land the Govt. of Mizoram has also constructed an indoor stadium, pavilion, football field (with racing track), one academic building, hall, multipurpose

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hall, staff quarters, principal quarters etc. It is clearly mentioned in the site of inspection report that all the building structures fall within half a mile of RRF and has been done without forest clearance.

4. That in reply to the contents of Para 5, 6 and 7 of the Counter Affidavit, applicant wishes to state that the cause of action in the present case is a recurring cause of action. Hence, the Original application is within the period of limitation as provided under the provisions of National Green tribunal act 2010.

The applicant wishes to submit herein that in *Doaba Paryavarn Samiti's case (OA NO. 327 OF 2015) the Principal Bench of this Tribunal while dealing with the issue of limitation in the application under Section 14 and Section 15(b) and (c) read with Section 18(1) and (2) of the NGT Act, 2010 for the relief seeking ban on the flying of the helicopter at Kedarnath Wildlife Sanctuary, Uttarakhand and direction to the Union of India and State of Uttarakhand to declare eco-sensitive zone of Kedarnath Wildlife Sanctuary, Uttarakhand and such other appropriate reliefs engaged itself with the exercise of interpreting the terms "cause of action first arose, recurring cause of action, continuous cause of action", and considering the factual matrix of the case observed that though the helicopter*

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service has started years back and applicant approached the Tribunal in the year 2015 with the contention that the helicopter were flying without permission of the Board and in a manner which has serious effect on flora and fauna and the eco-system, ecosensitive zone of the sanctuary and biodiversity thereof, "each flight would be an independent cause of action which will be a recurring cause of action, where the expression 'Cause of action first arose' appearing under Section 14(3) of the Act would not be attracted and renders the remedy of the applicant as barred by time."

Further it also important to mention here that In Hanumanthappa's case the Hon'ble Supreme Court vetted the use of phrase "first arose" in article 58 of the Schedule to the Limitation Act, 1963 and made following observations: While enacting Article 58 of the 1963 Act, the legislature has designedly made a departure from the language of Article 120 of the 1908 Act. The word "first" has been used between the words "sue" and accrued". This would mean that if a suit is based on multiple causes of action, the period of limitation will begin to run from the date when the right will not give rise to fresh cause and the suit will be liable to be

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*dismissed if it is beyond the period of limitation counted from the day when the right to sue first accrued.*

*Also, "Cause of action" as understood in legal parlance is bundle of essential facts necessary to be proved by the claimant to the relief before he can succeed. Thus, these are entire set of facts which give rise to an enforceable claim. Naturally, therefore the facts asserted in the application seeking relief need to be read in its entirety and not piecemeal to find out therefrom what would have prompted the applicant to seek reliefs as sought.*

That for the sake of convenience of this court relevant part of the Forward foundation case is reproduced here under para nos. 23, 24, 30 and 31 in the Judgment delivered by the Principal Bench in the Forward Foundation's case (O.A. No. 222/2014):

Now, we would deal with the concept of recurring cause of action. The word 'recurring' means, something happening again and again and not that which occurs only once. Such reoccurrence could be frequent or periodical. The recurring wrong could have new elements in addition to or in substitution of the first wrong or when 'cause of

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action first arose'. It could even have the same features but its reoccurrence is complete and composite. The recurring cause of action would not stand excluded by the expression 'cause of action first arose'. In some situation, it could even be a complete, distinct cause of action hardly having nexus to the first breach or wrong, thus, not inviting the implicit consequences of the expression 'cause of action first arose'. The Supreme Court clarified the distinction between continuing and recurring cause of action with some finesse in the case of M.R. Gupta v. Union of India, (1995) 5 SCC 628, the Court held that: "The appellant's grievance that his pay fixation was not in accordance with the rules, was the assertion of a continuing wrong against him which gave rise to a recurring cause of action each time he was paid a salary which was not computed in accordance with the rules. So long as the appellant is in service, a fresh cause of action arises every month when he is paid his monthly salary on the basis of a wrong computation made contrary to rules. It is no doubt true that if the appellant's claim is found correct on merits. He would be entitled to be paid

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according to the properly fixed pay scale in the future and the question of limitation would arise for recovery of the arrears for the past period. In other words, the appellant's claim, if any, for recovery of arrears calculated on the basis of difference in the pay which has become time barred would not be recoverable, but he would be entitled to proper fixation of his pay in accordance with rules and to cessation of a continuing wrong if on merits his claim is justified. Similarly, any other consequential relief claimed by 43 him, such as, promotion etc. would also be subject to the defence of laches etc. to disentitle him to those reliefs. The pay fixation can be made only on the basis of the situation existing on 1.8.1978 without taking into account any other consequential relief which may be barred by his laches and the bar of limitation. It is to this limited extent of proper pay fixation the application cannot be treated as time barred since it is based on a recurring cause of action. The Tribunal misdirected itself when it treated the appellant's claim as 'one time action' meaning thereby that it was not a continuing wrong based on a recurring cause of action. The claim to be paid the correct

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salary computed on the basis of proper pay fixation, is a right which subsists during the entire tenure of service and can be exercised at the time of each payment of the salary when the employee is entitled to salary computed correctly in accordance with the rules. This right of a Government servant to be paid the correct salary throughout his tenure according to computation made in accordance with rules, is akin to the right of redemption which is an incident of a subsisting mortgage and subsists so long as the mortgage itself subsists, unless the equity of redemption is extinguished. It is settled that the right of redemption is of this kind. (See Thota China Subba Rao v. Mattapalli Raju, AIR (1950) FC 1."

31. The Continuing cause of action would refer to the same act or transaction or series of such acts or transactions. The recurring cause of action would have an element of fresh cause which by itself would provide the applicant the right to sue. It may have even be de hors the first cause of action or the first wrong by which the right to sue accrues. Commission of breach or infringement may give recurring and fresh cause of action with each of such

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infringement like infringement of a trademark. Every rejection of a right in law could be termed as a recurring cause of action. [Ref: Ex. Sep. Roop Singh v. Union of India, 2006 (91) DRJ 324, 44 Bengal Waterproof Limited v. Bombay Waterproof Manufacturing Company, (1997) 1 SCC 99].

Also, the applicant would like to mention here that section 15 of NGT act, 2010 which reads as under:

15. Relief, compensation and restitution—

(1) the Tribunal may, by an order, provide— (a) relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance); (b) for restitution of property damaged; (c) for restitution of the environment for such area or areas, as the Tribunal may think fit.

(2) The relief and compensation and restitution of property and environment referred to in clauses (a), (b) and (c) of sub-section (1) shall be in addition to the relief paid or payable under the Public Liability Insurance Act, 1991 (6 of 1991).

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(3) No application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose: Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days.

(4) The Tribunal may, having regard to the damage to public health, property and environment, divide the compensation or relief payable under separate heads specified in Schedule II so as to provide compensation or relief to the claimants and for restitution of the damaged property or environment, as it may think fit.

(5) Every claimant of the compensation or relief under this Act shall intimate to the Tribunal about the application filed to, or, as the case may be, compensation or relief received from, any other court or authority.

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In light of legal principles as quoted above, it is respectfully submitted that construction activities done by the Govt. of Mizoram within the forest that too without taking any forest clearance, have generated serious adverse effects on flora and fauna and ecosystem, wildlife, biodiversity and environment of the forest and such has given rise to an independent cause of action which will be recurring cause of action, hence the present application is well within the period of limitation of section 14 of National Green Tribunal act, 2010.

5. In reply to the contents of para no. 8 applicant deny that the construction land didn't fall within the purview of reserve forest land and have come under the category of partly levelled land. It is respectfully submitted that on dated 29/02/1956 preliminary notification as required under Section 15 of the Mizo District (Forest) Act, 1955, was published in the Official bulletin of the Council "Zoram Hriattrna", inter alia, declaring certain regions as Council Reserved Forest. Further, it is also respectfully submitted that the state of Mizoram has filed an affidavit in writ petition civil no. 202 of 1995 in Hon'ble Supreme Court of India wherein the

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state of Mizoram on affidavit has submitted that the area in question is forest land.

6. In reply to the contents of para no. 9 the applicant deny that the construction land amounted to being "**revenue land**" belongs to state of Mizoram. Further, it also denied that the construction land was "**partly levelled land**" and falls outside the purview of "Tlawnghnar reserve forest"
7. In reply to the contents of para no. 10 the applicant deny the contents of the paragraph are denied as the same the false, frivolous and baseless.
8. In reply to the contents of para no. 11 the applicant states that it is a matter of record.
9. In reply to the contents of para no. 12 the applicant states that despite of the withdrawal of the writ petition no. 274/2022 and despite of the fact that vide its order dated 16.10.2023, the Hon'ble Guhawati high court has vacated the status quo as regard the condition of forest qua the notification dated 21.01.1965, the area in question shall remain as forest land because of following reasons:

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a) That on dated 29/02/1956 preliminary notification as required under Section 15 of the Mizo District (Forest) Act, 1955, was published in the Official bulletin of the Council "Zoram Hriattrna" , inter alia, declaring certain regions as Council Reserved Forest.

b) After the quashing of the Riverine Reserved Forest Notification dated 18/01/1965 by the Honble Guwahati High Court a meeting of Senior Forest Officers headed by PCCF (HoD) and Principal Secretary, Govt of Mizoram took place.

It is respectfully submitted the said minutes of meeting clearly states the following

"As the Notification dated 16.04.1956 stands and as the status of RRF has been mentioned as forest in the notification and as it is government record, hence the status of RRF may continue to remain as forest in view of the order of Hon'ble Supreme Court of India dated 12.12.1956.

c) In pursuance of Hon'ble Supreme Court order in WP(C) no. 202 of 1995 in the matter of T.N. Godavarman Thirumulkpad versus Union of India and others, an expert committee was constituted by the State Government of Mizoram to identify the then Forest

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Areas. Subsequently, an affidavit was filed by the State Government in the Hon'ble Supreme Court mentioning the details of forest areas in Mizoram. The affidavit is a Government record. In that report i.e. affidavit, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) has been shown as Forests. So, in view of the order of Hon'ble Supreme Court, Riverine Reserved Forests and Road Side Reserved Forests {Aijal to Silchar via Sairang) may continue to be as Forests unless any change is made in the affidavit in concurrence with Hon 'ble Supreme Court. So long as the affidavit prevails, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue to remain as Forests.

10. In reply to the contents of para no. 13 the applicant denies the same for being false, frivolous and baseless.
11. In reply to the contents of para no. 14 the applicant states that it is matter of record.
12. In reply to the contents of para no. 15 the applicant requests this Hon'ble court to reject the prayer made in the said paragraph.

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13. In reply to the contents of para no. 16 the applicant denies the contents of the paragraph.

### REJOINDER TO THE PARAWISE REPLY ON MERIT

14. That in reply to para no. 17, it is respectfully submitted that the no counter argument has been made by the respondent hence no rejoinder.
15. That in reply to para no. 18, the applicant denies the said contents and once again reiterate the contents made in para no.4 of the Original application.
16. That the applicant deny the contents of para no.19 and reiterate the paras in point no. 5 of the original application regarding jurisdiction of this Hon'ble court.
17. In reply to para no.20 (a) applicant wish to deny the contents of the same and as such reiterate the same preliminary submissions as mentioned above.
18. In reply to para no. 20 (b) applicant wish to deny the same and as such reiterate the same preliminary submissions as mentioned above.

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19. In reply to para no.20(c), 20(d) and 20(e) applicant wish to deny the same.

20. In reply to para no. 21 applicant wish to deny the same.

21. In reply to para no. 22 applicant wish to deny the same.

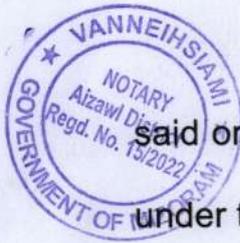
22. In reply to para no. 23 applicant wish to deny the same. It is respectfully submitted that as mentioned in the preliminary submissions of the present original application is within limitation as provided under section 14 of the National Green Tribunal act, 2010.

23. In reply to para no. 24 applicant requests to reject the contents of said para and as such allow the prayers mentioned in the prayer clause of Original application.

24. In reply to para no. 25 applicant wish to deny the contents of the said para and allow the prayers mentioned in the prayer clause of Original application.

25. In reply to para no. 26 applicant deny the contents of said para and as mentioned in the preliminary submission states that the

*Chuanab*  
VAN RACHHUI ANGI



said original application is within the limitation period as provided under the National Green Tribunal Act, 2010.

26. In reply to the contents of para no. 27 applicant requests this Hon'ble Court to provide no liberty to file any additional reply in the present case.

*Shuanis*  
Deponent

Verification

Verified on 31/10/2023 that the contents of paras mentioned above are true and correct and nothing material has been concealed therein.

*Shuanis*  
Deponent

*Ramdin Mawii*  
31/10/23  
C. RAMDIN MAWII  
Advocate  
Aizawl : Mizoram

*Shuanis*  
31/10/23  
VANNEIHSIAMI  
Advocate & Notary Public  
Aizawl : Mizoram

Notarial Registration  
No. 1/10  
Dt. 31/10/23

AUTONOMOUS DISTRICT COUNCILS  
SUPPLEMENT

TO

The Assam



Gazette

PUBLISHED BY AUTHORITY

No.21

Shillong, Wednesday, August 31, 1955

*Separate binding is given to this Part in order that it may be filed as a separate compilation*

The 24th August 1955

**No.TAD/R/62/54.**—In pursuance of paragraph 11 of the Sixth Schedule to the Constitution of India, the following Act of the Mizo District Council, which received the assent of the Governor of Assam, is hereby published for general information:—

ACT No.IV of 1955

THE MIZO DISTRICT (FOREST) ACT, 1955

(Passed by the Mizo District Council)

(Received the assent of the Governor of Assam on the 22nd August 1955)

[ Published in the Assam Gazette, dated 31st August 1955 ]

An  
Act

to provide for the management of any forest not being a reserved forest.

**Preamble.**—Whereas it is expedient to provide for the management of forests in the Mizo Autonomous District, which are not reserved forests;

It is hereby enacted by the Mizo District Council in the Sixth Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Mizo District (Forest) Act, 1955.

(2) It extends to the Mizo District except the areas under the jurisdiction of the Pawi-Lakher Regional Council.

(3) It shall come into force on such date as may be notified by the District Council in the Assam Gazette, hereinafter referred to as the "appointed day".

2. **Definition.**—In this Act, except where it is otherwise expressly provided or the context otherwise requires:—

(1) "Cattle" includes also buffaloes, horses, mares, geldings, ponies, colts, fillies, mules, asses, pigs, rams, ewes, sheep, lambs, goats, and kids.

(2) "Council Forest" means the forest in the District other than the "Reserved Forest";

(3) "Council Forest Officer" means any person appointed as such or holding an office by or under the orders of the District Council and shall include Forest Guards, Assistant Foresters, Foresters, Assistant Rangers, Forest Rangers and any other person appointed to discharge the duties and function of a Council Forest Officer under this Act or any Rule thereunder;

(4) "Council Reserved Forest" means any forest constituted as such by or under the orders of the Mizo District Council;

(5) "Deputy Commissioner" means the Deputy Commissioner of Mizo District;

(6) "District" means the Autonomous Mizo District;

(7) "District Council" means the District Council of the Mizo District constituted under the provisions of the Sixth Schedule to the Constitution of India and in accordance with the Assam Autonomous Districts (Constitution of District Councils) Rules, 1951;

(8) "Executive Committee" means the Executive Committee of Mizo District Council and the term "Chief Executive Member" and "Member, Executive Committee" shall be construed accordingly;

(9) "Forest offence" means an offence punishable under this Act or any rule thereunder;

(10) "Forest produce" means forest produce of Council forest and includes—

(a) the following whether found in or brought from a forest or not, that is to say, timber, charcoal, cauchoue, catechu, wood oil, resin, natural varnish, bark, lac and myrabolams, and

(b) the following when found in or brought from a forest, that is to say:—

(i) trees and leaves, and fruits, and all other parts or produce not herein before mentioned of trees;

(ii) plants not being trees (including grass, creepers, reeds and moss) and all parts or produce of such plants;

(iii) skins, horns, bones, silk, cocoons, honey and wax and all other parts or produce of animals; and

(iv) peats, surface oil, rocks and all other products of quarries;

(11) "land at the disposal of the District Council" means any land at the disposal of the Mizo District Council in respect of which no person has acquired a permanent heritable and transferable right of use and occupancy under any law for the time being in force or any right created by grant or lease made or continued by, or on behalf of the State Government;

(12) "President" means the President of a Village Council appointed under the provisions of the Lushai Hills Autonomous District (Administration of Justice) Rules, 1953;

(13) "Reserved Forest" has the same meaning as assigned to it by subparagraph (2) of paragraph 3 of the Sixth Schedule to the Constitution of India;

(14) "River" includes also streams, canals, creeks and other channels natural or artificial;

(15) "Secretary" means the Secretary to the Executive Committee of the Mizo District Council;

(16) "Timber" includes trees when they have fallen or have been felled, and all wood, whether cut up or fashioned, or hollowed out for any purpose or not;

(17) "Tree" includes palm, bamboo, stumps, brushwood and canes.

(18) "Village Council" means a Village Council constituted under the provisions of the Lushai Hills Autonomous District (Administration of Justice) Rules, 1953.

3. **Jurisdiction of the District Council.**—The administration of forests other than the Government reserved forests in the Mizo District is vested in the District Council of the Mizo Autonomous District.

4. **Reserved trees.**—(1) The trees specified in Appendix I to this Act shall be treated as reserved trees. Such trees in a Council Forest shall not be cut, felled, tapped, or injured in any manner, without permission of any kind issued in writing by the Executive Committee or a competent Council Forest Officer appointed in this behalf by the Executive Committee in writing.

(2) No reserved trees under six feet in girth except *Nepenthes* (Herbs) the girth of which does not exceed two feet shall be felled.

5. **Disposal of forest produce.**—(1) The cutting, sawing, conversion and removal of trees and timber and the collection, manufacture and removal of forest produce from a Council Forest except for purposes of personal use under such condition as the District Council may, by rules made in this behalf allow, are prohibited, except under a trade permit granted by the Executive Committee or any other officer empowered on this behalf.

(2) Trade permit shall be granted for timber, reserved or unreserved or other forest produce cut, collected or removed from the Council Forest for purposes of trade.

6. **Royalties.**—(1) The rates of royalties to be charged on all forest produce removed from the Council Forest to outside districts for trade under a trade permits are given in Appendix III to this Act. The power to increase or decrease any of the rates is vested in the Executive Committee to a limit of 25 per cent. of increase or decrease according to distance and difficulties of extraction.

(2) All other forest produce not included in the Appendix III shall be charged at such rates as may be fixed by the Executive Committee.

(3) The Executive Committee is empowered to revise whenever necessary the classification of trees mentioned in Appendix III and such revision whenever made shall be notified in the *Assam Gazette*.

(4) No forest produce shall be extracted for any purpose from any of the Council Reserved Forests except on payment of royalty and with the written permission of the Executive Committee or any other officer empowered on this behalf.

7. **Pay of fees and royalties.**—(1) All fees and royalties payable on account of any forest produce collected or removed under the provision of this Act or rules made thereunder shall be paid for at the time of marking, previous to removal or at the first forest revenue station reached by the forest produce.

(2) No forest produce shall be removed in transit post or any revenue station, unless provided with a pass in the form given in Appendix II to this Act. Such passes shall be obtained from the Officer-in-charge of the first revenue station reached by such forest produce.

8. **Registration of property marks.**—All persons trading in or conveying timber not belonging to a Reserved Forest shall annually register their property marks at the revenue station, and shall pay a fee of Re.1 for a certificate of registration for the first time, and eight annas for each registration thereafter.

9. **Wax.**—No person shall remove wax for purposes of trade from the Council Forests, save under, and subject to, the conditions of purchasing licenses granted by the Executive Committee, or any other officer empowered in this behalf. Such licenses shall be in the form contained in Appendix IV to this Act and the amount of the fee for the same, which may from time to time be prescribed by the District Council shall be printed on each licence.

10. All breaches of the provisions of sections 4, 5, 7 and 9 shall be punishable with the application in spirit of section 188 of the Indian Penal Code.

11. **Town Forest Reserve.**—(1) The District Council by notification in the *Assam Gazette* and by publication in any other manner it deems suitable, constitute any forest which is not a Government Reserved Forest into Town Reserve Forest Reserve and may in like manner, vary or cancel any such notification.

(2) Every such notification shall specify the limits of such Town Forest Reserve or Reserves.

(3) The boundaries of the Town Forest Reserve for Aijal town shall be as described in Appendix V to this Act.

(4) No trees within a Town Forest Reserve shall be cut, felled, tapped or injured in any manner, without permission in writing, which will be subject to such condition as may be imposed by the Executive Committee or any other officer empowered in this behalf.

(5) Any one contravening the provisions of this section shall be liable to a fine not exceeding one hundred rupees or double the amount of royalty if any involved or with both.

12. **Power to constitute Village Forest Reserves.**—(1) The Executive Committee may by order constitute any forest which is not a reserved forest into village forest reserve or reserves for the benefit of any village community or group of village communities, and may, in like manner, vary or cancel, any such order.

(2) Every such order shall specify the limits of such Village forest reserve or reserves.

(3) The Executive Committee shall send a copy of every such order to each Village Council concerned and may direct the Village Council to announce the contents of the order properly to the Villagers by putting a copy on the Village notice board and by announcement by the Village Tlangau (official village crier). Every such order made under sub-rule (1) shall be published in Zoram Hriattirna.

13. **Two classes of Village Forest Reserves.**—(1) The Village forest reserves constituted under section 12 may be of two classes, namely:—

(a) Village Safety Reserve, that is reserve for the protection against fire from without or reserve constituted in the interest of health and water supply. No one shall utilise for any purpose, any portion of land inside this reserve and no tree shall be cut in this reserve except with the permission of the Executive Committee. The Village Council may dispose of any dead trees in the manner it considers most beneficial for the Village.

(b) Village Supply Reserve, that is reserve for the supply of the needs of the Village. Any person resident in the village may cut trees and bamboos from this reserve for his household needs. The Village Council shall have the power to distribute land within this reserve for jhum.

(2) Any person doing anything in contravention of any of the provision of this Section shall be punishable with a fine not exceeding Rs.50.

(3) The boundary of the Village Forest Reserves, being properly demarcated, shall be marked by sign posts and stone pillars. The records of the boundaries stating places where such posts or marks are made shall be kept by the President. A copy signed by the President shall be submitted to the Executive Committee.

14. **Power to constitute Council Reserved Forest.**—The District Council may constitute any land at the disposal of the Council as a Council Reserved Forest in the manner hereinafter provided.

15. **Notification of proposal to constitute a Council Reserved Forest.**—Whenever it is proposed to constitute any land as a Council Reserved Forest, the Executive Committee shall publish a notification in the Zoram Friatima, (1) declaring that it is proposed to constitute such a land a reserved forest, and (2) specifying as nearly as possible the situation and limits of such land and (3) inviting claim of rights and objections.

16. **Survey of the proposed Council Reserved Forest.**—The Executive Committee, as soon as a notification is issued under section 15 shall cause the area to be surveyed and demarcated by one or more of the Council Forest Officers not below the rank of Forester, shall also enquire into any right of any person in the area and shall also submit reports to the Executive Committee which report shall deal with all points including compensation involved or alteration of the area recommended.

17. **Disposal of claims and objections.**—All claims of right on the land and all objections against the proposed Council Reserved Forest shall be submitted in writing to the Executive Committee within 120 days from the date of publication of the notification under section 15.

18. **Council Forest Tribunal.**—The Executive Committee shall appoint a Council Forest Tribunal who shall decide all claims of right on land all objections against the proposed Reserved Forest. The orders of the Council Forest Tribunal shall be published forthwith in the *Assam Gazette*.

19. **Appeal.**—All appeals against the decision of the Council Forest Tribunal shall be submitted to the Executive Committee within 30 days of the order issued by the Council Forest Tribunal. The Executive Committee shall review the case as it deems necessary and pass order which shall be final.

20. Nothing contained in sections 18 and 19 of this Act shall bar the jurisdiction of a competent Civil Court.

21. **Final Notification constituting Council Reserved Forest.**—The Executive Committee shall after disposal of all appeals, publish in the *Assam Gazette* the final notification specifying the limit of the Council Reserved Forest incorporating therein any changes and modifications made from the preliminary notification under section 15 of this Act and declaring the same to be a Council Reserved Forest from the date fixed by such notification.

22. **Rights in or over the Council Reserved Forest.**—No person shall have rights of any nature in or over the land within the area of the Council Reserved Forest except those that may have been conceded in the final notification referred to in section 21. The Executive Committee or any other officers empowered in this behalf may permit or grant rights of any nature to an individual or a community for the benefit of a community or communities.

23. **Penalties for trespass or damage.**—Any person who in a Council Reserved Forest—

(1) trespasses or pastures cattle, or permits cattle to trespass, or

(2) causes any damage by negligence in felling any tree or cutting or dragging timber:

shall be punished with fine which may extend to fifty rupees, or when the damage resulting from his offence amounts to more than twenty-five rupees to double the amount of such damage.

24. **Acts prohibited.**—Any person who in the Council Reserved Forest—

(1) sets fire or in contravention of any rules made by the Executive Committee kindles any fire, or leaves any fire burning in such a manner as to endanger such a forest, or

(2) kindles, keeps or carries any fire except in such seasons and in such manner as the Executive Committee may from time to time notify, or

(3) fells, cuts, girdles, marks, lops, taps or injures by fire or otherwise any trees, or

(4) quarries, stones, burns lime or charcoal or collects, subject to any manufacturing process or removes any forest produce, or

(5) clears or breaks up any land for cultivation or any other purpose, or

(6) poisons water or in contravention of any rules made by the Executive Committee, fishes or sets traps or snares shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees or with both.

25. **Penalty for offences committed by persons having right in the forest.**—Whenever fire is caused wilfully or by gross negligence in Council Reserved Forest by any person having rights in such forests or permission to jhum therein, or by any person in his employment, the Executive Committee may, despite the infliction of any punishment under this Act, direct that in such forest, or any specified portion thereof, the exercise of all or any of the rights of parture or to forest produce shall be terminated, or for such period as it thinks fit be suspended.

26. **Derreservation of forest.**—Any area constituted as Council Reserved Forest will be derreserved only by or under the orders of the Executive Committee.

27. **Jhuming in Council's Forest.**—The right to Jhuming or any shifting cultivation in the unclassed Council Forests is conceded subject to any regulation, rules or orders that may be made or prescribed by a Village Council or any other body granted powers similar to a Village Council by the District Council.

28. **Collection of timber free of royalty or permit for private use.**—Any inhabitant of the District is permitted to collect free of royalty or permit such timber and other forest produce as he may require for his own use.

within the unclassed Council Forests including the Village Supply Reserves but not for sale, trade, mortgage or gift for which purposes either permit or royalty or both may be imposed by the Executive Committee as it deems fit.

29. **Forest offences.**—(1) When there is reason to believe that a forest offence has been committed in respect of any forest produce of a Council Forest such produce together with all tools and other articles used in the commission of such alleged offence, may be seized by any Council Forest Officer, and the officer seizing such property shall keep the seized property in safe custody and report the matter to the appropriate court under the District Council or the Deputy Commissioner, as the case may be. Such court after trial of the case shall dispose of the confiscated articles according to the merit of the case in addition to any punishment as may be awarded to the offender.

(2) When the offender is not known or traceable, such seized articles shall be confiscated and taken possession of by the District Council provided that any claim for such confiscated articles within a period of one month from the date of confiscation shall be heard and disposed of in such manner as the court may order.

30. **Penalty for counterfeiting or defacing marks on trees and timber, etc.**—Any person who with the intent to cause damage or injury to the public or to any person, or to cause wrongful gain as defined in the Indian Penal Code—

- (a) knowingly counterfeit upon any tree or timber a mark used by Forest Officers to indicate that such tree or timber is the property of the District Council or some person, or that it may lawfully be felled or removed by some person, or
- (b) unlawfully affixes to any tree or timber a mark used by forest officers, or
- (c) alters, defaces or obliterates any such mark placed on any tree or timber by or under the authority of a Council Forest Officer, or
- (d) alters, moves, destroys or defaces any boundary mark of any forest to which this Act applies

shall be punished with imprisonment for a term which may extend to two years, or with fine, or with both.

31. **Compensation for damage caused by commission of offences.**—(1) When any person is convicted of felling, cutting, girdling, marking, lopping or tapping trees, or of injuring them by fire or otherwise, in contravention of this Act or of any rule thereunder the convicting court may, in addition to any other punishment which it may award, order that person to pay to the District Council such compensation, not exceeding ten rupees for each tree with respect to which the offence was committed as it may deem fit.

(2) If the person convicted of the offence committed it as the agent or servant of another person, the convicting court may, unless after hearing that other person it is satisfied that the commission of the offence was not a consequence of his instigation or of any neglect or default on his part, order him, instead of the person who committed the offence, to pay the compensation referred to in sub-section (1).

(3) Any appeal from any order under sub-section (1) or sub-section (2) shall lie to the court to which orders made by the convicting court are ordinarily appealable and the order passed on which appeal shall be final.

32. **Forfeiture of leases.**—When the holder of any lease, license or contract whatsoever granted or continued by, or on behalf of the District Council for any of the purposes of this Act commits an offence against his Act or any rule thereunder, or when any such offence is committed by any agent or servant of the holder of any such lease, license or contract, and the District Council is satisfied that the Commission of the offence was a consequence of the instigation of such holder or of any neglect or default on his part, the District Council may, by order in writing declare the lease, license or contract to be forfeited in whole or in part with effect from a date to be specified in the order not being prior to the date of the commission of the offence.

33. **Forest Officers not to trade.**—No Council Forest Officer shall, as principal or agent, trade in forest produce, or be or become interested in any lease or mortgage of any forest, or in any contract for working any forest.

34. **Persons bound to assist Forest Officer.**—Every person who exercises any right in any class of Council Forests or who is permitted to remove any forest produce from, or to pasture cattle or practise Jhum cultivation in such forest and every person who is employed by such person in such forest and every person in any village contiguous to such forest shall be bound to furnish without unnecessary delay to the nearest forest officer any information which he may possess respecting the occurrence of a fire in or near such forest, or the commission of or intention to commit any forest offence, and shall assist any forest officer demanding his aid—

- (a) in extinguishing any fire occurring in such forest;
- (b) in preventing any fire which may occur in the vicinity of such forest from spreading to such forest;
- (c) in preventing the commission in such forest of any forest offences; and
- (d) when there is reason to believe that any such offence has been committed in such forest, in discovering and arresting the offender.

35. **Recovery of money, due to District Council.**—All money, other than fines, payable to the District Council under this Act, or under any rule made thereunder, or on account of the price of any forest produce, or of expenses incurred in the execution of this Act or rule made thereunder in respect of any forest produce, may if not paid when due be recovered by the same process as by which arrears of land revenue are recovered where the Assam Land and Revenue Regulation, 1866 is in force.

36. **Liability on forest produce for such money.**—(1) When any such money is payable for, or in respect, of any forest produce, the amount thereof shall be deemed to be a first charge on such produce, and such produce may be taken possession of by a forest officer specially empowered in this behalf and may be retained by him until such amount has been paid.

(2) If such amount is not paid when due, such forest officer may sell such produce by public auction, and the proceeds of the sale shall be applied first in discharging such amount.

(3) The surplus, if any, if not claimed within two months from the date of the sale by the person entitled thereto, shall be forfeited to the District Council.

37. **District Council and its officers not liable for loss or damage in respect of certain forest produce.**—The District Council shall not be responsible for any loss or damage which may occur in respect of any forest produce while at the revenue stations established under this Act or rules thereunder or while collected or detained elsewhere for the purpose of this Act, and no forest officer shall be responsible for any such loss or damage unless he shall have caused the same negligently, maliciously or fraudulently.

38. **Recovery of penalties due under land.**—When any person in compliance with any rule under this Act, binds himself by any instrument to perform any duty or act or covenants by any instrument that he, or that he and his servants and agents, will abstain from any act, the whole sum mentioned in such instrument as the amount to be paid in case of a breach of any condition thereof may be recovered by the same process as by which arrears of land revenue is recovered where the Assam Land and Revenue Regulation, 1886 is in force.

39. **Distribution of Jhums.**—(1) The extent of area to be allocated for distribution for Jhums, under section 13(1)(b) shall be notified by the Village Council in the manner it deems fit and submitted to the District Council and the District Council may issue any direction in this regard.

(2) Except for any special privileges granted under this Act to any person, distribution of Jhums to a Village shall rest with the Village Council.

(3) No Jhuming shall be permitted within one hundred feet on either side of all Government roads, except with the written permission of the Deputy Commissioner in consultation with Chief Executive Member or the Executive Committee.

40. **Opening Wet cultivation.**—No new wet cultivation (Leilet) shall be opened in the district except under a pass granted by the Executive Committee on such conditions as it may deem fit to impose. In granting such pass, the Executive Committee shall take into consideration the recommendation of the Village Council.

41. **Penalties.**—If any person infringes any of the provisions of sections 39 and 40 he shall be punishable with a fine not exceeding Rs.50.

42. **Powers to make rules.**—Subject to the approval of the Governor of Assam, the District Council may frame rules for carrying out the provisions of this Act.

43. **Repeal.**—(1) The Lushai Hills District (Forest) Act, 1953 (Lushai Hills Act No. VI of 1953), is hereby repealed with effect from the appointed day.

(2) Notwithstanding such repeal all action taken, orders made or directions given under the provisions of the Lushai Hills District (Forest) Act, 1953 shall be deemed to be taken, made or given under the respective provisions of this Act and subsequent actions, if any, with regard to any action, order or direction shall be in accordance with the provisions of this Act.

## APPENDIX I

*Reserved Trees*

All trees of the under-mentioned kinds standing on any land at the disposal of the District Council shall be reserved trees:—

Vernacular names	Botanical names	Lushai names
1. Sapas, Champas, Sopas	... <i>Magnolia pterocarpa</i> , <i>Sphenocarpa</i> and <i>Gustavi</i> , <i>Manglietia insignis</i> , <i>Hookeri</i> and <i>Caveana</i> , <i>Talauma Rabaniana</i> and <i>Phellocarpa</i> , <i>Michelia Cathoortii</i> , <i>excelsa</i> , <i>Lanuginosa</i> , <i>Champaca</i> , <i>Punduana</i> , <i>Oblonga</i> , <i>Manii</i> and <i>Montana</i> .	Ngiau che reng reng.
2. Chaulmugra, Lamtem	... <i>Taraktogenos Kurzii</i> .	
3. Nahor, Nageswar	... <i>Mesua ferrea</i> ...	Hershe.
4. Sia Nohor, Karal, Kasukoroi (Cachar) Serpoi (Kuki).	<i>Kauea assamica</i> and <i>floribunda</i> .	Serpai.
5. Gugra, Nagabhe or Makria	... <i>Schima Wallichii</i> and <i>Schima khasiana</i> .	Khiang.
6. Kurañ	... <i>Dipterocarpus turbinatus</i> .	
7. Hollong	... <i>Dipterocarpus pilosus</i> ...	Lawngthing.
8. Sal	... <i>Shorea robusta</i> ...	Lawngthing thachi.
9. Makai	... <i>Shorea assamica</i> .	
10. Simul	... <i>Salmalia Malabaricum</i>	Phunchawng.
11. Rata	... <i>Duoxylum binectariferum</i> .	
12. Amari Rata	... <i>Amoora Rohituka</i> , <i>Wallichii</i> and <i>Ghitagonga</i> .	Sahatah.
13. Kolia, Hoga, Poma, Hotia	... <i>Chikrassia tabularis</i> .	Zawngtei.
14. Poma	... <i>Cedrela Toona</i> , <i>Febrifuga</i> and <i>microcarpa</i> .	Tei.
15. Sisso	... <i>Dalbergia Sisso</i> .	
16. Ping	... <i>Cynometra polyandra</i> ...	Kawhreiha.
17. Sonalu, Sanuru	... <i>Cassia Fistula</i> and <i>nodosa</i> (Banarlathi).	Makpazang- kang tha chi.
18. Khair, Khoira	... <i>Acacia Catechu</i> .	
19. Moi Sundi	... <i>Albizzia lucida</i> .	
20. Koroi	... <i>Albizzia procera</i> ...	Kangtek.
21. Hiharu, Koroi moroi	... <i>Albizzia odoratissima</i> ..	Thingri.
22. Jutuli, Duang, Fikiri	.. <i>Altingia excelsa</i> ..	Hriang.
23. Hollock, Jhalna	.. <i>Terminalia Myriocarpa</i>	Char.
24. Bogi Jamuk	... <i>Eugenia praecox</i> ...	Hmuifang.
25. Patijam, Barjamuk	... <i>Eugenia Jambolana</i> ...	Hmui pui.
26. Sida	.. <i>Lagerstroemia parviflora</i> .	
27. Ajhar, Farul	... <i>Lagerstroemia Flos-Reginae</i> .	Thlado.
28. Khokan, Ramdala	.. <i>Duabanga sonneratioides</i>	Zuang.

Vernacular names	Botanical names	Lushai names
* 29. Panikadan, Gahorichapa	<i>Nyssa sessiliflora</i> ..	... Banphar chikha,
30. Tarakchapa, Haldu, Halud- chaki.	<i>Adina cordifolia</i> .	
31. Kurta ... ..	<i>Palaquium polyanthum</i> .	
32. Mohidal, Kawatuli	<i>Cordia fragrantissima</i> ..	Muk.
33. Ahui .. ..	<i>Vitex peduncularis</i> ...	Thingkha- wilu.
34. Gomari, Gamarh...	<i>Gmelina aghorea</i> , Linr ..	Thlan- avwng.
35. Bonsum, Nikahi ...	<i>Phoebe attenuata</i> and Hai- nesiana.	Zo-bul.
36. Gonsoroi, Gondroi	<i>Sinnamomum Cecicoda- phane glanduliferum</i> .	Khiang zawl.
37. Jat Sundi ... ..	<i>Alseodaphne Owdeni</i> ..	Bul chi.
38. Naga Dalchini, Paderai	<i>Cinnamomum Zeylanicum</i> .	
39. Agar, Sasi .. ..	<i>Aquilaria Agallocha</i> ..	Thingrai.
40. Kubir ... ..	<i>Bridelia resrusa</i> .	
41. Uriam ... ..	<i>Bischofia Favanica</i> ...	Khuangthli.
42. Garokhuta, Chhamolia	<i>Aporosa Roxburghii</i> .	
43. India rubber, Bar	<i>Ficus elastica</i> ... ..	Thelret.
44. Kathal ... ..	<i>Artocarpus intergrifolia</i> ...	Lamkhuang.
45. Sam .. ..	<i>Artocarpus Chaplasha</i> ..	Tatkawng.
46. Dud-chempa ... ..	<i>Pseudostrablus indica</i> .	
47. Bola ... ..	<i>Morus leavigata</i> ...	Lungli.
48. Jimari ... ..	<i>Podocarpus nerrifolia</i> .	
49. Momailateku (in the districts of Nowgong and Sibsagar).	<i>Aglaiia</i> species.	
50. Thutmala { in the districts of Cachar, Sylhet	<i>Garuga pinnata</i> .	
51. Ruhimalla { and Nowgong.	<i>Odina wodier</i> .	
52. Bhelu ... ..	<i>Tetrameles nudiflora</i> (in all Forest Divisions).	
53. Kadam ... ..	<i>Anthocephalus cadamba</i> in Sylhet, Cachar, Sibsagar, Lakhimpur, Kamrup, Haltugaon and Garo Hills Forest Division.	Banphar.
54. Kalasam, Kharika Chopra	<i>Cruptocarya</i> .	
55. Banjalakia, Bospat and Sa- tiana.	<i>Amugdalina</i> .. ..	Thuamriat.

## APPENDIX II

## Transit Pass for Forests Produce from Autonomous Mizo District

(Section 6)

Pass for timber and other Forest produce measured and checked at

No.	Date	Name and residence of owner or consignee	Place of destination	Locality where felled or cut	Description of timber	Number of logs or pieces	Cubic contents	Rate Rs. as. p.	Tax paid Rs.
1	2	3	4	5	6	7	8	9	10

Officer granting the Pass.

## APPENDIX—III

## I. Rates for Timber

1. Timber Trees are classified into five Classes A to E as follows:—

## A—CLASS

Botanical names	Venacular names	Lushai names
<i>Orus leavigata</i> ...	Bola .. ..	Lungli.
<i>Hoebe goalparensis</i> ..	Bonsum ...	Zobut.
<i>Hoebe attenuata</i> ..	Nikahi.	
<i>Horea robusta</i> ..	Sal ... ..	Lawng thing tha chi.
<i>Cacia catechu</i> ..	Khoira or Khair.	
<i>Lassia fistula</i> ..	Sonaru .. ..	Makpa zang- kang tha chi.
<i>Bridelia retusa</i> ..	Kuhir.	
<i>Gmelina arborea</i> ...	Gomari, Gumhar Gomahi.	Thlanvawng.
<i>Bombax malabaricum</i> ...	Simul .. ..	Phunchawng.
<i>Diptorocarpus macro- carpus</i> ...	Follong ... ..	Lawng thing.
<i>Terminalia myriocarpa</i> ...	Hollock, Jhalna, Panisaj...	Char.
<i>Shrea assamica</i> ...	Makai.	

## B—CLASS

<i>Alseodaphne owdenii</i> ...	Moricha Sundi ...	Bul chi.
<i>Chikrassia tubularis</i> ...	Bogi poma, Hotia	Zawngtei.
<i>Cinnamomum cecido- daphne</i> and <i>Cinnamo- mum glanduliferum</i> .	Gondroi or Gonseroi	Khiangzawl.
<i>Dalbergia sissou</i> ..	Sissu.	
<i>Lagestroemia flos-regine</i> .	Jarul, Ajhar ...	Thlado.
<i>Magnolia species</i> (except <i>Magnolia griffithii</i> <i>Magnolia Ptevocapa</i> ) <i>Manglietia insignis</i> <i>Manglietia species Pa- chylarnax pheiocarpa</i> .	Champa, Sopa, Mori- cha Sundi, Kathal sopa.	Ngiau chi reng reng.
<i>Phebe cooperiana</i> ...	Mekahi.	
<i>Talauma phellocarpa</i> ...	Tita-sopa, Tilsundi.	
<i>Terminalia tomentosa</i> ..	Pakasaj.	
<i>Amoora wallichii</i> ...	Amari, Rata, Rangirata...	Sahatah.
<i>Artocarpus chaplasha</i> ...	Sam, Cham ...	Tatkawng.
<i>Artocarpus integrifolia</i> ...	Kathal ... ..	Lamkhuang.

Botanical names	Vernacular names	Lushai names
Mesua ferrea ...	Nabor, Nageswar	Hershe.
Schima khasiana	Gora, Nagabha	} Khiang.
Schima Wallichii	Mariasal, Bonak	
Dipterocarpus turbinatus ...	Kuroi, Gorjaru.	

C—CLASS

Adina cordifolia ...	Haldu, Tarakchopa, Bonglon.	
Adina oligocephala ...	Halud' chapa.	
Aglai edulis ...	Momai lateku.	
Albizia lebhek ...	Moroi, Siris.	
Altingia excelsa ...	Jutuli Jikr.	Hriang.
Albizia odoratissima ...	Hikaru, Koro	Thingri.
Bischofia javanica ...	Uham, Jhok	Khuangthli.
Calophyllum polyanthum Kurta.		
Cassia nodosa ...	Sonari.	
Cedrela species ...	Sun Jatipoma, Kuma, Poma.	
Cinnamomum obtusifolium.	Chakaresi, Mekuridima, Paderi, Naga dalchini Tezia.	
Cordia fragrantissima ...	Mahidal	Muk.
Duabanga sonneratioides.	Khokan, Ramdal	Zuang.
Juniperus species ...	Haral.	
Machilus globosa ..	Kowla.	
Mansonia Dipikae ...	Badam.	
Podocarpus nerifolia ...	Jinari.	
Minalia citrina ...	Hilika, Hartaki.	
Albizia procera ...	Koro	Kangtek.
Niferous species (except Janipers)	Pine, Fir and c.	
Cynometra polyandra ...	Ping	Khawhreiha.

D—CLASS

Kroocarpus fraxinifolius	Mandhani.
Oora species (except Amoora Wallichii)	Rata bandordima.
Tocarpus lakoocha ...	Dewachali, Dewasau, Bobot.
Ombax insigne ...	Dumboil
Unsera serrata ...	Mirtenga, Neur-Heru.
Arallia integerrima ...	Mahithekera.
Astanopsis species ...	Hingori, khemta.
Rypterania paniculata ...	Garumorai.

Botanical names	Vernacular names	Lushai names
<i>Ysoxylum binextaraferum</i> ...	Rata, Bandordima, Bandorfela.	
<i>Ysoxylum Hamiltonii</i> ...	Gendheli poma, Raumi-poma.	
<i>Uginia grandis</i> } " <i>Jambolana</i> } " <i>Preacox</i> }	.. Jam, Jaum, Bigija mukh	Hmuipui Hmuifatig.
<i>Garuga pinuata</i> ...	... Thunola, Kayengla.	
<i>Gironniera subnequalis</i> ...	... Dudchampa.	
<i>Kayea assamica</i> ...	... Sai nahor } ...	... Serpai.
" <i>floribunda</i> ...	... Karal }	
<i>Lagerstromia parviflora</i> ...	... Sida.	
<i>Lanea grandis</i> ...	... Yenpla, Ruhimola.	
<i>Lophopetalum fimbriatum</i> ...	... Sutrong.	
<i>Nauclea sessilifolia</i> ...	... Sonari.	
<i>Mangifera indica</i> ...	... Am.	
<i>Nyssa sessiliflora</i> ..	... Gahorisopa ...	... Banphar chikhat.
<i>Palaquium polyanthum</i> ...	... Kurta.	
<i>Premna bengalensis</i> ..	.. Gahora, Pongta, Guzen-ga, Pakirhar.	
<i>Pterospermum acerifolium</i> ...	... Hatipoila, Moragoch, Madhubura.	
" <i>Lancealfolium</i> ...	... Mota-nahor.	
<i>Ternunalia belerica</i> ...	... Bhomra, Bohera.	
<i>Vitex peduncularis</i> } <i>Vitex alissima</i> }	.. Ahoi, Bhatkor, Manawal	Thingkhawihu.
<i>Zanthoxyzylum budrunga</i> ...	... Bajrang, Bajoroni.	
<i>Canarium resiniferum</i> } " <i>bengalense</i> }	... Dhuna Gakuldhup. ... Dhuna rata. ●	
<i>Tetrameles nudiflora</i> ..	.. Bhelu, Tula.	

## E-CLASS

<i>Allanthus grandis</i> ...	... Borpat.	
<i>Albizzia lida</i> ...	... Moj, Sundi.	
" <i>stipulata</i> ...	... Sow, Harish.	
<i>Alstonia scolaris</i> ...	... Satiana, Satti.	
<i>Althocapalus cadamba</i> ...	... Raghu, Kadam	... Banphar.
<i>Aperosa Roxburghii</i> ...	... Garokhat, Chapanolia.	
<i>Beilshniedia assamica</i> } <i>Beilshniedia Brandisii</i> } <i>Beilshniedia species</i> }	... Amsia, Bonjolukia, Leluk.	
<i>Celtis australis</i> } <i>Celtis species</i> }	... Mauhita.	

Botanical names	Vernacular names	Lushai names
<i>Cryptocarya amygdalina</i> ...	Bonhonalu.	
<i>Cyclostemon assamicus</i> ...	Rali.	
<i>Nchyocarpus assamicus</i> ...	Jobahingori, Sita, Bandor-kakoi.	
<i>Nudosporium chinense</i> ..	Tarua, Holuk chaki, Hondori poka.	
<i>Cus nervosa</i> ...	... Khaipam, Kharipam.	
<i>Riteira acuminata</i> } <i>Ritiera species</i> }	... Baroi, Dhamin.	
<i>Biscus macrophylla</i> ...	... Chamia.	
<i>Dia calycina</i> ...	... Pichola.	
<i>Tsaea panamonja</i> ..	.. Bhnichap.	
<i>Dia azefarach</i> ...	... Bokain, Ghoranim.	
<i>Rkia Roxburghii</i> ..	.. Monipuri sim, Lonchak.	
<i>Emna milleflora</i> ...	... Silgomari.	
<i>Pium haccatum</i> ...	... Seleng, Bella.	
<i>Ondias mangifera</i> ...	... Amora, Arora	
<i>Terculia alata</i> ..	.. Patari, Sarchamia, Nagachul.	
<i>Terculia vilosa</i> ....	.. Udal.	
<i>Rewia nudiflora</i> ...	... Belkor, Bhuri, Boara, Pithali.	
<i>Lnus lancefolia</i> ...	... Laban, Tibin.	

## F—CLASS—concl'd.

Eleven other species not included in any other classes.

B. Teak and Mahogany—such royalty as fixed by the Executive Committee from time to time.

2. Rate for logs are:—

Class	Three feet to less than 4 feet 6 inches	Four feet 6 inches to less than 6 feet	Six feet and over	Remarks
	Rs. a. p. per c.ft.	Rs. a. p. per c.ft.	Rs. a. p. per c.ft.	
A.	0 7 6*	0 9 6*	0 11 6*	Measured at 4½ feet from the largest end.
B.	0 4 6	4 feet 6 inches and up		The cubic contents of logs will be calculated by multiplying the square of the quarter girth taken in the middle of the log by the length of the log.
C.	0 3 6	0 7 0 } 0 5 0 } Measured at mid-girth.		
D.	0 2 6	0 3 6 }		
E.	0 1 6	0 2 3		
F.	0 0 6	0 0 9		

3. The above rates are for girth measurements taken over bark. For measurements taken under bark add 6 pies per cft. to each rate. Rates for all dressed poles and logs will be 20 per cent. more than the above rates.

4. Rates for sawn timber will be double the above rates given under girth 4'-6" to less than 6' or up.

5. Payment at log rates will enable the purchaser to remove slab obtained on conversion without further payment. Payment on swan timber rates in the forests will not enable the purchaser to remove slabs obtained on conversion and these will be sold at rates which are fixed below.

6. Generally speaking timber trees will be sold by auction on tender and these figure will be guide in valuation.

7. For sales on long lease where the lessee provides roads or other means of extraction rates will be fixed on negotiation taking into account. The cost of such operation but these should not exceed a reduction of more than 10 per cent. in classes A to D and 20 per cent. in classes E and F.

8. Rates for poles—

Girth at 6 feet from thick end.

Under 1 foot	1 foot and less than 1 foot 6"	1 foot 6" and less than 2 ft.	2' and less than 2'6"	2'6" and less than 3' ft.	Remarks
(2)	(3)	(4)	(5)	(6)	(7)
Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	
0 0 3	0 0 9	0 1 6	0 2 6	0 3 6	Rates not in black square are per running foot measured under bark as regards girth class. Rates in black square are per piece of any length. Length measurement to the nearest foot.
0 2 3	0 0 6	0 1 6	0 1 6	0 2 6	
0 1 9	0 0 4	0 0 0	0 1 3	0 2 0	
0 1 3	0 0 3	0 0 6	0 1 0	0 1 3	
0 0 9	0 2 9	0 0 3	0 0 6	0 0 9	
0 0 3	0 0 9	0 1 6	0 0 3	0 0 3	

9. Rates for firewoods:—

	Rs. a. p.	
For removal by head loads monthly permit	1 0 0	Per maund.
For removal by head load yearly permit ..	9 0 0	3 stacked
For removal by buffalo cart .. .. .	1 0 0	cft.
For removal by bullock cart or pony cart	0 12 6	
For removal by 3 ton lorry .. .. .	4 8 0	
For removal otherwise .. .. .	0 1 0	

10. Firewood is defined as wood under 6 feet in length unsuitable owing to hollowne crockedness or other defects or conversion into scantlings and suitable only for use as fuel.

11. Rates for dugouts:—

Length	Class	Value of log used for dugout at rates in paragraph 2		Concession rate at per cent. (half value).
		Rs.	Rs.	
Under 25 feet ...	A	55	28	
	B	40	20	
	C	30	15	
	D	20	10	
	E	14	7	
	F	7	4	
25 feet to under 35 feet ...	A	65	33	
	B	45	23	
	C	35	18	
	D	25	13	
	E	17	9	
	F	9	5	
Over 35 feet ...	A	75	33	
	B	55	28	
	C	45	23	
	D	30	15	
	E	20	10	
	F	10	5	

11. (a) Dugouts are a wasteful form of using timber and rates will be increased gradually to encourage the use of boats also of boat manufacture in Assam. Ajhar is not permitted to be used for dugouts.

12. Rates for slabs:—

Class	Dimensions
A.	6' and below annas 4, 6' to under 12' annas 8, 12' and over annas 12
B.	6' to under 12' annas 4, 12' and over annas 12
C.	6' to under 12' annas 4, 12' and over annas 12
D.	6' to under 12' annas 2, 12' and over annas 12
E.	6' to under 12' anna 1, 12' and over annas 12
F.	6' to under 12' pice 6, 12' and over anna 12

13. Rates for charcoal 4 (four) annas per maund.

14. Rates for special agricultural requirements.

	Rs.	a.	p.
1. Plough pieces of reserved species converted from branchwood of felled trees.	0	2	0
2. Plough pieces of reserved species converted from branch wood of felled trees.	0	3	0
3. Old Gonsoroi stumps (of felled trees)	0	3	0

	Rs. a. p.
4. Undressed posts (cheaper substituted for bamboo) of all species except Jarul, Nageswar; Cham, Gundroi, Kurta, Rata, Poma, Jhoki, Tailo, Sundi, Karal, Jam and Ping upto 12" in girth and 15' in length.	0 2 0 each
5. Chamia used (used as post plate and for other purposes) of all species except Jarul, Nageswar, Cham, Gundroi, Kurta, Kota, Poma, Jhoki, Tailo, Sundi, Karal, Jam and Ping upto 2' girth and 25' in length.	0 2 0 ;
6 Husking pole of all species except hardwood.	... 0 2 0 "
7. Husking pole of hard wood	... 0 3 0 "
8. Paddle or oar of all species upto 5' in length	... 0 1 0 "
9. Paddle or oar of over 5' in length	... 0 2 0 "
10. Ish (a part of plough) of all species 9' in length	... 0 1 0 "
11. Gail (around wooden vessel for husking paddy) of all species upto 3' girth and 18" 20" in length.	of 0 1 0 "
12. Gail (a round wooden vessel for husking paddy of all species over 3' girth.	0 2 0 "
13. Kund (a small dugout for watering paddy field, etc), of all species up to 10' in length.	0 8 0 ;
14. Kund (a small dugout for watering paddy field, etc.), of all species over 10' in length.	1 0 0 "
15. Plough of all species	... 0 2 0 "
16. Poles (for fencing paddy fields and homestead lands against names) of all species upto 6" in girth and 15" in length.	0 2 0 per 100

## II. Rates for Minor Forest Produce.

### 15. Bamboos:—

	Rs. a. p.
Bambusa vulgaris—bariala	... 6 0 0
Bambusa tulda—Jati mirtenga	... 4 0 0
Bambusa pallida—Hill jati bijli	... 3 0 0
Bambusa balcooa—bhaluka barua	... 6 0 0
Dendracalamus hamiltonii—Kako pecha	... 1 8 0
Dendracalamus strictus—Male Natabans	... 4 0 0
Pseudostachyum polymorphum—Bajal	... 0 12 0
Telnustachyum dubloo—dalu	... 1 0 0
Melecanna bambusoides—mulu	... 1 8 0
Other bamboos 2" and above	... 1 0 0
"  "  1" and above	... 0 8 0
"  "  less than 1"	... 0 4 0

Above rates are per hundred in each case.

### 16. San or thatching grass:—

Rupees fifteen per 1,000 bundles of 2' girth of Re. 0-6-0 per 100 bundles of 4" diameter.

17. Cane :—
- |   |                        |
|---|------------------------|
| Calamus garuba—Sundi—2 annas per 240 rft.       | } 2 annas per 240 rft. |
| „ tennis—Jati—Jali.                             |                        |
| „ flagellum—raidang                             |                        |
| „ latifolius—Houka horna                        |                        |
| Daemonorops jenkinsianus—golla                  |                        |
| Calamus leptespadix tita —2 annas per 240 rft.) |                        |

Calamus floribundus—legeri—9 pies per 240 rft. All above rates are for whole canes.

18. Ekra and other reeds :—  
8 annas per 100 bundles of 18" girth or less.
19. Sand—Boulder—  
Rs. 0-12-0 per 100 cft. respectively.
20. Gravel, broken stone—shingle—  
Re. 1-0-0 per 100 cft.
21. Squared stone—  
Rs. 1-8-0 per 100 cft.
22. Roofing leaves—  
Toko at 10 annas per 1,000 leaves.  
Jeng and other leaves—5 annas per 1,000 leaves.

23. Increase and decrease of any of the rates is vested in the Executive Committee to a limit of 25 per cent. of decrease and 25 per cent. increase according to distance and difficulties of extraction.

24. All other minor forest produce not listed above at 12½ per cent. *ad valorem*.

#### APPENDIX IV

#### LICENSE TO PURCHASE WAX FROM COUNCIL FORESTS IN THE AUTONOMOUS MIZO DISTRICT

Fee Rs.3

No. of book

No. of License

Subject to the provisions of Section 9 of the Mizo District (Forest) Act, 1955, this license to purchase wax has been granted for one year from \_\_\_\_\_ to \_\_\_\_\_ both days inclusive, under the conditions specified on the reverse.

To ..

Of

Circle

District

Date

The 19

} Signature and designation of the officer granting the license.

The conditions, under which this license is granted, are—

- (i) That the license is not transferable.
- (ii) That the license shall always be in the personal possession of the licensee when purchasing wax.
- (iii) That the license shall be returned either to the Executive Committee or to the Officer by whom it was issued, within one week of, or before, the date on which the period for which it was issued expires.

Breach of any of the conditions under which the license is granted or of any of the provisions of the rules under which it was issued, will render the license liable to forfeiture and the holder thereof to the punishment provided in the Act.

#### APPENDIX V

##### Boundaries of the Town Forest Reserve of Aijal Town

The boundary starts at the 2nd mile stone of the Aijal-Dwarbond Road and goes down the Dwarbond Road to the Chaltiang kawn thence along the old Champhai Road to Zemabawk, thence along the Champhai Road to the Dhobi nalla garden. It then follows down the Chite lui to a point where a jhum road crosses it about one mile below the Government garden where a stone is placed. It follows the jhum road to the Tuikhur lui to its source at the Thakthing Bazar. Thence along the Lungleh Road to the Kulikawn it crosses the kawn and comes to the source of the Sihpui lui just in front of Pika's house, down the stream to the upper Sihpui tuikhur. Thence on a straight line to the stream of Ngaizel tuikhur. Up the Ngaizel tuikhur to a hill between Hmara and Thangphunga's houses. Thence to the source of the Kulikawn tuikhur. Down the Kulikawn tuikhur to the Mission veng lui, down the Mission veng lui to its junction with a stream which takes its rise from the Chawthmun tlang, thence along the path to the Sedai kawn. Crossing the kawn to the source of the Sedai lui, down the Sedai lui to the Vaiveng lui. Down the Vaiveng lui to its junction with a stream. Up the stream to the saddle between the Pensioner veng and Maubawk, across the kawn to the source of the tributary of the Hmeichhe veng tuikhur, down the tuikhur to the Tuikual, up the Tuikual to the mouth of Hn mtheilo lui a small stream where a stone is placed. Thence it ascends the Hnimtheilo stream and passing below Chandra Lohar's house comes to the saddle on the ridge in front of a Gurkha blacksmith behind the hillock above Vaivakawn, where a stone is placed. Thence to Sriman Tilla along the path along the edge of the gardens to a stone at Sriman Tilla. Thence it descends to the Sairang Road at the one mile furlongs: where a Charpui stands then it runs down a stream just below it (Charpui) it thence run up to the Pather khana spur including the Nganhawm ngaw where boundary stones are erected and thence to Raltawra's Leilet. Thence it follows a cattle path at a point where a stone is placed to Ratanmals' leilet. Then following up the stream North of the leilet to the saddle on the southern entrance of Chaltiang meeting the starting point of the boundary.

D. DAS,

Secretary to the Govt. of Assam, Tribal Areas Deptt.

469

MIZO DISTRICT COUNCIL FOREST

ACT, 1955,

CB-30  
AG-514



~~29~~  
863

ASSAM - GAZETTE

August, 1955

thu neibna an la ang a, chu mi ni atang chuan  
Suarhliap Village Council/Court chu a ding  
leh tawh ang.

# PUBLICITY NOTES.

Dated Aijal, the 19th April, 1956.

Sd/ Ch. Saprawnga,  
Chief Executive Member,  
District Council, Mizo District.

## DEVELOPMENT,

District Council kutah bian Sorkar-in De-  
velopment tangka engemaw zat chu District  
Council thawh chhuah turin a pelut thin a,  
District Council chuan a tangkaa sem chhuah  
emaw, hmanraw lam khawm emaw, a tul ang  
angin a lo ti thin a nian Hengvha thawk tur  
hian Peon te. C.A. te, Clerk-ta leh botu dang  
te pawh nasa takin an tangka, bun tam tak  
leh Office Stationery man tam tak a ral thin.  
Chu mi awmia chu hnathawktute leh hotute  
hlawh leh, senna dangte chu Zo ram chhiah  
atanga pek vek ni siin, thil tul tak Develop-  
ment hna chu an kep vak tihna a ni.

## NOTIFICATION.

Dated Aijal, the 16th April, 1956.

No. E 267/C-rr. In exercise of the powers  
conferred under section 14 read with section  
21 of the Mizo District (Forest) Act, 1955 (Act  
No. IV of 1955), the Executive Committee of  
the Mizo District Council is pleased to declare  
the following forests as Council Reserved Fo-  
rests with effect from 1st March, 1956:—

Forests within one mile on either side of  
the following navigable rivers:—

- (a) Tlawng (Dhaleswari)
- (b) Tut (Gutar)
- (c) Teirei (Pakua)
- (d) Langkaih (Longai)
- (e) Chemtui
- (f) Serlui
- (g) Tuivai
- (h) Tuivawl
- (i) Tuirini
- (j) Tuirial
- (k) Tuiruang
- (l) Khawthlangtuipui [Karnaphuli]
- (m) Tuichawng
- (n) Kau
- (o) De
- (p) Phairuang.



Hetianga Budget baka Council sum tha-  
hnem fe kan lo seng thin a ni, chhiah petu tan  
thil rit a tling thei a; tih dan pangngaia Sorkar  
sum atanga buaipui man [supervision charge]  
Rs. 100/- zela Rs. 12/8/- Council-in a hmuah hi  
aipui ko zanna zawk tur a nih avangin Sorkar  
chuan mia phalsak ta zawk a ni, mipui chan  
ar lak nekna a ni lo ve.

Article 275 [1] (b) anga a ram hmasawna  
tur tangka Centre atangin kum tin hnuh tur  
bitihlah sa siam ni phei sela chuan Develop-  
ment lama hnathawktute hlawh zawng zawng  
pawh Development Grant atang chuan pek tur  
a ni hial zawk ang. Development hi thawktu  
lovin a awm thei lo va, thawktu hlawh pawh  
a tel nghal zawk thin a ni.

Tunah erawh chuan Office brang brang  
hawna tham Council kutah a la lut lo va, Coun-  
cil bian a buaipui mai chauh a la nih avangin  
[buaipui man] supervision charge roo zelah  
12/8/- Council-in a dawng chauh a ni zawk.

Ch. Saprawnga,  
Chief Executive Member,  
District Council, Mizo District.

H. K. Bawichhuaka,  
Secretary to the District Council,  
Mizo District.

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**NOTICE**

ELECTORAL ROLL OF AIJAL-EAST-AIJAL WEST CONSTITUENCY, NORTH MIZO DISTRICT AREA.

Notice is hereby given that the Electoral Roll for the Aijal-East/Aijal-West Constituency has been prepared in accordance with the Representation of the people (Preparation of Electoral Rolls) Rules, 1956, and a copy of the roll will be available for inspection at the Office of the undersigned during office hours.

Every claim for the inclusion of a name in the roll or for alteration of an existing entry and every objection

to the inclusion of any other person's name in the roll shall be made on or before the 20th day of August, 1957.

The Revising Authority to whom such claim and objections are to be made is the Deputy Commissioner, Mizo District, Aijal.

Every claim shall be made in Form IV and every objection in Form V.

Every claim or objection shall be addressed to the Revising Authority mentioned above and shall either be presented to that authority or to the Electoral Registration Officer or be sent by Post to the Revising Authority.

Note:- Printed copies of the Forms will be supplied free by the Electoral Registration Officer on application.

Sd/- J. L. Roy, 31-7-1957  
Electoral Registration Officer.

OFFICE OF THE MIZO DISTRICT COUNCIL  
LEGISLATIVE DEPARTMENT

Dated Aijal, the 20th August 1957.

Assam Autonomous District (Constitution of District Councils) Rules 1951, Dan 36(7)-na ina thuneitna a a pek hmangin, kei V. L. Tluanga, Chairman, Mizo District Council chuan Mizo Dist. Council chu nilaini, Oct. 11 23 1957 aing dar lo atanga District Council Chamber. Aijal a Session nei tan turin ka ko tib ka hriattir e.

V. L. Tluanga,  
Chairman,  
Mizo District Council

**NOTIFICATION**

Dated Aijal, the 10th August 1957  
No. EV. 3239/L-9. Mizoram: lui dung Reserve luikam tuak me. khat ve ve chhungah, lui atanga mel chanve chung ve ve chu lo atana vah kbat tlat a ni. Chu mi paw lam mel chanve dang erawh chu a remchan dana thuin lo atana vat pbal theih a ni ang. Chu mi phalna chu Executive Committee chauhina pe theih a, Village Council ten an pe ter a ni lo

Ch Saprawnga,  
Chief Executive Member, District Council.

**PUBLICITY NOTES****MIZO HNAM DAN**

He Dân bu Bung III chang 28-  
"Dawn puan phah" thuah khan-  
"Nula leh Tlangval, hretu awmin  
ziakin intiam sela, intiam ang an  
chu pawm a ni ang" tib ni chuogin  
Bung V chang 66-a "Intiam" thual  
khan "Nula leh Tlangval intiam :  
awm theih lo," tib a ni leh tlat a.

He thu pahnih hi inkalh angin :  
lang theih a, thenkhat pawhin a :  
buaipni thu an rawn tbleh a.

A danglam dan chu hetiang hi z ni:  
"Dawn puan phah" hi tun hma lamin, zia kaw  
lo va, nu leh pa remtih a, inneih intiam thil a, nu  
leh tlangval inpawl tithiangtu a ni. Chutiang aia  
ziakin intiam sela, an-ziak ang chu pawm a ni an  
Amaherawbhu, Dawn puan phah a ni ni chuang  
va, tlangvalin nula a thlemna brim brim thil  
chuan-Intiam a awm theih lo a ni e.

H K. Bawichuaka,  
Secretary, Mizo District Council.

TOUR PROGRAMME OF PU CH. SAPRAWNGA, B.A.  
CHIEF EXECUTIVE MEMBER, DISTRICT COUNCIL,  
MIZO DISTRICT FOR THE MONTH OF AUGUST 1957

16.8.57	Aijal to	Silchar and halt.
17.8.57	Silchar to	Shillong by train.
18.8.57		
19.8.57		Halt at Shillong.
20.8.57		
21.8.57		
22.8.57		Leave Shillong.
23.8.57		Arrive Silchar.
24.8.57	Silchar to	Aijal.

Sd/- Ch. Saprawnga,  
Chief Executive Member,  
District Council, Mizo District

Published and Edited by Publicity Branch of the District Council.

Printed at Mizo Press, Aijal.

Annexure 296

Registered No. A-12  
**AUTONOMOUS DISTRICT COUNCILS  
 SUPPLEMENT**

The Assam  Gazette

PUBLISHED BY AUTHORITY

No. 8 Bhillong, Wednesday, May 19, 1966, 29th Vaisakha  
 1887 S.E.

*Separate paging is given to this Part in order that it may be filed as a separate compilation*

The 8th April 1965

No. D.O. XIV-(A)-3/65.—Pursuant to Rule (10) of the United Khasi Jaintia Hills Autonomous District (Management and Control of Forests Rates of Royalty) Rules, 1949, it is hereby notified for general information that for the year ending 31st March 1966, the royalty on all minor forest produce shall be charged as specified hereunder.

The rate is charged per quintal, a quintal is equal to 100 Kilograms or 2 mounds 27 seers in the old system of measurement.

Minor Forest produce	Rates of royalty in full	
	Rs.	P.
1. Honey (Ngap) ... ..	52.00	per quintal.
2. Tezpatta (Sia Tyrap) ... ..	4.50	" "
3. Wild Pepper (Solmrit Khlaw) ..	42.50	" "
4. Chalmugra (Solilab) ... ..	13.00	" "
5. Lac (Laha) ... ..	6.02	" "
6. Pineiro-wood (Kxeh) ... ..	1.00	" "
7. Cassia Bark (Sesia) ... ..	10.00	" "
8. Charcoal (Knga) ... ..	1.66	" "
9. Beo Wax (Bhing) .. ..	80.25	" "
10. Rauwalla Serpentina (Sarpanch)	65.00	" "

Minor Forest produce	Rates of royalty in full	
	Rs.	P.
11. Tupchihl	8.00	per quintal
12. Elephant Tusk (Enlat Hatl)	642.00	" "
13. Cinnamomum Pauciflorum Bark (Snep Latyrdop)	4.42	" "
14. Sukund Matara	6.69	" "
15. Broom Stick	0.75	per 100 bundles. Each bundle of 6 to 9 inches circumference.
16. Skin of Sambhar (Snich Sier)	1.25	Each.
17. Skin of Barking Deer (Snich Skel)	0.31	"
18. Tiger Skin (Snich Khl)	87.60	"
19. Leopard Skin (Snich Labasa)	10.65	"
20. Horn of Sambhar (Reng Sier No.1)	3.60	"
21. " " " (Reng Sier No.2)	2.25	"
22. " " Barking Deer (Reng Skel No.1)	1.37	"
23. " " " " (Reng Skel No.2)	1.31	"
24. Fodder Grass (Phlang bam jingri)	0.15	per head load—each head load to be of 6 feet in circumference.

Any other minor forest produce will be charged at such rates as will be fixed in consideration of the prevailing market rates.

B. SWER,  
for Secy., Executive Committee, United  
K.-J. Hills District Council,  
Shillong.

The 20th January 1965

In exercise of the powers conferred by Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955, the Mizo District Council is pleased to constitute the following areas at the disposal of Mizo District Council as Council Reserved Forest with effect from the date of notification issued on 16th April 1956 and 16th September 1957.

(i) Forests within half a mile on either side of the following rivers.

- (a) Thawng, (Dolowari).
- (b) Tut, (Gutur).
- (c) Teirei, (Pakwa).
- (d) Langkial, (Longai).
- (e) Chaimul.
- (f) Serlui.
- (g) Tuivul.
- (h) Tuivawl.
- (i) Tuirini.
- (j) Tuirial.
- (k) Tuiruang.
- (l) Klhaw(hlungtuipul (Karuaphul).
- (m) Tutchawng.
- (n) Kau.
- (o) De.
- (p) Phairuang.

(ii) Forests within half a mile on either side of the following roads, excluding the land within 100 feet or 30 metres on both sides of Government roads.

- (1) Aljal Silohar Road Via Sairang.

Chief Executive Member, Mizo  
District Council.

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

WRIT PETITION (CIVIL) NO. 202 OF 1995

IN THE MATTER OF:

T.N. GODAVARMAN THIRUMALKPAD

..... PETITIONER

VERSUS

UNION OF INDIA & OTHERS

.....RESPONDENTS

-----  
STATUS REPORT ON BEHALF OF THE GOVERNMENT OF MIZORAM ON THE FOLLOW UP ACTION TAKEN AS PER INTERIM DIRECTION IN ORDER DATED 12.12.1996 OF THE HON'BLE SUPREME COURT OF INDIA IN WRIT PETITION (CIVIL) NO. 202 OF 1995.  
-----

(PAPER-BOOK)

(For index kindly see inside)

ADVOCATE FOR THE STATE OF MIZORAM: MRS. HEMANTIKA WAHI

*P. v. relevant file for record*

*13/12/97*

*attested  
M. S. S. S.*

ENVIRONMENT & FOREST  
RECEIPT NO. .... 2858  
*16/12/97*

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2.	Summary of Status Report	3 - 3A
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4.	<u>ANNEXURE-MZ-1</u> A copy of the Notification No.C.18014/21/96-FST dt. 24.1.1997.	13
5.	<u>ANNEXURE MZ-2</u> A copy of the report dated 20.2.97 of the Expert Committee on Identification of Forest Area, Denuded Forests and Plantation areas in Mizoram.	14 - 26
6.	<u>ANNEXURE MZ-3</u> A copy of the Notification No. C. 18014/21/96-FST dated 24.1.97.	27
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*M. M. M.*

Working Plan Officer,  
Working Plan Forest Division  
Mizoram ; Aizawl

Aiy. FC.

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SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

WRIT PETITION (CIVIL) NO. 202 OF 1995

IN THE MATTER OF:

T.N. Godavarman Thirumalkpad

... Petitioner

Versus

Union of India & Others.

... Respondents

AFFIDAVIT ON BEHALF OF STATE OF MIZORAM

I, S.R. Mehta, Secretary, Government of Mizoram, Forest & Environment Department and Principal Chief Conservator of Forests, having my office at Aizawl, Mizoram, presently at New Delhi, do hereby solemnly affirm and declare as under:-

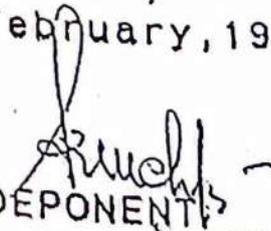
1. That I have perused the order of this Hon'ble Court dated 12.12.1996 and relevant records pertaining to this case and being conversant with the facts of the case, am competent to swear this affidavit.
2. That a copy of the interim order was received on 30th December, 1996. To ensure compliance of the directions in the order dated 12.12.1996, a copy of order was sent to the departments concerned with necessary directives to implement the order in true spirit.
3. That two Expert-Committees constituted vide Notification No.C.18014/21/96-FST dated 24th January, 1997 and No. C.18014/21/96-FST, dated 24.1.1997 have submitted their reports under the supervision and guidance of the third Committee constituted vide Notification No. C. 18014/21/96-FST, dated 24.1.1997. A copy of the status

report prepared on the basis of Expert Committees report with Annexures is filed herewith.

4. That the State of Mizoram, is economically the most backward State among the seven North Eastern States. The State has experienced more than two decades of insurgency during which practically there was almost no economic development possible. The main system of growing food-crops is by traditional jhum cultivation which has been going on since time immemorial. Land Settlement has yet to be completed. State has its peculiar problems vis-a-vis other North Eastern States and has to be given special consideration. That the practical difficulties experienced by the State Govt. in implementation of the interim order dated 12.12.1996 are enumerated in paras 6

5. That the facts stated in paras 1 to 4 are true and correct.

Verified at New Delhi on this 22nd day of February, 1997

  
DEPONENT

22.2.97

SUMMARY  
OF

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STATUS REPORT

(Information based on Forest Survey of India's Report, 1981, 1982 and the State of Forest Report, 1985 by FSI and State Forestry Action Programme (Draft) of Mizoram.

Total No. of Saw Mills in the State of Mizoram - Nil

Total No. of Plywood /Veneer Mills - Nil

Comparative Stocking position of Timber of Mizoram Forest vis-a-vis other North-Eastern States.

State	Arunachal Pradesh	Assam	Manipur	Meghalaya	Nagaland	Tripura	Mizoram
Vol/ HaM	112.8	124.2	54.1	68.0	66.1	27.1	35.3

Availability of Bamboos in Mizoram

Bamboos/ Nos/Ha	Clump Forming	Non-clump Forming
	88	3383

Area of PLANTATIONS

FOREST DEPARTMENT	1,75,980 Ha.
PRIVATE / INDIVIDUALS	8,128 Ha.
TOTAL	1,84,108 Ha.
%age to Geog. area	8.7

Status report regarding forest cover :

Sq. Km.

Areas under recorded forest (notified)			
State R.F. including Wild Life R.F.	District Council forests	Total	%age to total Geog. area
5250	2782	8032	38%

Contd....2...

There has been increase in area notified forest over 1985 assessment made by FSI by 885 Sq. Km. The above figure does not include the village safety Reserve, village supply Reserves and unclassified forests extent of which is 7923 Sq. Km. (app.) since fresh notifications are being issued and are not placed under the control and management of the Forest Department.

7. As per the state of Forest report, 1985, Geographical area, recorded forest area and actual forest area is given below:

State	Geog. area	Recorded forest area	%age of recorded forest to Geog. area	Actual forest area	%age of Actual forest to Geog. area	%age of Actual to recorded forest area
Mizoram	21,081	15,935	75.59	18,576	88.1	116.59

As per the State of Forest report, 1985 published by the Forest Survey of India, in Mizoram, there has been a decrease of forest cover by 121 Sq. Km. over 1983 assesment. While 792 Sq. Km. of forest cover has changed to non-forest/ scrub mainly due to shifting cultivation, an area of 671 Sq. Km. has changed from non-forest to forest due to the regenerations coming up in the abandoned Jhum lands. While the changes from forest to non-forest is noted in South Demagri between Tuichawng river and Sazuklui river in the Survey of India map Sheet 84B, the changes in non-forest/ scrub to forest is noted along Kaladan river and both sides of road from Lunglei to Saiha in Survey of India map Sheet 84B.

3. The Actual Forest cover by density class as assessed by Forest Survey of India, 1985 in the state of Mizoram is given below:

State	Dense forest (crown density 40% and above)	Open forest (crown density 10 to below 40%)	Scrub	New Forest	Total
Mizoram	4,291	14,285	1,070	1,435	21,081

STATUS REPORT ON BEHALF OF THE GOVERNMENT OF MIZORAM ON  
THE FOLLOW UP ACTION TAKEN AS PER INTERIM DIRECTION IN  
ORDER DATED 12.12.1996 OF HON'BLE SUPREME COURT OF INDIA  
IN WRIT PETITION (C)NO.202/1995.

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In pursuance of the interim directives dated 12.12.96 of the Hon'ble Supreme Court, the State Government of Mizoram has promptly acted upon and taken following steps:

1. All on going activities which are of non-forest purposes within forests have been stopped forthwith keeping in view the provisions of the Forest Conservation Act, 1980. The concerned Departments and officers were asked to implement the directives in true spirit.
2. In compliance with the directives at para 5 of the order dated 12.12.1996 of the Hon'ble Apex Court, a committee was constituted vide Notification No.C.18014/21/96-FST dt. 24th Jan.,1997 for identifying the "forests", degraded, denuded and cleared areas as also the areas covered under plantations owned by Government and private individuals. A copy of this Notification has been placed as ANNEXURE-MZ-1. The Committee's report has been received on 20.2.1997 is placed as ANNEXURE-MZ-2.

2.1 FOREST AND PLANTATION AREAS

2.1 The Expert Committee ascertained the forest area of 8012 Sq. km supported with notifications reckoning to about 38% of the total geographical area. Besides this, it identified about 833 sq. km. tree covered area which is not yet statutorily notified as forests. Committee has also reported that plantations over 1,75,980 hactares and 8126 hactares have been raised

2.2 It is stated that the Forest area of 8012 sq. Km. mentioned above also includes 1176 sq. KM., 217 sq. KM 1369 sq. KM notified by three Autonomous District Councils namely Lai Autonomous District Council, Mara Autonomous District Council and Chakma Autonomous District Councils respectively under their own forest acts.

"INNERLINE RESERVED FOREST AREA"

2.3 With regard to "Innerline Reserved Forests" notified in the year 1878, State Government have to submit that Mizoram (then known as Lushai Country) became part of British India only on 16.9.1895 i.e, 17 years after the issue of the above notification. The southern boundary of the Innerline Reserved Forests, also known as the Outer Line, has never been demarcated on the ground. The description of the Outer Line in the Notification is such that nobody, including the Survey of India, has been able to identify the places/land-marks mentioned in the notification. While some people consider that the Outer Line passes through the areas to the north of Mizoram, close to the border with Cachar District of Assam; the Govt. of Assam was treating a line much further south inside Mizoram as the Outer Line. The area quoted above which had earlier been submitted to the Govt. of India as the area of the Innerline Reserved Forests in Mizoram represents

It may further be noted that the area of 570 sq. km. being treated as the "Innerline Reserved Forests" has never been effectively protected. From 1878 when the notification was issued by the British India till the early 1950 when the Chiefdomship was abolished in Mizoram, the Mizos exercised the rights over the forests and utilised them for jhumming. Thereafter, the District Council established under the Sixth Schedule to the Constitution continued to grant Land Settlement Certificates to individuals for cultivation, garden etc. Efforts made by the Forest Department of Assam to protect and preserve the Forests were only partially successful. After Mizoram became U.T. in 1972 and a full-fledged State in 1987, the Village Councils/State Govt. continued to issue Land Settlement Certificates while Forest Deptt. continued to protect the forests.

The position as of today is, therefore, that while the State Forest Deptt. is trying to protect the forests and some forests are actually being protected, a large number of individuals are having Land Settlement Certificates which confer ownership rights to them. There are also about 10 villages in this area, some of them very big villages, which have also been enjoying their rights of jhumming.

In the circumstances stated above, it will not be practicable to treat the entire area as Innerline Reserved Forests. It will not be possible to

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people who have occupied the land for years together. It is, therefore, suggested that as a practical solution to the problem, the Innerline Reserved Forests may be re-demarcated. It may be mentioned here that the position obtaining in the contiguous Innerline Reserved Forests of Assam is much the same as, if not worse than, in Mizoram.

### "ROADSIDE & RIVERINE RESERVED FOREST AREAS"

2.4 In "Roadside & Reiverine Reserved Forests" notified in the year 1965, Land Settlement Certificates to large number of people have been issued prior to 1980 when Forest Conservation Act 1980 was enacted. It will not be possible to displace people who have occupied the land for years together. Practical solution to this problem will be to exclude such areas and compensate equivalent area elsewhere as per provisions in the Forest Conservation Act, 1980.

### 3. SAW MILLS, VENEER AND PLYWOOD MILLS.

3.1 In compliance with the directive at para 7 of the order dated 12.12.96 of the Hon'ble Apex Court, an Expert committee was constituted to ascertain the sustainable capacity of the forests of the State inter-alia the capacity of the Saw-Mills and other timber based industries as also to report on the number of existing Saw-Mills that could be sustained in the State, besides determining the norms for

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No. C.18014/21/96-FST dt. 24th Jan. 97 constituting above Committee is placed as ANNEXURE MZ-3. The report of the Expert Committee was received on 12th Feb., 1997 and is placed as ANNEXURE MZ-4.

3.2 The Expert Committee in its report has indicated that Forests in Mizoram are understocked with a meagre tree growing stock of 35 m<sup>3</sup> per hectare, which is comparatively very low amongst the North Eastern States. For the purposes, Committee have based their report on Forest Inventory Surveys of Mizoram done during 1991 and 1992 as well as the State of Forest Report 1995, brought out by Forest Survey of India. In view of the low productivity of forests in Mizoram, the Committee is of the view that the forests of the State have no potential for sustenance of any Saw-Mill as well as timber based industries. The position however could be reviewed in the near future when the Govt. plantations and private plantation raised over 1,75,980 ha and 8126 ha respectively attain maturity. As regards the status of Saw-Mills and the number of Saw-Mills that could be sustained in the State, the Committee has observed that there are no Saw-Mills in the State, the committee has not prescribed the norm of optimum distance for location of Saw-Mills in the State presently.

3.3 The Government of Mizoram has to report that there are no Saw-Mills, veneer and plywood mills actually operating in Mizoram.

4. In order to oversee the compliance of the order of the Hon'ble Supreme Court, Mizoram State constituted an expert committee comprising of PCCF and other Senior

5. SILVICULTURAL CUTTING OF TREES IN PLANTATION AND BAMBOO FOREST

The Forest Department has been raising plantations of economic species for increasing the productivity of the degraded forests. So far, the Department has raised plantations of economic species over an area of 1,75,980 ha in the State. Amongst various tree species, Champa (Michelia champaca), Gomari (Gmelina arborea), Pine (Pinus kesiya), Teak (Tectona grandis) and many others has also been planted. Few teak plantations have reached thinning stage. Thinning is a silvicultural operation involving reduction in number of trees initially planted for ensuring optimum growing space and growth condition for inducing the better growth for obtaining maximum timber volume from the trees retained after thinning. Similar silvicultural cutting of bamboos are needed in Bamboo Forest which are quite extensive and abundant in Mizoram. The State Govt. presumes that such silvicultural cuttings are not banned.

6. PRACTICAL DIFFICULTIES IN COMPLYING WITH THE DIRECTIVES OF THIS HON'BLE COURT.

6.1 . DIFFICULTIES FACED BY PRIVATE TREE GROWERS:

That the ban imposed on movement of cut trees and timber outside the State as per para 4 of the directives of this Hon'ble Court has caused immense hardship to private tree growers who have a sizeable quantity of Teak-Poles lying at "Bairabi" rail head in Mizoram awaiting clearance from the Hon'ble Apex Court.

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of private growers in Mizoram have planted Teak (Tectona grandis), Gomari (Gmelina arborea) and Eucalyptus species during last few years. An abstract of such plantation areas is placed in Annexure MZ-2. So far, an area of 8126 ha of plantations have been raised by private individuals. Most of these plantations are in thinning stage and the private growers obtain better price by sale of poles of teak outside the State where these are marketted. The efforts of private growers in the State has to some extent reduced the pressure on natural forests for fuelwood and small timber. Such tree growing activity being an income generating venture needs to be encouraged for conserving the ecology and improving the environment. If the ban for movement of timber outside Mizoram is not lifted, the private tree growers in the State will be discouraged to take up tree growing activity in the State, which obviously will go against the cause of forest conservation.

7. PECULIAR PROBLEMS OF THE STATE

While complying with the directives of the Hon'ble Apex Court, the State of Mizoram has following submission to make before the Hon'ble Court for kind consideration.

Being a land locked territory deprived from the benefit of development since decades, the situation in Mizoram is peculiar compared to her counterparts where socio-economic development is conspicuous. Mizoram was subjected to traditional practice of shifting cultivation popularly known as "Jhum" since time immemorial for raising food grains. Immediately on joining the main stream after long period of insurgency, all out efforts

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iii) that the allotments and settlements within forest reserves which have already taken place for the purpose of agriculture as pointed out by the Expert Committee, be regularised and the reserved forest areas as on today be accordingly demarcated.

*M. M. M.*  
Working Plan Officer,  
Working Plan Forest Division  
Mizoram ; Aizawl

*S. R. Mehta*  
S. R. MEHTA 22.2.97  
PCCF & SECRETARY  
FORESTS & ENVIRONMENT  
GOVERNMENT OF MIZORAM.

GOVERNMENT OF MIZORAM  
ENVIRONMENT & FORESTS DEPARTMENT

AW [Signature]  
ACR Fe.

NO. C. 18012/21/96-FST Dated Aizawl, the 24th Jan., 1997.

NOTIFICATION

In pursuance of the order of the Supreme Court of India in writ petition (Civil) No. 202 of 1995 (with W.P. Civil No. 171/96) the Government of Mizoram is pleased to constitute Expert Committee consisting of the following officers :-

- |   |             |          |
|---|-------------|----------|
| 1) Conservator of Forest  | (in Circle) | Convener |
| 2) Director, Land Revenue & Settlement or his representative.       |             | Member   |
| 3) Director, Agriculture or his representative.                     |             | Member   |
| 4) Director, Local Administration Department or his representative. |             | Member   |
| 5) Joint Commissioner, Rural Development or his representative.     |             | Member   |
| 6) Working Plan Officer, Environment & Forests Department.          |             | Member   |

The functions of the committee will be :-

- Identify areas which are "Forests" irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;
- Identify areas which were earlier forests but stand degraded, or cleared and
- Identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

The Committee shall submit the report to the Government on or before 15th February, 1997.

(L. KAWMMINGTHANGA) Jy  
Joint Secretary to the Govt. of Mizoram,  
Environment & Forests Department.

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REPORTS OF THE EXPERT COMMITTEE ON  
IDENTIFICATION OF FOREST AREAS DEGRADED, DENUDED FORESTS  
AND PLANTATION AREAS IN MIZORAM

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As per directive under Para 5 of the Supreme Court Order dated 12th December, 1996, the Govt. of Mizoram vide their letter No. C.18014/21/96-FST dt. 21.1.1997 constituted Expert Committee with the following members :-

- (1) Conservator of Forests (Northern Circle) - Convener
- (2) Director, LAD - Member
- (3) Director, Land Revenue & Settlement Deptt. - Member
- (4) Director, Agriculture Deptt. - Member
- (5) Jt. Commissioner, R.D. - Member
- (6) Working Plan Officer - Member

The functions of the expert committee as laid down in the Supreme Court Order is to -

- (i) identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;
- (ii) identify areas which were earlier forests but stand degraded, denuded or cleared; and
- (iii) identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

The Committee had its meeting on 7.2.1997, 10.2.1997 and 11.2.1997 and discussed the above issues.

- (i) Areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law and irrespective of the ownership of the land of such forest - The Committee examined the list of the notified forest areas as recorded by the Forest Department and also the non-notified but tree covered forest areas which are still in existence outside the recorded forest areas.

## NOTIFIED FORESTS OF MIZORAM

Area in Km<sup>2</sup>

A. 1.

Innerline Reserved Forests :  
(Vide Notification No.5 dt.17/10/1878 under Section 34 of Indian Forest Act, 1878 of Revenue Department, Govt. of Assam).

570.00

Out of the total Innerline Reserved Forest area of 509 Sq.miles or 1318.31 Km<sup>2</sup>, only 570.00 Km<sup>2</sup> (i.e.385 Km<sup>2</sup> under Kolasib Forest Division + 185 Km<sup>2</sup> under Darlawn Forest Div) is falling inside Mizoram, and another 748.31 Km<sup>2</sup> is falling inside Cachar Dist. of Assam.

It may be noted that there are differences of opinion as to the extent of the Innerline Reserved Forests as notified in the year 1878. Mizoram (then known as Lushai Country) became part of British India only on 16/9/1895 i.e., 18 years after the issue of the above notification. The southern boundary of the Innerline Reserved Forests, also known as the Outer Line, has never been demarcated on the ground. The description of the Outer Line in the Notification is such that nobody, including the Survey of India, has been able to identify the places/landmarks mentioned in the notification. While some people consider that the Outer Line passes through the areas to the north of Mizoram, close to the border with Cachar District of Assam, the Govt. of Assam was treating a line much further south inside Mizoram as the Outer Line. The area quoted above which had earlier been submitted to the Govt. of India as the area of the Innerline Reserved Forests in Mizoram represents the area calculated on this basis.

It may further be noted that the area of 570 Sq.km being treated as the Innerline Reserved Forests has never been effectively protected. From 1878 when the notification was issued by the British India till the early 1950s when the Chieftainship was abolished in Mizoram, the Mizos exercised the rights over the forests and utilised them for jhumming. Thereafter, the District Council established under the Sixth Schedule to the Constitution continued to grant Land Settlement Certificates to individuals for cultivation, garden etc. Efforts

made by the Forest Deptt. of Assam to protect and preserve the forests were only partially successful. After Mizoram became U.T in 1972 and a full-fledged State in 1987, the Village Councils/State Govt. continued to issue Land Settlement Certificates while Forest Deptt. continued to try protect the forests.

The position as of today is, therefore, that while the State Forest Deptt. is trying to protect the forest and some forests are actually being protected, a large number of individuals are having Land Settlement Certificates which confer ownership rights to them. There are also about 10 villages in this area, some of them very big villages, which have also been enjoying their rights of jhumming.

In the circumstances stated above, it will not be practicable to treat the entire area as Innerline Reserved Forests. It will not be possible to displace people who have occupied the land for years together. It is, therefore, suggested that as a practical solution to the problem, the Innerline Reserved Forests may be re-demarcated. It may be mentioned here that the position obtaining in the contiguous Innerline Reserved Forests of Assam is much the same as, if not worse than, in Mizoram.

#### 2. Riverine Reserved Forests :

(Vide Notification No.ADC Suppdt. to the Assam Gazette, dt.19/5/1965 under Section 14 & 21 of the Mizo District (Forest) Act, 1955.

The Riverine Reserved Forests so notified comprises the forest area within half a mile on either side of the following rivers :-

(a) Tlawng (Dhaleswari)	-	369.80
(b) Tut (Gutur)	-	182.80
(c) Teirei (Pakwa)	-	125.00
(d) Langkaih (Longai)	-	62.00
(e) Chemlui (outside ILRF)	-	29.00
(f) Serlui (outside ILRF)	-	75.00
(g) Tuivai	-	168.00
(h) Tuivawl	-	190.00
(i) Tuirini	-	64.80
(j) Tuirial (outside ILRF)	-	217.80
(k) Tuiruang (outside ILRF)	-	-
(l) Khawthlangtuiput (Karnaphuly)	-	140.70

(m) Tuichawng  
 (n) Kau  
 (o) De  
 (p) Phairuang

- 54.00  
 - 35.60  
 - 45.20  
 - 72.80

Total : 1833.20

3. Roadside Reserve :-

Notified vide No.ADC Suppdt. to Assam Gazette dt.19/5/1955 under Section 14 and 21 of the Mizo District (Forest) Act, 1955. Notification reads as follows :-

'Forests within half a mile on either side of the following roads but excluding the land within 100 feet or 30 metres on both sides of the Govt. roads.

(a) Aizawl-Silchar road-via-Sairang (outside ILRF & portion falling inside Tlawng RRF) - 97.20

The Riverine Reserved Forests and Roadside Reserved Forests were constituted vide Notification No.ADC.Suppdt. to the Assam Gazette dt.19.5.1965. It may be pointed out that prior to the above Notification dated 19.5.1965, a number of private land holdings both agricultural and non-agricultural including villages existed within the Riverine Reserved Forests and Roadside Reserved Forests. Private claims and objection were neither entertained nor settled before the above Notification was issued. Moreover, many persons had obtained possession of lands during the period between the notification 19.5.1965 and the enactment of the Forests (Conservation) Act, 1980. The State also passed through long period of disturbance and insurgency lasting for more than 2 (two) decades during which enforcement of law and order was a big challenge.

In the circumstances indicated above, effective protection to the notified reserved forests areas could not be afforded. Moreover, it will not be possible to displace the person who had occupied the land for years together. Such occupation finally may have to be settled. It is, therefore, necessary to regularise all the allotments made inside the above forests areas as per the provisions of the Forests (Conservation) Act, 1980.

4. Reserved Forests :-

- (1) ✓ Muthi Reserved Forests  
vide pre-notification No. FOR 133/78-  
79/43 of 27.11.1978 - 8.25
- (2) Hmunulh lui leh lui inkar  
Lungdai Ram transferred land in lieu of  
132 Kv line. Notified vide No. L.11011/  
1/95-Rev of 16.5.1996. - 0.56
- (3) ✓ Chalfilh Reserve vide pre-notification  
No. FOR 135/76/6 of 13.7.1976. - 155.00
- (4) ✓ Ngur Pine Forest vide notification No.  
EL 12/65 of 10.10.1965 - 7.78
- (5) Tuikual Pine Forest vide notification  
No. EL.12/65 of 10.10.1965 - 8.00
- (6) Tuisenhnar Forest vide notification No.  
EL.12/65 of 10.10.1965 - 10.80
- (7) Hnahlan Forest vide notification No. EL.  
12/65 of 10.10.1965 - 2.50
- (8) Lianpui Forest vide notification No. EL.  
12/65 of 10.10.1965 - 8.00
- (9) ✓ Bnghmun Reserve vide notification No.  
FOR.169/79/130 of 11.3.1982 - 100.00
- (10) ✓ Mualthuam Reserve vide notification No.  
FOR.169/79/130 of 11.3.1982 - 15.00
- (11) Thorangtlang Reserve :  
vide notification No. FOR.169/79/130 of  
11.3.1982 - 60.00
- (12) ✓ Serlui 'B' Forest :  
vide notification No. B.11031/1/91-FST  
of 8.7.1993 (in lieu of Serlui 'B'  
Hydel Project). - 30.00
- (13) ✓ Zanlawn tlang forests :  
vide pre-notification No. FOR.133/76-77/  
43 of 27.11.1978 - 9.75
- (14) ✓ Tut-Langkaih Protected Reserved Forest : - 959.00 ✓  
vide notification No.1 of 1970 of  
24.6.1970 by CEM, Mizo Dist. Council.
- (15) ✓ Tlawng hnar Forests :  
vide notification No. FOR.133/76-78/27  
of 4.5.1978 - 6.35

5/18

(16) ✓ Tawipui 'N' Forests : vide notification No.169/79/130 of 11.3.1982	- 72.00
(17) ✓ Thingfal Forests : vide notification No.169/79/130 of 11.3.1982	- 10.00
(18) ✓ Mamte Forests : vide notification No.169/79/130 of 11.3.1982	- 10.50
(19) ✓ Ngengpui Forests : vide notification No.169/79/130 of 11.3.1982	- 108.78
(20) ✓ Hnahchang Forests (Haulawng) : vide notification No.169/79/130 of 11.3.1982	- 18.00
(21) ✓ Thlengang Forests (Tawipui 'S') : vide notification No.FOR.169/79-83/186 of 25.8.1983	- 18.00
(22) ✓ Puankhai Forests : vide notification No.FOR.169/79/130 of 11.3.1982	- 271.20
(23) ✓ Zongaw Reserve : vide notification No.169/79/130 of 11.3.1982	- 2.56
(24) ✓ Hrangtur Reserve : vide notification No.8.11012.12/94-FST dt.23.11.1987	- 8.94
Total :	<u>1905.57</u>
	Area/Extent (in Km <sup>2</sup> )
5. Wildlife Protected Area :	
1) ✓ Dampa Tiger Reserve notified vide No.B. 11011/14/90-FST, dt.7.12.1994	- 500.00
2) ✓ Murlen National Park vide preliminary notification No.B.11011/13/84-FST, dt.8.7.1991	- 200.00
3) ✓ Khawnglung Wildlife Sanctuary vide pre- liminary notification No.B.11011/13/84- FST of 8.7.1991	- 41.00
4) ✓ Tawi Wildlife Sanctuary vide preliminary notification No.FOR 15-C/74-78/21, dt.29.11.1978.	- 103.20
Total :	<u>344.20</u>

(6/18)

Village Supply & Safety Reserve Area : - 235 Ncs.  
 Notified vide No. LAD/VC-9/89/699 (A), dt. (area not  
 18.3.96 under 15(1) of the Mizo District indicated)  
 (Forest) Act, 1955.

B. DISTRICT COUNCIL FORESTS :

(Km<sup>2</sup>)

1) Lai Autonomous District Council

I. Wildlife Protected Area :

1) Ngangpui Wildlife Sanctuary vide notifi- - 150.00  
 cation No. B.11011/13/84-FST, dt. 8.7.1991

2) Phawngpui (Blue Mountain) National Park - 50.00  
 vide notification No. B.11011/33/91-FST,  
 dt. 2.8.1991.

Total : 200.00

II. Reserved Forests :

a) Safety Reserve - 76.00  
 b) Supply Reserve - 145.00  
 c) Protected Reserve - 70.00  
 d) Roadside Reserve - 27.00  
 e) Station Reserve - 44.00  
 f) Revenue Reserve - 612.00

Total of LADC : 976.00

2) Mara Autonomous District Council

a) Safety Reserve - 102.00  
 b) Supply Reserve - 115.00

Total of MADC : 217.00

3) Chakma Autonomous District Council

a) Safety Reserve - 465.00  
 b) Supply Reserve - 904.00

Total of CADC : 1369.00

Total of A & B = 8,012.17 Km<sup>2</sup>  
 or say, 8,012.00 Km<sup>2</sup>

(2/13)

## C. NON-NOTIFIED FOREST AREA/TREE COVER AREAS :

The Forest Department has identified non-notified forest areas/tree cover areas at 50 different locations covering a total area of 833.00 Km<sup>2</sup>, the list of which is as below.

## NON-NOTIFIED TREE FORESTS (EXCLUDING BAMBOO FOREST)

I. AIZAWL FOREST DIVISION	Area in Km <sup>2</sup> (approx)
1. Beiek Tlang	5.00
2. Hmuifang	10.00
Total :	<u>15.00</u>
II. DARLAWN FOREST DIVISION	
1. Hriangmual (Phuaibuang)	10.00
2. Zawng-In ram	10.00
3. Saphai Zawl (Hmuizawl)	2.00
4. Bualawn (Ratu)	2.00
Total :	<u>24.00</u>
III. THENZAWL DIVISION	
1. Lungrang tlang	3.00
2. Khawlek ram	3.00
3. Thenhlum area	10.00
4. Belkhai Range	50.00
5. Kawlhawk Ngaw	5.00
6. Sailam	5.00
7. Darngawn Ngaw	20.00
Total :	<u>96.00</u>
IV. MAMIT DIVISION	
1. Zopui Ngaw	30.00
2. Bawngthah Ngaw	5.00
3. Hmunpui Tlang	10.00
Total :	<u>45.00</u>

## V. KOLASIB DIVISION

1.	Bukpui-N.Chaltlang-Khawbel	-	20.00
2.	Dumkhei Ngaw (Hortoki-Meidum)	-	5.00
3.	Dairep Tlang	-	1.00
4.	Kawihruilian Ngaw (Hlimen)	-	2.00
		Total :	<u>28.00</u>

## VI. CHAMPHAI DIVISION

1.	Lengteng	-	150.00
2.	Surtlang	-	50.00
3.	Mawmrang	-	40.00
4.	Zawlnghak	-	100.00
5.	Tuithoh Ngaw (way to Hnahlan)	-	2.00
6.	Zopui Ngaw	-	15.00
7.	Bualphung Ngaw (Rullam)	-	5.00
8.	Vankal Ngaw	-	10.00
9.	Ngaizawl	-	5.00
10.	Lurh Tlang	-	5.00
11.	Tan Tlang	-	3.00
12.	Diarkhai Ngaw	-	5.00
		Total :	<u>390.00</u>

## VII. N.VANLAIPHAI DIVISION

1.	Lungreng Tlang	-	30.00
2.	Nghachhing Ram (H.Bualpui)	-	2.00
3.	Aithur Tlang	-	10.00
4.	Lungpho Ngaw	-	10.00
		Total :	<u>50.00</u>

## VIII. LUNGLEI DIVISION

1.	Lungleng Tlang	-	5.00
2.	Lungpui Tlang	-	5.00
3.	Darzo Ngaw	-	5.00
4.	Mausen Ram	-	5.00
5.	Thlengang-Tawipui Ngaw	-	10.00
6.	Dawn Ngaw	-	5.00
7.	Thangpui-Vaisam-Mautlang Ngaw	-	2.00
			30.00
		Total :	<u>62.00</u>

## IX. TLABUNG DIVISION

1.	Lungrang Ngaw	-	5.00
2.	Lungsan-Kauchhuah Ngaw	-	3.00
		Total :	<u>8.00</u>

X. CHHIMTUIPUI DIVISION

1. Chamdur Ngaw	--	20.00
2. Mualbu Ram	-	50.00
3. Mampui Ngaw	--	20.00
4. Saiha Tlangpui Ngaw	--	20.00
5. Cheului Ngaw	-	3.00
	Total :	<u>113.00</u>
	Grand Total :	833.00

(ii) Areas which were earlier forests but stand degraded, denuded or cleared : There has never been a proper survey conducted by any agency to assess the total area of degraded forests, denuded or cleared forests. However, as per the State of Forest Report 1995, of Forest Survey of India which give some indication about such areas the total area of forest having a crown density above 40% is 4281.00 Sqkm which is considered to be a good-stocked forest (dense forest), and the balance area having crown density 10 to less than 40% is indicated as degraded forest (open forest). The so called degraded forests are secondary forests with bamboo being predominant species mixed with very less tree species. In a strict sense, they are not degraded forests as bamboo exists abundantly which accounts to about 30 and 3735 culms per Ha. of clump-forming and non-clump forming bamboos respectively. It is these bamboo forests which are partly being harvested and some revenue had been collected by the Forest Department. There is no regeneration problem of bamboos and bamboo cut areas get regenerated with bamboos in 4 to 5 years period. Permanently denuded cleared areas in Mizoram are confined to those cleared for annual jhumming (shifting cultivation). The forest areas lost as shown by the Forest Survey of India in their report are also current jhum lands which will be covered up by vegetation predominantly of bamboos in the subsequent years. But in terms of tree composition, such areas do not have any tree species.

**MINUTES OF THE MEETING OF SENIOR FOREST OFFICERS HELD ON DATED  
22.06.2021 ON THE ORDER OF HON'BLE GAUHATI HIGH COURT CONCERNED WITH  
RIVERINE RESERVED FOREST & ROAD SIDE RESERVED FORESTS (AIJAL TO  
SILCHAR VIA SAIRANG)**

A meeting of Senior Forest Officers was held on 22<sup>nd</sup> June 2021 at 11:00 AM in the Conference Room of PCCF Office to discuss the order dated 27.01.2021 of Hon'ble Gauhati High Court concerned with Riverine Reserved Forests & Road side Reserved Forests (Aijal to Silchar Via Sairang). The meeting was chaired by PCCF (HoD) and Principal Secretary, EF&CC Department. The list of participants is at the Annexure-1.

PCCF (HoD) and Principal Secretary welcomed all the participants in the meeting and highlighted the importance of maintaining ecological stability in Mizoram. With permission of the chair, APCCF & Nodal officer (FC) presented the details of actions taken by the department in respect of the order of the Hon'ble High Court. He reiterated that the notifications of the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) have been quashed by the order.

Thereafter, various issues concerned with management of forests in view of the said order were discussed. After detailed deliberations, the following recommendations were made:

1. Useful directions were given by Hon'ble Supreme Court on the important issue of Forest Conservation in their judgement dated 12.12.1996 passed in WP(C) no. 202/1995 in the matter of T.N. Godavarman Thirumulkpad versus Union of India and others with WP(C) No. 171/1996 Environmental Awareness Forum versus State of Jammu & Kashmir and others. Hon'ble Supreme Court directed that provisions of Forest Conservation Act, 1980 must apply to all forest irrespective of the nature of ownership or classification thereof. It was a landmark judgement passed by the Hon'ble Supreme Court aimed at strict and effective implementation of the Forest Conservation Act, 1980. The judgement provided a definite direction for defining the forest and the forest land for the purpose of deciding the applicability of the Forest Conservation Act, 1980 and its subsequent amendment made from time to time.

The Hon'ble Supreme Court directed that the word "Forests" must be understood according to its dictionary meaning. This description covers all statutorily recognized forests, whether designated as reserved, protected or otherwise for the purpose of section-2 of the Forest Conservation Act. The term "Forests land", occurring in Section 2 will not only include "Forests" as understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership.

So, first of all, it was attempted to list out all documents (Government Records) where Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) have been mentioned as forests. The followings are the key relevant documents available in our office. The copies are enclosed.

N.O. (FC)  
07/7  
JCB (FC)  
In HR P.S.  
D.A.

07/7

7/7/21

- A. 1956 notification of RRF (Annexure-2)  
 B. 1965 RRF & Roadside Notification (Annexure-3)  
 C. Affidavit filed in the Hon'ble Sumpreme Court (Annexure-4).

2. In pursuance of Hon'ble Supreme Court order in WP(C) no 202 of 1995 in the matter of T.N. GodavarmanThirumulkpadversus Union of India and others, an expert committee was constituted by the State Government of Mizoram to identify the then Forest Areas. Subsequently, an affidavit was filed by the State Government in the Hon'ble Supreme Court mentioning the details of forest areas in Mizoram. The affidavit is a Government record. In that report i.e. affidavit, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) has been shown as Forests. So, in view of the order of Hon'ble Supreme Court, Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue to be as Forests unless any change is made in the affidavit in concurrence with Hon'ble Supreme Court. So long as the affidavit prevails, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue to remain as Forests.

Unless and until the affidavit is modified with approval of Hon'ble Supreme Court, the Riverine Reserved Forests and Road Side Reserved Forests (Aijal to Silchar via Sairang) may continue as Forests and as such, it may be difficult to implement the order of 27/01/2021 of Hon'ble Gauhati High Court.

The matter may be conveyed to the State Government with a request to take a proper view on the facts stated above in consultation with EF&CC Department, Law & Judicial Department, Land Revenue & Settlement Department and General Administration Department.

3. The extent of area covered under notified forests in the State of Mizoram is as given below:

Sl.No.	Name of Reserved Forests	Area in sq.km
1	Inner-line Reserved Forests	570.00
2	Riverine reserved Forests	1832.50
3	Roadside Reserved Forests	97.20
4	Compensatory Afforestation areas declared as Reserved Forests	125.87
5	Other Reserved Forests	1873.65
6	Wildlife Protected Areas	1997.75
7	Village Supply and Safety Reserve	Not surveyed.
8	Reserved Forests under District Councils	2562.00

*Handwritten signature*  
7/2/2

9	Non Notified Forests	
	Total	833.00
		9891.97

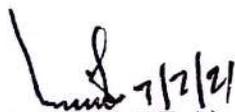
Implementation of order of Hon'ble High Court will involve reduction in area of Notified Forests by 1929.7 sq.km which is quite significant. As significant change in area in Notified Forests is involved, and as Forests is a concurrent subject, views of Government of India (Ministry of Environment, Forests & Climate Change) may also be taken by the State Government on implementation of the order of Hon'ble Gauhati High Court dated 27.01.2021 and Hon'ble Supreme Court order dated 12.12.1996.

4. Filing of appeal against the order of Hon'ble Gauhati High Court may be expedited.
5. The order of the Hon'ble Supreme Court dated 12.12.1996, order of Hon'ble Gauhati High Court dated 27.01.2021, status of appeal against the order of Hon'ble Gauhati High Court may also be placed by the State Government through Government of India (MoEF&CC), before the Hon'ble National Green Tribunal in OA 68/2019.
6. Officers were of the view that notification dated 28.01.1965 has been quashed by the Hon'ble High Court. However, in the order, it has not been explicitly stated that the notification dated 16.4.1956 has also been quashed. So one view is that the notification dated 16.4.1956 still stands and notification dated 28.01.1965 has been quashed on the grounds of procedural lapses.  
As the notification dated 16.4.1956 stands and as the status of RRF has been mentioned as forest in the notification and as it is a Government record, therefore the status of RRF may continue to remain as forest in view of the order of Hon'ble Supreme Court dated 12.12.1996. As per the order of Hon'ble Supreme Court, the term "Forests land", occurring in Section 2 will not only include "Forests" as understood in the dictionary sense, but also any area recorded as forests in the Government record irrespective of the ownership.

The matter may be conveyed to the State Government with a request to take a proper view on the facts stated above in consultation with EF&CC Department, Law & Judicial Department, Land Revenue & Settlement Department and General Administration Department.

The meeting ended with vote of thanks to the Chair and the participants.

Enclo. : As above.

  
(LIANDA WLA)

Principal Chief Conservator of Forests (HoD)

GAHC010238102023

Annexure A-17



**THE GAUHATI HIGH COURT  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : I.A.(Civil)/3177/2023**

CENTER FOR ENVIRONMENT PROTECTION (CEP)  
THROUGH ITS CHAIRMAN AC ZONUNMAWIA, RESIDENT B-27/1, TUIKUAL  
SOUTH, AIZAWL, MIZORAM, 796001  
VERSUS

THE STATE OF MIZORAM AND 682 ORS.  
REPRESENTED BY THE CHIEF SECRETARY, TO THE GOVT. OF MIZORAM,  
NEW CAPITAL COMPLEX, AIZAWL, MIZORAM 796001

2:THE CHIEF SECRETARY TO THE GOVT. OF MIZORAM  
NEW CAPITAL COMPLEX, AIZAWL  
MIZORAM, 796001

3:THE SECRETARY TO THE GOVT. OF MIZORAM  
LAND REVENUE AND SETTLEMENT DEPARTMENT  
GOVT. OF MIZORAM, 796001

4:THE DEPUTY COMMISSIONER  
DISTRICT COLLECTOR AIZAWL DISTRICT  
AIZAWL, MIZORAM 796001

5:THE NORTH EASTERN ELECTRIC POWER CORPORATION (NEEPCO) LTD  
REPRESENTED BY ITS CHAIRMAN-CUM-MANAGING DIRECTOR  
BROOKLAND COMPOUND,LOWER NEW COLONY  
LAITUMKHRAH, SHILLONG, MEGHALAYA-793003

6:THE SECRETARY TO THE GOVERNMENT OF MIZORAM  
ENVIRONMENT  
FOREST AND CLIMATE CHANGE DEPARTMENT  
AIZAWL, MIZORAM-796001

7:NGURTHANMAWIA  
S/O SANGHREA  
KHATLA, AIZAWL, MIZORAM

8:SMT. LALTHANKHUMI  
D/O LALCHHUANLIANA  
ZARKAWT  
AIZAWL

9:SH. LALHMINGLIANA  
S/O LALDUHTHANGA  
R/O N.SERZAWL  
MIZORAM

10:SH. R.LUNGHNEMA  
S/O R.LALHMINGLIANA  
N.SERZAWL  
MIZORAM

11:R.LALRINSANGA  
S/O R.LALHMINGLIANA  
N.SERZAWL  
MIZORAM

12:SH. RM CHHUANMAWIA  
R.LALHMINGLIANA  
BETHLEHEM VENG  
AIZAWL

13:SH. LALMUANKIMA  
L.T.LIANA  
MELTHUM  
AIZAWL

14:SH. R.ZACHHINGA  
DUHTHANGA  
N.SERZAWL  
MIZORAM

15:SH. THANGSEIA  
S/O DUHTNAGA  
N.SERZAWL, MIZORAM

16:SH. ZAKHUMA  
S/O DUHTHANGA  
N.SERZAWL, MIZORAM

17:SH. NGHAKA  
S/O KUNGA  
R/O RATU  
MIZORAM

18:SMT. LALPARVULI  
D/O R.LALLIANZAMA MELTHUM  
AIZAWL

19:SMT. LALHMINGSANGI  
D/O RAMDINA  
REPUBLIC VENG  
AIZAWL

20:SMT. R.G. HUANMAWII  
D/O Z.KUNGA  
RAMTHAR VENG  
AIZAWL

21:SMT. RAMTHIANGHLIMI  
D/O BUANGA  
R/O SARON VENG  
AIZAWL

22:SMT. BIAKHLUNI  
D/O H MUCHHUAKA  
R/O RAMHLUN VENG  
AIZAWL

23:SH. LALTEA  
S/O ZAULAIA  
R/O MAUBAWK  
AIZAWL

24:SH.LALRINLIANA  
S/O PARALA  
ELECTRIC VENG  
AIZAWL

25:SH LT MUANA  
S/O THANZAUVA  
CHHINGA VENG  
AIZAWL

26:SMT. LALVULLIANI  
D/O NEIHLUTA  
BETHLEHEM VENG  
AIZAWL

27:SMT. LALNUNHLIMI  
D/O R.LALNUNMAWIA  
R/O CHHINGA VENG, AIZAWL

28:SH. B.LALCHHARLIANA  
S/O VANLALPARA  
CHALTLANG  
AIZAWL

29:SMT. NUKIMI  
D/O LIANTHANGPUIA  
R/O CHALTLANG  
AIZAWL

30:SMT. LALLAWMI  
D/O HRANGCHHUNGA  
R/O KHATLA  
AIZAWL

31:SH. BIAKMAWIA  
S/O L.B. THARA  
R/O RATU  
MIZORAM

32:SMT. SANGKIMI  
D/O KUNGA  
RATU  
MIZORAM

33:SH. LALBUATSAIHA  
S/O LALSANGA  
R/O ZEMABAWK  
AIZAWL

34:SH. CHHANHIMA  
R.THANGA  
ARMED VENG  
AIZAWL

35:SMT. SANGZUALI  
D/O RINSANGI  
RAMTHAR VENG, AIZAWL

36:SH. ZORAMTHANGA  
S/O LALLIANA  
MAMIT, MIZORAM

37:SH.LALREMRUATA  
S/O T.HLIMI  
R/O SARON VENG  
AIZAWL

38:SMT. RINCHHANI  
D/O RINLIANA  
ELECTRIC VENG  
AIZAWL

39:SH. ROHMINGA  
LALTHANGA  
RATU  
MIZORAM

40:SH. RAMENGA  
S/O ROLURA  
RATU  
MIZORAM

41:R.LALHMINGSANGA  
S/O R.LALKHAWHLUNA  
R/O N.SERZAWL  
MIZORAM

42:SH. R.LALKHAWHLUNA  
S/O R.LALRAWNA (L)  
N.SERZAWL  
MIZORAM

43:R.THANCHHUNGA (L)  
R/B HIS SON AND LEGAL REPRESENTATIVE

S/H VANLALHLUA  
N.SERZAWL  
MIZORAM

44:SMT SARAH LALREM RUATI  
D/O VL PARA  
R/O CHALTLANG  
AIZAWL

45:SH VL PARA  
S/O BUAIA  
R/O CHALTLANG  
AIZAWL

46:SH LH ZUALA  
S/O AUVA  
R/O ZEMABAWKKAWN VENG-II  
AIZAWL

47:SHRINTLUANGA  
S/O KHUPA  
R/O CHHINGA VENG  
AIZAWL  
C/O LALDIKKIMI

48:SH. L.DINGA (L)  
R/B BY HIS WIFE AND LEGAL REPRESENTATIVE

SMTLALTHLAMUANI  
R/O RATU  
MIZORAM

49:SH LB THARA (L)  
R/B HIS WIFE AND LEGAL REPRESENTATIVE  
SMTF.ZAMAWII  
R/O RATU  
AIZAWL  
MIZORAM

50:SHRINAWMA  
S/O AUVA  
R/O BAWNGKAWNCHHIMVENG  
AIZAWL

51:MALSAWMA  
S/O PHUNGA  
MAUCHAR  
MIZORAM

52:LALVUANA  
S/O VELZATHANGA MAUCHAR  
MIZORAM

53:LALTHANNGURA  
S/O K. NAWTA(L)  
MAUCHAR  
MIZORAM

54:K .THANGLURA  
S/O K. NAWTA (L)  
MAUCHAR  
MIZORAM

55:SANGLIANTAWNI  
D/O SELKHUMA (L)  
MAUCHAR  
MIZORAM

56:SANGLIANZUALA  
S/O PHUNGA(L)  
MAUCHAR  
MIZORAM

57:VANLALHLUTA  
S/O ROSELA (L)  
MAUCHAR  
MIZORAM

58:H.P. KHUMAVANLALHLUTA  
S/O PHUNGA(L)  
MAUCHAR  
MIZORAM

59:K .ROPIANGA  
S/O THAWMA (L)  
MAUCHAR  
MIZORAM

60:TLANGTHANGLIANA  
S/O LALREMSANGA  
MAUCHAR  
MIZORAM

61:ZAMLIANA  
S/O BUATSAIHA  
MAUCHAR  
MIZORAM

62:ROKAMLOVA  
S/O SUMTUAHTHANGA  
MAUCHAR  
MIZORAM

63:ZONUNSANGA  
S/O SUMTUAHTHANGA  
MAUCHAR, MIZORAM

64:LALRAMTHLIRA  
S/O THOLIANA(L)  
MAUCHAR, MIZORAM

65:DARLIANSANGA  
S/O DARLIANKUNGA  
MAUCHAR  
MIZORAM

66:LALNGILNEIA  
S/O ROKAMLOVA  
MAUCHAR  
MIZORAM

67:LALTHIANGHLIMA  
S/O H. ROPIANGA MAUCHAR  
MIZORAM

68:LALHLAHLIANA  
S/O LALCHHANDAMA  
MAUCHAR  
MIZORAM

69:LALZARLIANA  
S/O LALRIVUANGA  
MAUCHAR  
MIZORAM

70:LALSANGHLIRA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM

71:LALVURLIANA  
S/O CHHUNTHANGA  
MAUCHAR  
MIZORAM

72:KAPKUNGA  
S/O DOTHANGA  
MAUCHAR  
MIZORAM

73:LALBIAKTLUNGA  
S/O CHALKHUMA MAUCHAR  
MIZORAM

74:LAWMKUNGA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM

75:LALLAWMZUALA  
S/O KHAITHUAMA  
MAUCHAR  
MIZORAM

76:GINA  
S/O WAPCHIN  
MAUCHAR  
MIZORAM

77:LALREMFELA  
S/O ZACHHUNGA  
MAUCHAR  
MIZORAM

78:CHHAWNTEA  
S/O MANGA(L)  
MAUCHAR  
MIZORAM

79:BIAKCHUNGNUNGA  
S/O LALNGURLIANA  
MAUCHAR  
MIZORAM

80:K. THANGLAWRA  
S/O KAPBUANGA  
MAUCHAR  
MIZORAM

81:J. THANGMAWIA  
S/O LT LUAIA(L)  
MAUCHAR  
MIZORAM

82:LALCHUNGNUNGA  
S/O CHALLIANCHHUNGA  
MAUCHAR  
MIZORAM

83:LALCHHANDAMA  
S/O DOTHUAMA(L)  
MAUCHAR  
MIZORAM

84:L. RINGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR  
MIZORAM

85:TLANGLAWMA  
S/O ZACHHUNGA

MAUCHAR  
MIZORAM

86:V.L. FAKA  
S/O J. THANGMAWIA  
MAUCHAR  
MIZORAM

87:LALRAMMAWIA  
S/O H. LIANTHANGA  
MAUCHAR  
MIZORAM

88:LALDUHKIMA  
S/O L.T LUAIA(L)  
MAUCHAR  
MIZORAM

89:H. THANGLIANA  
S/O J. NEIHTHANGA(L)  
MAUCHAR  
MIZORAM

90:LALHLUNCHHUNGA  
S/O H.P ROCHUNGA  
MAUCHAR  
MIZORAM

91:LALCHHUANMAWIA  
S/O DARTHANMAWIA  
MAUCHAR  
MIZORAM

92:LALDUHSAKA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM

93:LALKHUMA  
S/O ELA(L)  
MAUCHAR  
MIZORAM

94:H.K ROCHUNGNUNGA  
S/O ZASELA (L)  
MAUCHAR  
MIZORAM

95:THANGCHUNGNUNGA  
S/O VAIA MAUCHAR  
MIZORAM

96:THANGCHUAILOVA  
S/O VAIA  
MAUCHAR  
MIZORAM

97:HMANGAIHA  
S/O KAL(L)  
MAUCHAR  
MIZORAM

98:R. PAHLIRA  
S/O LALBANGA(L) MAUCHAR  
MIZORAM

99:THANGLIANA  
S/O DAMA(L)  
C/O LALLUNGMUANAHAUZEL  
BILKHAWTHLIR  
MIZORAM

100:CHALLIANTHANGA  
S/O BIAKA  
MAUCHAR  
MIZORAM

101:LALPAWLIANA  
S/O MAKTHANGA  
MAUCHAR  
MIZORAM

102:CHALCHHUNGA  
S/O SUMHMANGA  
MAUCHAR  
MIZORAM

103:ROZARLUAIA  
S/O L. CHAWIMAWIA  
MAUCHAR  
MIZORAM

104:ROPUIA  
S/O SANGLIANA  
MAUCHAR  
MIZORAM

105:SELCHHUNGI  
D/O KUNGA  
MAUCHAR  
MIZORAM

106:LALTHANGSEIA  
S/O LALTLANTHANGA  
MAUCHAR  
MIZORAM

107:C. VANLALHUMA  
S/O NGURTAWNA(L)  
MAUCHAR  
MIZORAM

108:LALTHLAMUANI  
D/O CHHANA  
MAUCHAR  
MIZORAM

109:H. THANZUALA  
S/O SAITHAWNGLIANA  
MAUCHAR  
MIZORAM

110:SAIKAPCHHINGA  
S/O THATKHUMA(L)  
MAUCHAR  
MIZORAM

111:ZALENTHANGA  
S/O THANGTHIAUVA  
MAUCHAR  
MIZORAM

112:LALNUNMAWIA  
S/O H.K. ROCHUNGNUNGA  
MAUCHAR, MIZORAM

113:LALTLANKIMA  
S/O ROSIAMA  
MAUCHAR, MIZORAM

114:HRANGTHANGLIANA  
S/O THANGLURA  
MAUCHAR  
MIZORAM

115:LALRUATCHHUNGA  
S/O ZALENTHANGA  
MAUCHAR  
MIZORAM

116:J. LALTLUANGLIANA  
S/O SELKHUMA  
MAUCHAR  
MIZORAM

117:JOHANA  
S/O KUAIA  
MAUCHAR  
MIZORAM

118:LALZAWMLIANA  
S/O KHUMA  
MAUCHAR  
MIZORAM

119:LALBIAKLIANA  
S/O KUNGA  
MAUCHAR  
MIZORAM

120:LALZEKHUMA  
S/O ROPIANGA  
MAUCHAR  
MIZORAM

121:ROSIAMA  
S/O CHHANA MAUCHAR  
MIZORAM

122:HRANGDOKHUMA  
S/O HRANGKHUMA  
MAUCHAR  
MIZORAM

123:HRANGKAPKIMA  
S/O LAIAWRHTHANGA  
MAUCHAR  
MIZORAM

124:LUNGTIAWIA  
S/O DOKHUMA  
MAUCHAR, MIZORAM

125:H. THANKHUMA  
S/O THANGKHUPA  
MAUCHAR  
MIZORAM

126:RALRUNTHANGA  
S/O KAPTHANGA  
MAUCHAR  
MIZORAM

127:LALSIAMLIANA  
S/O K. NAWTA  
MAUCHAR  
MIZORAM

128:NGURTINCHHINGI  
W/O SIAMLIANA  
MAUCHAR  
MIZORAM

129:HRANGKAPLIANA  
S/O SIAMLIANA  
MAUCHAR  
MIZORAM

130:J.M. VURA  
S/O THANCHUNGA  
MAUCHAR  
MIZORAM

131:LALNGHAWRLIANA  
S/O K. THANGLURA  
MAUCHAR  
MIZORAM

132:LALBIAKLIANI  
D/O SIAMLIANA  
MAUCHAR  
MIZORAM

133:SELKHUMA  
S/O KAICHHUNGA  
MAUCHAR  
MIZORAM

134:ROHLUNA  
S/O LAIAWRHTHANGA

MAUCHAR  
MIZORAM

135:H.P. THNAGLIANA  
S/O KUNG(L)  
MAUCHAR  
MIZORAM

136:JOSEPH LALRINFELA  
S/O HRANGKAPKIMA  
MAUCHAR  
MIZORAM

137:ZOTHANGVUNGA  
S/O SELKHUMA  
MAUCHAR  
MIZORAM

138:DOTHANGA  
S/O SELVUNGA  
MAUCHAR  
MIZORAM

139:LALBIAKTLUANGA  
S/O ZOHRATLIANA  
MAUCHAR  
MIZORAM

140:RODINGLIANA  
S/O CHAWNGLIANCHHUNGA  
MAUCHAR  
MIZORAM

141:ROHMACHHUANA  
S/O LALDANGLIANA  
MAUCHAR  
MIZORAM

142:LALLAWMZUALA  
S/O KAITHUAMA  
MAUCHAR  
MIZORAM

143:LALDAWNGLIANA  
S/O SANGHLEIA  
MAUCHAR  
MIZORAM

144:HRANGKHUPA  
S/O BIAKA  
SAKAWRDAI  
MIZORAM

145:SAKHAWLIANA  
S/O H.K. ROCHUNGNUNGA  
MAUCHAR  
MIZORAM

146:RODINGLIANA  
S/O ZACHHUNGA  
MAUCHAR  
MIZORAM

147:CHAWIMAWIA  
S/O THANSANGA  
MAUCHAR  
MIZORAM

148:LALTHANTLANGA  
S/O LALDANGLIANA  
MAUCHAR  
MIZORAM

149:ZIRSANGA  
S/O L.T. LUAIA  
MAUCHAR  
MIZORAM

150:THANGLURA  
S/O HRANGA  
MAUCHAR  
MIZORAM

151:LALDUHLIANA  
S/O SANGA  
MAUCHAR  
MIZORAM

152:S.K. LALENKAWLA  
S/O DOHNUNA  
MAUCHAR  
MIZORAM

153:HRANGKIMA  
S/O SAITHAWNGLIANA  
MAUCHAR, MIZORAM

154:CHALHLIRA  
S/O SUMHMANGA  
MAUCHAR  
MIZORAM

155:CHUANGA  
S/O NGURA  
MAUCHAR  
MIZORAM

156:ZODINPUII  
D/O SUMTUAHTHANGA  
MAUCHAR  
MIZORAM

157:LALRAMLIANA  
S/O THATCHHINGA  
MAUCHAR  
MIZORAM

158:LALRAMSANGA  
S/O LALTHANTLANGA  
MAUCHAR  
MIZORAM

159:LALZARLIANA  
S/O TE-A  
MAUCHAR  
MIZORAM

160:LALTANPUIA  
S/O H. LAMTHANGA  
MAUCHAR  
MIZORAM

161:TE-A  
C/O LALTLUANGA UPPER REPUBLIC  
MAUCHAR, MIZORAM

162:AUTHANGVELI  
D/O VANLIANA(L)  
N. HLIMEN, MIZORAM

163:ROKIMA  
S/O RINLIANA  
N. HLIMEN  
MIZORAM

164:LALTHAKIMA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM

165:ZUKUNGI  
D/O VANLIANA(L)  
N. HLIMEN  
MIZORAM

166:DENGKUNGA  
S/O MANKHAIA  
N. HLIMEN  
MIZORAM

167:RAMLIANA  
S/O KUNGA(L)  
N. HLIMEN  
MIZORAM

168:R. CHHUNGA  
S/O VUNGA  
N. HLIMEN  
MIZORAM

169:SAPTHUAMA  
S/O BAWIA(L)  
N. HLIMEN  
MIZORAM

170:ZOTHANSANGA  
S/O LIANTHUAMA  
N. HLIMEN  
MIZORAM

171:LALMAWIA  
S/O PATHIAUVA(L)  
N. HLIMEN  
MIZORAM

172:SIAMLIANA  
S/O BUAIA(L)  
N. HLIMEN  
MIZORAM

173:LUNGHNEMA  
S/O SAPLETA(L)

N. HLIMEN  
MIZORAM

174:DENGTHANGA  
S/O KHAMA  
N. HLIMEN  
MIZORAM

175:NEIHTLUANGA  
S/O HAUVA  
N. HLIMEN  
MIZORAM

176:THANGKUNGA  
S/O THANGHLIRA  
N. HLIMEN  
MIZORAM

177:LALMALSAWMA  
S/O PATEA  
N. HLIMEN  
MIZORAM

178:ENGMAWIA  
S/O THANGKHUMA  
N. HLIMEN  
MIZORAM

179:KAPTLUANGA  
S/O V.L THLANGA  
N. HLIMEN  
MIZORAM

180:LIANTHUAMA  
S/O LIANTHANGA(L)  
N. HLIMEN  
MIZORAM

181:REMTHANGA  
S/O BAWNGA  
N. HLIMEN  
MIZORAM

182:KAPLIANA  
S/O SAISIAMA  
N. HLIMEN  
MIZORAM

183:RINLIANA  
S/O HRANGHNUNA  
N. HLIMEN  
MIZORAM

184:LALHUMA  
S/O V ZATHANGA  
N. HLIMEN  
MIZORAM

185:SH. MUANKIMA  
S/O THANZOVA  
N. HLIMEN  
MIZORAM

186:THANSANGA  
S/O BEROMONY  
N. HLIMEN  
MIZORAM

187:MUANCHHANA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM

188:BIAKTHANGA  
S/O LALKAMLOVA  
N. HLIMEN  
MIZORAM

189:SH. HRUAIA  
SS/O THANGHLIRA  
N. HLIMEN  
MIZORAM

190:BIAKA  
S/O BESONDAWI  
N. HLIMEN  
MIZORAM

191:LIANKHAWTHANGA  
S/O T.K DALA  
N. HLIMEN  
MIZORAM

192:S.T. HMANGA  
S/O VUNGA(L)  
N. HLIMEN

MIZORAM

193:K.THANZOVA  
S/O KUNGA(L)  
N. HLIMEN  
MIZORAM

194:LALNILIANA  
S/O V.L. THLANGA  
N. HLIMEN  
MIZORAM

195:PHIRTHUAMA  
S/O ZATHUAMA  
N. HLIMEN  
MIZORAM

196:R. HLUNKUNGA  
S/O KAWNGZAWNGA  
N. HLIMEN  
MIZORAM

197:VANLALTHLANGA  
S/O NILAWMA  
N. HLIMEN  
MIZORAM

198:HMUNSANGI  
D/O ZOSANGZUALA  
N. HLIMEN  
MIZORAM

199:MANTHUAMA  
S/O LALZAWNGLIANA(L)  
N. HLIMEN  
MIZORAM

200:C. LALCHUANGA  
S/O THANGLUAIA(L)  
N. HLIMEN  
MIZORAM

201:S.R. THANDANGA  
S/O CHUAUZIKA(L)  
N. HLIMEN  
MIZORAM

202:ROMUANA

S/O ZACHHUNGA(L)  
N. HLIMEN  
MIZORAM

203:BIAKLIANA  
S/O KAPTHUAMA(L)  
N. HLIMEN  
MIZORAM

204:THANSIAMA  
S/O NGURA(L)  
N. HLIMEN  
MIZORAM

205:LALHNUNA  
S/O HANGA  
N. HLIMEN  
MIZORAM

206:ROHMINGLIANA  
S/O THLANGA  
N. HLIMEN  
MIZORAM

207:LALZAWNA  
S/O REMA  
N. HLIMEN  
MIZORAM

208:SAPLIANA  
S/O CHHUANGA  
N. HLIMEN  
MIZORAM

209:THANZAUVA  
S/O LIANTHUAMA  
N. HLIMEN  
MIZORAM

210:RAMFANTHANGA  
S/O H. LIANCHHUNGA  
MODEL VENG  
MIZORAM

211:R.F. THANGA  
S/O LALKAILIANA  
MODEL VENG  
MIZORAM

212:NGENGSING  
S/O HANGA  
N. HLIMEN  
MIZORAM

213:H.B. RUALKHUMA  
S/O RALDOTHIANGA  
SAIPUM  
MIZORAM

214:HRANGLIANZUALI  
D/O KAPHRANGA  
SAIPUM  
MIZORAM

215:C. ROHMINGLIANA  
S/O NEIHSANGA  
SAIPUM  
MIZORAM

216:ROSEMA  
S/O THANGTEA  
SAIPUM  
MIZORAM

217:R. CHHUAHZOVI  
W/O T. SELKHUMA  
SAIPUM  
MIZORAM

218:LALHMAHRUAIA  
S/O R.T. ZAMA  
SAIPUM  
MIZORAM

219:H. THANCHHUNGA  
S/O DARTHANGVUNGA  
SAIPUM  
MIZORAM

220:LALTHLAMUANA  
S/O BIAKKUNGA  
SAIPUM  
MIZORAM

221:ROCHANA  
S/O MALSAWMA

SAIPUM  
MIZORAM

222:LALTHANGSEIA  
S/O PHAILUTTHANGA  
SAIPUM  
MIZORAM

223:VANLALBUKA  
S/O NILINGA  
C/O THANGCHUNGNUNGA  
SAIPUM  
MIZORAM

224:LALRIVUNGA  
S/O LALTHANGVULA  
SAIPUM  
MIZORAM

225:LALTHANGVULA  
S/O ROCHANA  
SAIPUM  
MIZORAM

226:RUALTHANCHHINGA  
S/O LUAIA(L)  
SAIPUM  
MIZORAM

227:R. DOTHIANGA  
S/O RAWNA  
SAIPUM  
MIZORAM

228:LALNUNDANGA  
S/O V.L RINGA  
SAIPUM  
MIZORAM

229:SAPCHHAWNA  
S/O S. HLUNA(L)  
SAIPUM  
MIZORAM

230:LALLUNGAWIA  
S/O L.T. ZUIA(L)  
SAIPUM  
MIZORAM

231:L. RAMZAUVA  
S/O ZOKAITHANGA  
SAIPUM  
MIZORAM

232:LALRINGAZOTE  
S/O THANA ZOTE  
SAIPUM  
MIZORAM

233:LENA  
S/O NGULTHATMANGA  
SAIPUM  
MIZORAM

234:LALDINGLIANA  
D/O SAMUELA  
SAIPUM  
MIZORAM

235:LAWRHMINGTHANGA  
S/O KUALA  
SAIPUM  
MIZORAM

236:THANGLIANLAWRA  
S/O SAWITHANGA  
SAIPUM  
MIZORAM

237:T. SELKHUMA  
S/O H. THATLIANA  
SAIPUM  
MIZORAM

238:HRANGTHATLIANA  
S/O MANGPUA(L)  
SAIPUM  
MIZORAM

239:K.T. THANGA  
S/O H. THATLIANA  
SAIPUM  
MIZORAM

240:HMANGA  
S/O BUALA

SAIPUM  
MIZORAM

241:KHAMVELA  
S/O LIANKHUMA  
SAIPUM  
MIZORAM

242:V.L. IMANUELA  
S/O TEKHUMA  
SAIPUM  
MIZORAM

243:LALLAWMTHANGA  
S/O LIANKHUMA  
SAIPUM  
MIZORAM

244:DARTHANGMAWIA  
S/O VUNGA  
SAIPUM  
MIZORAM

245:THANGVULA  
S/O ROCHANA  
SAIPUM  
MIZORAM

246:J. ROLUAHPUIA  
S/O C.S. DOKUNGA  
SAIPUM  
MIZORAM

247:LALA  
S/O LALSIAMA  
C/O C.S. DOKUNGA  
SAIPUM  
MIZORAM

248:KAPSANGA  
S/O THANGLIANA  
SAIPUM  
MIZORAM

249:DOKUNGA  
D/O THLUNGA  
SAIPUM  
MIZORAM

250:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

251:NGURZIKLIANA  
S/O ZAWLKHAWCHHANA  
SAIPUM  
MIZORAM

252:LALCHAMLIANA  
S/O RALENGLIANA  
SAIPUM  
MIZORAM

253:B. ZAKHAMA  
S/O THANTHUAMI  
SAIPUM  
MIZORAM

254:RANGKHUMA  
S/O NILINGA(L)  
SAIPUM  
MIZORAM

255:RUALTHANKHUMA  
S/O RANGKHUMA  
SAIPUM  
MIZORAM

256:KHALA  
S/O THIAUVA(L)  
C/O VANLALRINGA  
SAIPUM  
MIZORAM

257:NGURA  
S/OTHANGRIKHUMA  
SAIPUM  
MIZORAM

258:LALZARLIANA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM

259:SAVUNGA

S/O LAITHANGA  
C/O LALKHUMA  
SAIPUM  
MIZORAM

260:SANGTHANGLAWRA  
S/O S. THANSANGA  
SAIPUM  
MIZORAM

261:VANTHANGA  
S/O KHUMA(L)  
SAIPUM  
MIZORAM

262:H. CHHUANVAWRA  
S/O H.K. CHHINGA(L)  
SAIPUM  
MIZORAM

263:J. ROZARKIMA  
S/O H. CHHUANVAWRA  
SAIPUM  
MIZORAM

264:LALTHAZUALA  
S/O LALRINZUALA  
SAIPUM  
MIZORAM

265:LALCHHUANA  
S/O LALTLUNGA  
SAIPUM  
MIZORAM

266:LALTHANGDULA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM

267:LALCHHANDAMA  
S/O DARA(L)  
SAIPUM  
MIZORAM

268:H.S. THUAMA  
S/O THATNGURA  
C/O LALHMANGAIHA

SAIPUM  
MIZORAM

269:LALNUNSANGA  
S/O CHHUNGA  
SAIPUM  
MIZORAM

270:ZOKAITHANGA  
S/O LALNUNTLUANGA  
SAIPUM  
MIZORAM

271:LALCHHUANAWMA  
S/O ZAKUNGA  
SAIPUM  
MIZORAM

272:LALNUNMAWIA  
S/O CHHUNGA  
SAIPUM  
MIZORAM

273:LALCHHUANAWMA  
S/O ZAKHUMA  
SAIPUM  
MIZORAM

274:SANGTHANTLUANGA  
S/O L.H THANGA(L)  
SAIPUM  
MIZORAM

275:LALRAMHLUNA  
S/O KHUPTHANGA  
SAIPUM  
MIZORAM

276:DUMA  
S/O MANGA(L)  
C/O VANLALTLANA  
SAIPUM  
MIZORAM

277:H.T. SANGTHIANGA  
S/O NGURA(L)  
C/O THUAMCHUNGNUNGA  
TUITHIANG VENG

AIZAWL

278:LALTHANLIANI  
D/O SANGTHIANGA  
SAIPUM  
MIZORAM

279:VANLALLIANA  
S/O DOTHANGA  
SAIPUM  
MIZORAM

280:LALNIROPUIA  
S/O DOTHANGA  
SAIPUM  
MIZORAM

281:LALLUNGMUANA  
S/O ROKHAWMA  
SAIPUM  
MIZORAM

282:LALZIRLIANA  
S/O LIANA  
SAIPUM  
MIZORAM

283:S. HLUNA  
S/O BIAKKUNGA (L)  
SAIPUM  
MIZORAM

284:LALHLIMPUIA  
S/O LALHMACHHUANA  
SAIPUM  
MIZORAM

285:V.L. THLANGA  
S/O NGURKHUMA  
SAIPUM  
MIZORAM

286:HMARTHANGHULA  
S/O SAWITHANGA  
SAIPUM  
MIZORAM

287:LALTHANGZAUVA

S/O ZAWLSANGLIANA  
SAIPUM  
MIZORAM

288:LALROHMUAKA  
S/O LIANKHUMA  
SAIPUM  
MIZORAM

289:ZONUNSANGA  
S/O LALTHANGLIANA  
SAIPUM  
MIZORAM

290:NGURKHUMA  
S/O CHHUNGA (L)  
SAIPUM  
MIZORAM

291:LALTANPUIA  
S/O ROKHAWMA  
SAIPUM  
MIZORAM

292:LALDUHTHLANGA  
S/O DOTHANGA  
SAIPUM  
MIZORAM

293:LALNUNZIRA  
S/O RINPUII  
SAIPUM  
MIZORAM

294:R. LALCHAMLIANA  
S/O R. LALENGLIANA  
SAIPUM  
MIZORAM

295:LALFAKAWMA  
S/O NGURKHUMA (L)  
SAIPUM  
MIZORAM

296:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

297:L.T. THUAMA  
S/O SIAKA (L)  
SAIPUM  
MIZORAM

298:NGURTHANGFALA  
S/O L.T. THUAMA  
SAIPUM  
MIZORAM

299:LALZARLIANI  
D/O SARUMA (L)  
SAIPUM  
MIZORAM

300:LALBIAKSANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

301:LALBIAKSANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

302:THANGLIANKHUMA  
S/O LALTHANGLIANA  
SAIPUM  
MIZORAM

303:RALTHANKHUMA  
S/O RANGKHUMA  
SAIPUM  
MIZORAM

304:RALENGLIANA  
S/O RALHNUNA  
SAIPUM  
MIZORAM

305:SANGTHANTLUANGA  
S/O L.H. THANGA  
SAIPUM  
MIZORAM

306:H.C. VAWRA  
S/O H.K. CHHINGA

SAIPUM  
MIZORAM

307:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

308:LALCHHUANA  
S/O THLUNGA  
SAIPUM  
MIZORAM

309:NGURROPIANGA  
S/O SIAKA (L)  
SAIPUM  
MIZORAM

310:LALCHHANDAMA  
S/O DOTHANGA  
SAIPUM  
MIZORAM

311:RALDOHLEIA  
S/O SAITHANGA  
SAIPUM  
MIZORAM

312:LALTLANKIMA  
S/O ROSIAMA  
MAUCHAR  
MIZORAM

313:LALCHUNGNUNGA  
S/O CHHUNGA  
MAUCHAR  
MIZORAM

314:LALCHHUANAWMA  
S/O THANGTINVUNGA  
MAUCHAR  
MIZORAM

315:LALRAMENA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM

316:NGURKHUMA  
S/O L.T. LUAIA (L)  
MAUCHAR  
MIZORAM

317:ZALENTHANGA  
S/O THANGTHUAMA  
MAUCHAR  
MIZORAM

318:SAIKAPCHHINGA  
S/O THATKHUMA  
MAUCHAR  
MIZORAM

319:THANBANGLOVA  
S/O THANSEIA  
MAUCHAR  
MIZORAM

320:SAIKAPCHHINGA  
S/O THATKHUMA  
MAUCHAR  
MIZORAM

321:RUATCHHUNGA  
S/O ZALENTHANGA  
MAUCHAR  
MIZORAM

322:LALHMACHHUNA  
S/O LAIBATA  
MAUCHAR  
MIZORAM

323:PIANGA  
S/O THAWMA  
MAUCHAR  
MIZORAM

324:THANGCHUAILOVA  
S/O VAIA  
MAUCHAR  
MIZORAM

325:JOHANA  
S/O KUAIA  
MAUCHAR

MIZORAM

326:CHHAWNTEA  
S/O MANGA  
MAUCHAR  
MIZORAM

327:RIZAPA  
S/O DOVA  
MAUCHAR  
MIZORAM

328:LALRIVUNGA  
S/O ZORELA  
MAUCHAR  
MIZORAM

329:VANLALREMA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM

330:RUALKHUMA  
S/O THANSEIA  
MAUCHAR  
MIZORAM

331:LALROPUIA  
S/O CHHANHMANGA  
MAUCHAR  
MIZORAM

332:KAPLIANA  
S/O THANSEIA  
MAUCHAR  
MIZORAM

333:HMINGTHANGA  
S/O LIANKHUMA  
MAUCHAR  
MIZORAM

334:HRANGKAPLIANA  
S/O LALSIAMLIANA  
MAUCHAR  
MIZORAM

335:LALZARZOVA

S/O TLANGKHUMA  
MAUCHAR  
MIZORAM

336:HRANGTHANLIANA  
S/O LURA  
MAUCHAR  
MIZORAM

337:S.K. THANGLAWRA  
S/O KAPBUANGA  
MAUCHAR  
MIZORAM

338:LALRINMAWIA  
S/O ROHNUNA  
MAUCHAR  
MIZORAM

339:LALDUHLIANA  
S/O DAWNGLIANA  
MAUCHAR  
MIZORAM

340:LALTHIANGHLIMA  
S/O ROPIANGA  
MAUCHAR  
MIZORAM

341:LALENGHRUAIA  
S/O LALTHANTLUANGA  
MAUCHAR  
MIZORAM

342:SAIKAPMAWIA  
S/O THANKHUMA  
MAUCHAR  
MIZORAM

343:LALTHLAHLIANA  
S/O DAMA  
MAUCHAR  
MIZORAM

344:LALSANGHLIRA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM

345:LALRAMMAWIA  
S/O H. LIANTHANGA  
MAUCHAR  
MIZORAM

346:H. THANGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR  
MIZORAM

347:LALRINGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR  
MIZORAM

348:RANGKHUMA  
S/O BIAKTHIANGA  
MAUCHAR  
MIZORAM

349:DARKUNGA  
S/O RUMA  
ZOHMUN  
MIZORAM

350:DARLIANSANGA  
S/O LIANKUNGA (L)  
MAUCHAR  
MIZORAM

351:KAITHUAMA  
S/O AMRENGA  
MAUCHAR  
MIZORAM

352:CHHUAHTHANGA  
S/O THNLIANA  
PALSANG  
MIZORAM

353:LALRINMAWIA  
S/O R. ROHNUNA  
MAUCHAR  
MIZORAM

354:CHHANHMANGA  
S/O ZAKHUMA C/O ROPUIA

MAUCHAR  
MIZORAM

355:KAPLIANSANGA  
S/O LALDAWNGLIANA  
MAUCHAR  
MIZORAM

356:LAWMA  
S/O LIANTHANGA (L)  
ZOHMUN  
MIZORAM

357:CHAWNGSANGLUAIA  
S/O BIAKSANGA (L)  
ZOHMUN  
MIZORAM

358:THAWMVUNGA  
S/O ZAKHUMA (L)  
ZOHMUN  
MIZORAM

359:ZOTHANMAWII  
D/O LALTLANTHANGI  
ZOHMUN  
MIZORAM

360:HRANGTHANSIAMA  
S/O THANSANGA  
ZOHMUN  
MIZORAM

361:JOEL LALRAMTHARA  
S/O TLANGLAWMTHANGA  
ZOHMUN  
MIZORAM

362:TLANGTINMANGA  
S/O ZAUVA  
ZOHMUN  
MIZORAM

363:LALSANGLIANA  
S/O VALA (L)  
ZOHMUN  
MIZORAM

364:LALRINAWMA  
S/O CHHINGVUNGA  
ZOHMUN  
MIZORAM

365:LALRINCHHUNGA  
S/O L.T. LUAHA  
ZOHMUN  
MIZORAM

366:DAMEIA  
S/O RINAWMA  
ZOHMUN  
MIZORAM

367:RAMTHIANGHLIMA  
S/O THANGLUAHA  
ZOHMUN  
MIZORAM

368:CHHANA  
S/O MANGTHAKHUPA  
ZOHMUN  
MIZORAM

369:THANGRIMAWIACHANGSAN  
S/O C. LALHMINGTHANGA  
ZOHMUN  
MIZORAM

370:V.L. PARA  
S/O ROKHUMTHANGA  
ZOHMUN  
MIZORAM

371:DENGSAILOVA  
S/O ZADENGA  
ZOHMUN  
MIZORAM

372:LALBIAKCHHUNGA  
S/O NEIHDAIA  
ZOHMUN  
MIZORAM

373:LALFAKZUALA  
S/O BIAKSANGA  
ZOHMUN

MIZORAM

374:ROHNUNA  
S/O ROLIANA  
ZOHMUN  
MIZORAM

375:VANLALLIANA  
S/O BIAKSANGA (L)  
ZOHMUN  
MIZORAM

376:L. DAWLA  
S/O TUAHTHANGA  
ZOHMUN  
MIZORAM

377:LALKUNGA  
S/O VANLIANA  
ZOHMUN  
MIZORAM

378:L.C. DAMI  
D/O LALTLANI  
ZOHMUN  
MIZORAM

379:TLANGLAWMKIMA  
S/O DARROTHANGA  
ZOHMUN  
MIZORAM

380:HMINGTHIANGHLIMA  
S/O LALHMUAKA  
ZOHMUN  
MIZORAM

381:LALRINMAWIA  
S/O THIANGHLIMA  
ZOHMUN  
MIZORAM

382:ZORAMCHHANA  
S/O L. SANGLIANA  
ZOHMUN  
MIZORAM

383:C. THANGLUAHA

S/O L.T. CHAMLIANA  
ZOHMUN  
MIZORAM

384:B. THANGTEA  
S/O THANCHHINGA  
C/O LALNGAIHSAKA  
CHALTLANG  
AIZAWL

385:ZOTHANPUIA  
S/O LIANA  
C/O LALDUHSAKI  
DAWRPUI  
VENGTHAR  
AIZAWL

386:ZOHUTHANGA  
S/O LALBIAKLIANA  
C/O LALTHASANGA  
ZOHMUN  
MIZORAM

387:C. LALROHLUA  
S/O ZATHANGA  
N. HLIMEN  
MIZORAM

388:THUAMLIANTHANGA  
S/O VUNGCHHINGA  
N. HLIMEN  
MIZORAM

389:R. HNEMA  
S/O LALRUALA (L)  
N. HLIMEN  
MIZORAM

390:J.R. LALSANGLUAIA  
S/O R. HNEMA  
N. HLIMEN  
MIZORAM

391:ZARZOLIANA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM

392:MANGLIANTHANGA  
S/O TAWKA  
N. HLIMEN  
MIZORAM

393:RALLIANTAWNA  
S/O VUNGZATHANGA  
N. HLIMEN  
MIZORAM

394:NENGSINGA  
S/O DAWNKHAMA  
N. HLIMEN  
MIZORAM

395:VANRAMNGHAKA  
S/O THANGKHUMA  
N. HLIMEN  
MIZORAM

396:R. CHHUNGA  
S/O VUNGA  
N. HLIMEN  
MIZORAM

397:C. LALMALSAWMA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM

398:VUNGZATHANGA  
S/O VUNGSIAMA  
N. HLIMEN  
MIZORAM

399:SINGTHANGA  
S/O VUNGSIAMA  
N. HLIMEN  
MIZORAM

400:NGURKHUMA  
S/O KAPKIMA  
N. HLIMEN  
MIZORAM

401:C. KAPTHUAMA  
S/O KAISANGA  
N. HLIMEN

MIZORAM

402:KHAMZAGINA  
S/O GOVUNGA  
N. HLIMEN  
MIZORAM

403:THIANZAWNGA  
S/O KAIKHAWGINA  
N. HLIMEN  
MIZORAM

404:SIAMTHANGA  
S/O KUNGA  
N. HLIMEN  
MIZORAM

405:LALRINMAWIA  
S/O S.T. HAMNGA  
N. HLIMEN  
MIZORAM

406:V.L. MUANA  
S/O VANTHANGA  
N. HLIMEN  
MIZORAM

407:VANLALTHANGA  
S/O LAWMA  
N. HLIMEN  
MIZORAM

408:SAPLIANA  
S/O BAWICHHUNGA  
N. HLIMEN  
MIZORAM

409:C. LIANKUNGA  
S/O ROMAWIA  
KOLASIB ELECTRIC VENG  
MIZORAM

410:DARVUNGA  
S/O CHHUNGA  
N. HLIMEN  
MIZORAM

411:LALFELA

S/O LAWMA  
N. HLIMEN  
MIZORAM

412:VUNGTHUAMA  
S/O T.K. DALA  
N. HLIMEN  
MIZORAM

413:TLANCHHUANA  
S/O THATKUNGA  
N. HLIMEN  
MIZORAM

414:R. THANZUALA  
S/O KEULIANTHANGA  
N. HLIMEN  
MIZORAM

415:C. THANFELA  
S/O LALHUMA  
N. HLIMEN  
MIZORAM

416:R. LALSANGLIANA  
S/O SAPKUNGA (L)  
N. HLIMEN  
MIZORAM

417:J.C. LALREMSANGA  
S/O RALRUNTHANGA  
N. HLIMEN  
MIZORAM

418:J. LALTHANGA  
S/O HRANGHNUNA  
N. HLIMEN  
MIZORAM

419:LALNUNTLUANGA  
S/O RAMLIANA  
N. HLIMEN  
MIZORAM

420:ZAKHUMA  
S/O ZAKAMLOVA  
N. HLIMEN  
MIZORAM

421:LALSEIPUII  
RAMHLUN NORTH  
AIZAWL  
MIZORAM

422:LIANHNUNA  
S/O C. ZACHHINGA  
N. HLIMEN  
MIZORAM

423:VUNGLIANA  
S/O ZAMAWIA  
N. HLIMEN  
MIZORAM

424:TUAISAVUNGA  
THINGSAT  
AIZAWL DIST.  
MIZORAM

425:LALUAPA  
S/O LAIBATA (L)  
ZOHMUN  
MIZORAM

426:LALTLANTHANGI  
D/O RAMFANTHANGA  
MODEL VENG  
AIZAWL

427:LALREMSANGA  
S/O MANGTINLALA  
PALSANG  
MIZORAM

428:ZOLIANNGURA  
S/O THANGLURA  
N. HLIMEN  
MIZORAM

429:LALDINGLIANA  
S/O NEIHTHANGA  
N. HLIMEN  
MIZORAM

430:LALLIANCHHUNGA  
S/O VANLALVUANA

N. HLIMEN  
MIZORAM

431:SAPREMA  
S/O SAPTHANGA (L)  
N. HLIMEN  
MIZORAM

432:J. THANGMAWIA  
S/O THAKUNGA (L)  
N. HLIMEN  
MIZORAM

433:CHHUAHTHANGA  
S/O THAWMLIANA  
N. HLIMEN  
MIZORAM

434:ZOLIANA  
S/O SATDAIA  
N. HLIMEN  
MIZORAM

435:LALTHANKUNGA  
S/O THANGTLUANGA  
N. HLIMEN  
MIZORAM

436:NEIHMANGA  
S/O THANGKHUA  
N. HLIMEN  
MIZORAM

437:RALRUNTHANGA  
S/O NEIHMANGA  
N. HLIMEN  
MIZORAM

438:LALTHANLIANA  
S/O LALTANPUIA (L)  
N. HLIMEN  
MIZORAM

439:J. LALBIAKTLUANGA  
S/O SAPTHUAMA  
N. HLIMEN  
MIZORAM

440:LALDAWILIANA  
S/O LALBURA (L)  
N. HLIMEN  
MIZORAM

441:VANLALSANGA  
S/O SELA  
C/O LIANZUALA  
N. HLIMEN  
MIZORAM

442:LALMUANKIMA  
S/O VANLALSANGA  
N. HLIMEN  
MIZORAM

443:CHALTHAZOVA  
S/O VALTEA (L)  
N. HLIMEN  
MIZORAM

444:TT LIANCHHUNGA  
S/O THANGLIANZAWNA  
N. HLIMEN  
MIZORAM

445:R. SANGLIANA  
S/O LALTHANTHUAMA  
N. HLIMEN  
MIZORAM

446:LALRAMLIANA  
S/O H.K.ROKHAMA  
N. HLIMEN  
MIZORAM

447:LALRAMNGHAKA  
S/O LIANKHUMA  
N. HLIMEN  
MIZORAM

448:ROSANGLIANA  
S/O ZAIREMTHANGA  
N. HLIMEN  
MIZORAM

449:L. SANGTHANGA  
S/O TLANGLIANKHUMA

N. HLIMEN  
MIZORAM

450:LALKHUMTHANGA  
S/O AIHNUN  
N. HLIMEN  
MIZORAM

451:HRANGHMINGTHANGA  
S/O HRANGKAPA  
N. HLIMEN  
MIZORAM

452:CHAWNGTHAWMLIANA  
S/O HRANGA  
N. HLIMEN  
MIZORAM

453:LALSIAMLIANA  
S/O VELTEA  
N. HLIMEN  
MIZORAM

454:THANGLIANZAWNA  
S/O T. LIANCHUNGA  
N. HLIMEN  
MIZORAM

455:SANGROKHUMA  
S/O THAWMA (L)  
C/O SANGTHANTLUANGA  
SAIPUM  
MIZORAM

456:CHAMI  
D/O THUAMA  
PALSANG  
MIZORAM

457:THUAMLUAIA  
S/O KIAMLOVA  
PALSANG  
MIZORAM

458:VANCHHUANGA  
S/O BELZUALA  
PALSANG  
MIZORAM

459:LALHMINGLIANI  
D/O CHHUNTHANGA  
PALSANG  
MIZORAM

460:MUANZOVA  
S/O TLUANGZELA  
PALSANG  
MIZORAM

461:VANTHARA  
S/O ROLIANA  
PALSANG  
MIZORAM

462:RINTLUANGA  
S/O LALUMA  
PALSANG  
MIZORAM

463:LALTHAZUALA  
S/O BIAKTHUAMA  
PALSANG  
MIZORAM

464:LALRIINZUALI  
D/O SIAMA  
PALSANG  
MIZORAM

465:BIAKLIANA  
S/O LALTHLAMUANA  
PALSANG  
MIZORAM

466:LALDUHAWMI  
D/O MAUNGTHANGA  
PALSANG  
MIZORAM

467:LALCHHUANAWMI  
D/O THLAMUANA  
PALSANG  
MIZORAM

468:V.L. SAILOVA  
S/O ROLIANA

PALSANG  
MIZORAM

469:LALRINPUII  
D/O DANGLIANA  
PALSANG  
MIZORAM

470:SAIRALA  
S/O LIANZUALA  
PALSANG  
MIZORAM

471:THANGZAUVA  
S/O AIRAWTA  
PALSANG  
MIZORAM

472:ZOTHANPARA  
S/O LALSIAMA  
PALSANG  
MIZORAM

473:V.L. DINGA  
S/O PANGURA  
PALSANG  
MIZORAM

474:CHANGLIANA  
S/O ROSIAMA  
PALSANG  
MIZORAM

475:CHAWNGHLUNCHHUNGI  
D/O LIANSUMA  
PALSANG  
MIZORAM

476:LALSIAMI  
D/O VUNGLIANA  
PALSANG  
MIZORAM

477:LALMUANPUIA  
S/O BELA  
PALSANG  
MIZORAM

478:MALSAWMA  
S/O BAWMA  
PALSANG  
MIZORAM

479:LUNGTIAWII  
D/O MALSAWMA  
PALSANG  
MIZORAM

480:HRANGKHUPA  
S/O TEBAWNGA (L)  
PALSANG  
MIZORAM

481:LALHUMI  
D/O DARTHUAMA  
PALSANG  
MIZORAM

482:LALDINSANGA  
S/O R. DARTHUAMA  
PALSANG  
MIZORAM

483:ROKIMI  
D/O TUAHKHAMA  
PALSANG  
MIZORAM

484:HRANGDAILOVA  
S/O SELBULA  
PALSANG  
MIZORAM

485:THIANGTEA  
S/O CHHUMA (L)  
PALSANG  
MIZORAM

486:ZACHHINGA  
S/O MANGCHHUNSIKA (L)  
PALSANG  
MIZORAM

487:CHHINGPUIA  
S/O VANLALVUANA  
PALSANG

MIZORAM

488:LALRINMAWIA  
S/O THANGLUAHA  
PALSANG  
MIZORAM

489:LALRONGHAKA  
S/O H.K. LALBIAKTLUANGA  
PALSANG  
MIZORAM

490:SAPCHHAWNA  
S/O TUALZATHANGA  
N. KHAWDUNGSEI  
MIZORAM

491:LALNUNTLUANGA  
S/O KIMTUALA  
N. KHAWDUNGSEI  
MIZORAM

492:VANLALCHUNGNUNGA  
S/O SAPCHHAWNA  
N. KHAWDUNGSEI  
MIZORAM

493:ROPUIA  
S/O HLIMPUIA  
N. KHAWDUNGSEI  
MIZORAM

494:ZAKUNGA  
S/O ZAMA  
N. KHAWDUNGSEI  
MIZORAM

495:LALRINMAWIA  
S/O CHALLIANNGURA  
N. KHAWDUNGSEI  
MIZORAM

496:LALTLANCHHUNGA  
S/O CHALLIANNGURA  
N. KHAWDUNGSEI  
MIZORAM

497:THANHRANGA

S/O SAPCHHAWNA  
N. KHAWDUNGSEI  
MIZORAM

498:LALHLIRA  
S/O THANKHUMA  
N. KHAWDUNGSEI  
MIZORAM

499:VANLALHRIATA  
S/O DENGCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

500:LALNGAISANGA  
S/O SAWITHANGA  
N. KHAWDUNGSEI  
MIZORAM

501:C. TAWNLUIA  
S/O KUNGA  
SAKAWRDAI  
MIZORAM

502:LALDANGLIANA  
S/O VALA  
N. KHAWDUNGSEI  
MIZORAM

503:LIANZIKA  
S/O SIAMLIANA  
N. KHAWDUNGSEI  
MIZORAM

504:HNEHLIANA  
S/O SANGA  
N. KHAWDUNGSEI  
MIZORAM

505:SAWMI  
D/O THUAMA  
N. KHAWDUNGSEI  
MIZORAM

506:SAWITHANGA  
S/O TUALZATHANGA  
N. KHAWDUNGSEI  
MIZORAM

507:THANTLUANGA VARTE  
S/O THANGLUAIA (L)  
N. KHAWDUNGSEI  
MIZORAM

508:Laiseia  
S/O MAMA  
N. KHAWDUNGSEI  
MIZORAM

509:KAIVUNGA  
S/O CHEKA (L)  
N. KHAWDUNGSEI  
MIZORAM

510:LALTHAMANGA  
S/O ZAIPUIA  
SAKAWRDAI  
MIZORAM

511:THANGLIANCHHUNGA  
S/O KUTDENGA  
DARLAWNVENGLHUN  
MIZORAM

512:NGURTAWMI  
D/O ZATHANGA  
RAMHLUNVENGLAI  
AIZAWL

513:LUNGTIAWIA  
S/O DARSIAMA(L)  
DARLAWN LUNGVERHKAWN  
MIZORAM

514:LALMUANA  
S/O LERA  
DARLAWN  
MIZORAM

515:LALCHHAWNTHANGA  
S/O KHAWTINTHANGA  
DARLAWN  
MIZORAM

516:CHHUANLIANA  
S/O MAJ. BUAIA

DINTHAR  
AIZAWL

517:LALTHANCHHUNGA  
S/O KAPLIANA  
TUIRIAL CAMP N. SERZAWL

518:NENGVUNGA  
S/O NGAIHTHANGA  
DARLAWN  
MIZORAM

519:R. LALBUANGA  
S/O THANBUANGA  
DARLAWN  
MIZORAM

520:LALNUNTHARA  
S/O LALRICHHAWNA(L)  
DARLAWNVENGLHUN  
MIZORAM

521:H. LALDAWNGLIANA  
S/O DANGKIMA  
DARLAWN  
MIZORAM

522:LALTHLAMUANA  
S/O T. THANGCHINA  
DARLAWN  
MIZORAM

523:LALTHANGHRIMA  
S/O LALTHAWNGLIANA(L)  
N. SERZAWL  
MIZORAM

524:LALTHANGHLEIA SAILO  
S/O LALZUALA(L)  
DARLAWN  
MIZORAM

525:LALCHUNGNUNGA  
S/O R.THANGCHINA  
DARLAWN  
MIZORAM

526:R. THANGLUAIA

S/O BELA  
DARLAWNVENGHLUN  
MIZORAM

527:HRANGTHANGA  
S/O KAIA(L)  
DARLAWN  
MIZORAM

528:T. THANGTLUANGA  
S/O ZAWLKUNGA (L)  
DARLAWN  
MIZORAM

529:T. LALROTLUANGA  
S/O HRIATPUIA  
DARLAWN  
MIZORAM

530:THANGKHAMLIANA  
S/O LALZAMLOVA  
SUNHLUCHHIP  
MIZORAM

531:LALLUAHA SAILO  
S/O LALHLEIA(L)  
RATU  
MIZORAM

532:LALCHUNGNUNGA  
S/O LALLUAHA  
RATU  
MIZORAM

533:THAWNGLIANA  
S/O VUNGA  
RATU  
MIZORAM

534:BILTEA  
S/O TLANGTHANKHUMA  
DARLAWN  
MIZORAM

535:KAWLREMTHANGA  
S/O LIANTHANGA  
ZOHMUN  
MIZORAM

536:HK DAWLA  
S/O THANGKHUMA  
ZOHMUN  
MIZORAM

537:THANGLURA  
S/O LAWMA  
ZOHMUN  
MIZORAM

538:LALBEISEIA  
S/O DARKUNGA  
ZOHMUN  
MIZORAM

539:ZOSANGLIANA  
S/O KAWLREMTHANGA  
ZOHMUN  
MIZORAM

540:ZOHUTHANGA  
S/O REMA  
ZOHMUN  
MIZORAM

541:THANGNEIHLALA  
S/O LAWMA  
ZOHMUN  
MIZORAM

542:THANGTAIKIMI  
D/O CHINGVUNGA  
ZOHMUN  
MIZORAM

543:RAMMAWIA  
S/O THANGA(L)  
SAKAWRDAI  
MIZORAM

544:HK BIAKTLUANGA  
S/O VELA(L)  
PALSANG  
MIZORAM

545:LALDINPUIA  
S/O KAPSANGA

PALSANG  
MIZORAM

546:LALVULLIANA  
S/O NEIHKHUMA  
PALSANG  
MIZORAM

547:THANGLIANZAWMA  
S/O T. LIANCHHUNGA  
PALSANG  
MIZORAM

548:LALBIAKCHHUNGA  
S/O SAPTHUAMA  
VENGLHUI  
AIZAWL

549:ZOTHANGHLUTI  
D/O HUALA  
PALSANG  
MIZORAM

550:LALRINZUALA  
S/O SAILUTA  
BUNGKAWN  
AIZAWL

551:VANLALPARA  
S/O LALVULLIANA  
PALSANG  
MIZORAM

552:HRANGTHANTHUAMA  
S/O VANLALSANGA(L)  
PALSANG  
MIZORAM

553:T. LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

554:LALSIAMLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

555:LALDINLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

556:LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

557:LIANCHHUNGA  
S/O CHEKA  
N. KHAWDUNGSEI  
MIZORAM

558:LALBIAKLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

559:LALSIAMLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

560:ZAIPUIA  
S/O CHANA  
SAKAWRDAI  
MIZORAM

561:T. LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

562:LALSIAMLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM

563:LALREMKUNGA  
S/O HRANGCHAMLIANA  
SAIPUM  
MIZORAM

564:F. LALDAWNGLIANA  
S/O DARTHANGMAWIA  
SAIPUM

MIZORAM

565:LALROPUIA

S/O KHUMA

SAIPUM

MIZORAM

566:T. SAIHLUNTHANGA

S/O RALKHUMA

SAIPUM

MIZORAM

567:L. RAMZAUVA

S/O ZOKAITHANGA

SAIPUM

MIZORAM

568:P.C MUANTHANGA

S/O LAWMAWMA

SAIPUM

MIZORAM

569:KUALA

S/O THANGNEIHKAMA

SAIPUM

MIZORAM

570:ZATHANGA

S/O ROHMINGLIANA

SAIPUM

MIZORAM

571:LALLUNGMUANA

S/O ROKHAWMA

SAIPUM

MIZORAM

572:LAWMSANGA

S/O K. HRANGLIANA

SAIPUM

MIZORAM

573:LALRAWNGBAWLA

S/O LAMTINTHANGA

SAIPUM

MIZORAM

574:LALRAMNGAIA

S/O L.H THANGA  
SAIPUM  
MIZORAM

575:PIANGKIMI  
D/O NGULA  
SAIPUM  
MIZORAM

576:ZAWLNEIHTHANGA  
S/O SIAMTHLILA  
SAIPUM  
MIZORAM

577:HRANGTHANZUALA  
S/O ZAWLSANGLIANA  
SAIPUM  
MIZORAM

578:EX. HAV. KHUMA  
S/O THANKAIA  
SAIPUM  
MIZORAM

579:H.T SANGTHIANGA  
S/O NGURA (L)  
C/O THUAMCHUNGNUNGA  
TUITHIANG VENG  
AIZAWL  
MIZORAM

580:LALTHAZUALA  
S/O LALRINSANGA  
SAIPUM  
MIZORAM

581:LALRUATKIMA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM

582:SAWITHANGA  
S/O THANGKUNGA (L)  
SAIPUM  
MIZORAM

583:C. ZARMAWIA  
S/O C. LALRUALA

N.HLIMEN  
MIZORAM

584:S.R THANDANGA  
S/O CHUAUZIKA  
N.HLIMEN  
MIZORAM

585:LALDIKA  
S/O SAPLALHMUAKA  
N.HLIMEN  
MIZORAM

586:ZAMLIANA  
S/O CHHUNA  
N.HLIMEN  
MIZORAM

587:T. GINZALAMA  
S/O GOVUNGA  
N.HLIMEN  
MIZORAM

588:LALMALSAWMA  
S/O SIAMLIANA  
N.HLIMEN  
MIZORAM

589:LALHRUAIZELA  
S/O ZARMAWIA  
N.HLIMEN  
MIZORAM

590:LALHMACHHUANA  
S/O LALSANGLURA  
N.HLIMEN  
MIZORAM

591:R. SIAMA  
S/O THANGVELA (L)  
N.HLIMEN  
MIZORAM

592:MALSAWMTHANGI  
D/O VANA(L)  
N.HLIMEN  
MIZORAM

593:LALHMANGAIHA  
S/O THIANGA  
N.HLIMEN  
MIZORAM

594:TLANGRENI  
D/O HMNGAIHA  
N.HLIMEN  
MIZORAM

595:ZOSANGLIANA  
S/O CHALZIKA  
N.HLIMEN  
MIZORAM

596:ZONUNTLUANGA  
S/O RENHUNUNA  
N.HLIMEN  
MIZORAM

597:ZATHANGPUII  
D/O THANGRUAIA  
N.HLIMEN  
MIZORAM

598:NEIHCHHINGPUII  
D/O T. LIANCHUNGA  
N.HLIMEN  
MIZORAM

599:HMINGTHANI  
D/O R. DANGLOVA  
N.HLIMEN  
MIZORAM

600:P. K ROZUALA  
S/O CHALCHHUNGA(L)  
N.HLIMEN  
MIZORAM

601:LALDINMAWIA  
S/O P.K ROZUALA  
N.HLIMEN  
MIZORAM

602:REMTHANGA  
S/O BAWNGA  
N.HLIMEN

MIZORAM

603:H. VANLALMUANKIMA  
S/O H. NGURA  
N.HLIMEN  
MIZORAM

604:VANLALZAWNA  
S/O REMA  
N.HLIMEN  
MIZORAM

605:CHAWNGTHANSIAMA  
S/O ROLALA  
N.HLIMEN  
MIZORAM

606:LALROPUIA  
S/O LALBUKA  
N.HLIMEN  
MIZORAM

607:LALTHUAMA  
S/O TAIBAWNGA  
N.HLIMEN  
MIZORAM

608:LIANTHANGA  
S/O LALBUKA  
N.HLIMEN  
MIZORAM

609:LALAUVA  
S/O THANGZUALA  
N.HLIMEN  
MIZORAM

610:SAIPIANGA  
S/O LALPIANGA  
N.HLIMEN  
MIZORAM

611:VANLALAUVA  
S/O THANGRUMA  
N.HLIMEN  
MIZORAM

612:RENGCHHUNGA

S/O ROSIAMA  
N.HLIMEN  
MIZORAM

613:LALENTIRA  
S/O PATHANGA  
N.HLIMEN  
MIZORAM

614:F. SANGKHUMA  
S/O ZAMA  
N.HLIMEN  
MIZORAM

615:CHAWNGSIAMA  
S/O ROZIKA  
N.HLIMEN  
MIZORAM

616:NEIHTHANGA  
S/O LALZEMA  
N.HLIMEN  
MIZORAM

617:LALCHUNGNUNGA  
S/O HAULUAIA  
N.HLIMEN  
MIZORAM

618:KAICHHUNGA  
S/O RINZUALI  
N.HLIMEN  
MIZORAM

619:R. MANGHNUNA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM

620:L. THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM

621:R. LALROPUIA  
S/O R.L RINGA  
SAWLENG  
MIZORAM

622:R.L THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM

623:R. MANGHNUNA  
S/O RANGKHUMA  
SAWLENG  
MIZORAM

624:VANLALRUATA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM

625:CHHUNZIKA  
S/O TAITEA(L)  
SAWLENG  
MIZORAM

626:ENGMAWII  
D/O ROSUA(L)  
SAWLENG  
MIZORAM

627:MITINPAWLA  
S/O CHHAWNA(L)  
N. SERZAWL  
MIZORAM

628:CHHIARA  
S/O RLBIAKLIANA  
N. SERZAWL  
MIZORAM

629:R. LALLIANA  
S/O HRANGA  
N. SERZAWL  
MIZORAM

630:NGAIHZUALA  
S/O OMEGA  
N. SERZAWL  
MIZORAM

631:LALDORIKHUMA  
S/O LALZUALASAILO (L)

N. SERZAWL  
MIZORAM

632:THANGHLIRA  
S/O LALVUANA  
N. SERZAWL  
MIZORAM

633:DANIELA  
S/O LALLIANA  
N. SERZAWL  
MIZORAM

634:LALTLANKIMA  
S/O LALSUAKA (L)  
BUKPUI  
MIZORAM

635:LALTHANLIANA  
S/O PATHIAUA  
BUKPUI  
MIZORAM

636:HMARA  
S/O SENA (L)  
BUKPUI  
MIZORAM

637:LALRINAWMA  
S/O VANLALKUNGA  
BUKPUI  
MIZORAM

638:SAPBUANGA  
S/O UIRUALA  
BUKPUI  
MIZORAM

639:RAMDINGLIANA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM

640:R. TLANGTHANKHUMA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM

641:R. TLANGTHANKHUMA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM

642:MANGLIANTHANGA  
S/O TAWKA(L)  
N.HLIMEN  
MIZORAM

643:KAPTHANGVELA  
S/O V.L ZAPA(L)  
N.HLIMEN  
MIZORAM

644:ZAITHANMAWII  
D/O REMA  
N.HLIMEN  
MIZORAM

645:SANGLURA  
S/O BUAI(L)  
N.HLIMEN  
MIZORAM

646:LALROPUIA  
S/O S.L HMUAKA  
N.HLIMEN  
MIZORAM

647:J.C NEIHLAIA  
S/O DAILOVA  
N.HLIMEN  
MIZORAM

648:S.R LALSANGA  
S/O ZACHHUNGA  
N.HLIMEN  
MIZORAM

649:DENGKHUMA  
S/O LALKHAMA  
N.HLIMEN  
MIZORAM

650:LALVENHIMA  
S/O S/O LALA  
N.HLIMEN

MIZORAM

651:LALTHANGA  
S/O V.L MUANA  
N.HLIMEN  
MIZORAM

652:BIAKMAWIA  
S/O AINEUVA  
N.HLIMEN  
MIZORAM

653:THATHLEIA  
S/O LALHULIANA  
N.HLIMEN  
MIZORAM

654:SAPREMA  
S/O BAWIHCHHUNGA(L)  
N.HLIMEN  
MIZORAM

655:DARCHUNGNUNGA  
S/O T.K DALA  
N.HLIMEN  
MIZORAM

656:THANMAWIA  
S/O ZAWNGA(L)  
N.HLIMEN  
MIZORAM

657:TLANGLIANZELA  
S/O ZAKHUMA  
N.HLIMEN  
MIZORAM

658:L. THIANGHLIMA  
S/O ZAKHUMA  
N.HLIMEN  
MIZORAM

659:LALREMKUNGA  
S/O HRANGCHAMLIANA  
SAIPUM  
MIZORAM

660:KAPHRANGA

S/O SAITHUAMA(L)  
SAIPUM  
MIZORAM

661:P.C MUANTHANGA  
S/O LAWMAWMA  
SAIPUM  
MIZORAM

662:ZOHMANGAIHA  
S/O C. VAWRA  
SAIPUM  
MIZORAM

663:ZATHANGA  
S/O ROHMINGLIANA  
SAIPUM  
MIZORAM

664:LAWMSANGA  
S/O K. HRANGLIANA  
SAIPUM  
MIZORAM

665:LALRAWNGBAWLA  
S/O LAMTINTHANGA  
SAIPUM  
MIZORAM

666:LALTHLAMUANA  
S/O C.S DOKUNGA  
SAIPUM  
MIZORAM

667:LALRAMNGAIA  
S/O L.H THANGA  
SAIPUM  
MIZORAM

668:LALBIAKASANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM

669:PIANKIMI  
D/O NGULA  
SAIPUM  
MIZORAM

670:ZAWLNEIHTHANGA  
S/O SIAMTHLILA  
SAIPUM  
MIZORAM

671:HRANGTHANZUALA  
S/O ZAWLSANGLIANA  
SAIPUM  
MIZORAM

672:LALRUATKIMA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM

673:SAWITHANGA  
S/O THANGKUNGA(L)  
MAUCHAR  
MIZORAM

674:R.MANGHNUNA  
S/O RANGKHUMA (L)  
SAWLENG  
MIZORAM

675:L.THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM

676:R. LALROPUIA  
S/O R.L RINGA  
SAWLENG  
MIZORAM

677:R.L THANKUNGA  
S/O R.L RINGA (L)  
SAWLENG  
MIZORAM

678:R. MANGHNUNA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM

679:VANLALRUATA  
S/O LALRIBUAIA(L)

SAWLENG  
MIZORAM

680:CHHUNZIKA  
S/O TAITEA(L)  
SAWLENG  
MIZORAM

681:ENGMAWII  
D/O ROSUA (L)  
SAWLENG  
MIZORAM

682:NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT  
CORPORATION LTD.  
(MINISTRY OF ROAD TRANSPORT AND HIGHWAY  
GOVT. OF INDIA)  
REPRESENTED BY ITS MANAGING DIRECTOR  
AT 3rd FLOOR, PTI BUILDING, 4  
PARLIAMENT STREET, NEW DELHI-110001.

683:THE EXECUTIVE DIRECTOR (P), NHIDCL  
NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT  
CORPORATION LTD, REGIONAL OFFICE- AIZAWL  
MIZORAM, 3rd FLOOR, T-86, TUIKHUAHTLANG  
AIZAWL, MIZORAM, PIN-796001

**Linked Case : WA/274/2022**

CENTER FOR ENVIRONMENT PROTECTION (CEP)  
THROUGH ITS CHAIRMAN AC ZONUNMAWIA  
RESIDENT B-27/1, TUIKUAL SOUTH  
AIZAWL, MIZORAM, 796001

VERSUS

THE STATE OF MIZORAM AND ORS. B  
REPRESENTED BY THE CHIEF SECRETARY  
TO THE GOVT. OF MIZORAM  
NEW CAPITAL COMPLEX, AIZAWL  
MIZORAM 796001

2:THE CHIEF SECRETARY TO THE GOVT. OF MIZORAM  
NEW CAPITAL COMPLEX, AIZAWL  
MIZORAM, 796001

3:THE SECRETARY TO THE GOVT. OF MIZORAM  
LAND REVENUE AND SETTLEMENT DEPARTMENT  
GOVT. OF MIZORAM, 796001

4:THE DEPUTY COMMISSIONER  
DISTRICT COLLECTOR AIZAWL DISTRICT, AIZAWL  
MIZORAM 796001

5:THE NORTH EASTERN ELECTRIC POWER CORPORATION (NEEPCO) LTD  
REPRESENTED BY ITS CHAIRMAN-CUM-MANAGING DIRECTOR  
BROOKLAND COMPOUND, LOWER NEW COLONY  
LAITUMKHRAH, SHILLONG  
MEGHALAYA-793003

6:THE SECRETARY TO THE GOVERNMENT OF MIZORAM  
ENVIRONMENT, FOREST AND CLIMATE CHANGE DEPARTMENT  
AIZAWL, MIZORAM-796001

7:NGURTHANMAWIA  
S/O SANGHREA  
KHATLA  
AIZAWL  
MIZORAM

8:SMT. LALTHANKHUMI  
D/O LALCHHUANLIANA  
ZARKAWT  
AIZAWL

9:SH. LALHMINGLIANA  
S/O LALDUHTHANGA  
R/O N.SERZAWL  
MIZORAM

10:SH. R.LUNGHNEMA  
S/O R.LALHMINGLIANA  
N.SERZAWL  
MIZORAM

11:R.LALRINSANGA  
S/O R.LALHMINGLIANA  
N.SERZAWL  
MIZORAM

12:SH. RM CHHUANMAWIA  
R.LALHMINGLIANA  
BETHLEHEM VENG  
AIZAWL

13:SH. LALMUANKIMA  
L.T.LIANA  
MELTHUM  
AIZAWL

14:SH. R.ZACHHINGA  
DUHTHANGA  
N.SERZAWL  
MIZORAM  
15:SH. THANGSEIA  
S/O DUHTNAGA  
N.SERZAWL  
MIZORAM  
16:SH. ZAKHUMA  
S/O DUHTHANGA  
N.SERZAWL  
MIZORAM  
17:SH. NGHAKA  
S/O KUNGA  
R/O RATU  
MIZORAM  
18:SMT. LALPARVULI  
D/O R.LALLIANZAMA MELTHUM  
AIZAWL  
19:SMT. LALHMINGSANGI  
D/O RAMDINA  
REPUBLIC VENG  
AIZAWL  
20:SMT. R.G. HUANMAWII  
D/O Z.KUNGA  
RAMTHAR VENG  
AIZAWL  
21:SMT. RAMTHIANGHLIMI  
D/O BUANGA  
R/O SARON VENG  
AIZAWL  
22:SMT. BIAKHLUNI  
D/O H MUCHHUAKA  
R/O RAMHLUN VENG  
AIZAWL  
23:SH. LALTEA  
S/O ZAULAIA  
R/O MAUBAWK  
AIZAWL  
24:SH.LALRINLIANA  
S/O PARALA  
ELECTRIC VENG  
AIZAWL  
25:SH LT MUANA  
S/O THANZAUVA  
CHHINGA VENG  
AIZAWL  
26:SMT. LALVULLIANI

D/O NEIHLUTA  
BETHLEHEM VENG  
AIZAWL  
27:SMT. LALNUNHLIMI  
D/O R.LALNUNMAWIA  
R/O CHHINGA VENG  
AIZAWL  
28:SH. B.LALCHHARLIANA  
S/O VANLALPARA  
CHALTLANG  
AIZAWL  
29:SMT. NUKIMI  
D/O LIANTHANGPUIA  
R/O CHALTLANG  
AIZAWL  
30:SMT. LALLAWMI  
D/O HRANGCHHUNGA  
R/O KHATLA  
AIZAWL  
31:SH. BIAKMAWIA  
S/O L.B. THARA  
R/O RATU  
MIZORAM  
32:SMT. SANGKIMI  
D/O KUNGA  
RATU  
MIZORAM  
33:SH. LALBUATSAIHA  
S/O LALSANGA  
R/O ZEMABAWK  
AIZAWL  
34:SH. CHHANHIMA  
R.THANGA  
ARMED VENG  
AIZAWL  
35:SMT. SANGZUALI  
D/O RINSANGI  
RAMTHAR VENG  
AIZAWL  
36:SH. ZORAMTHANGA  
S/O LALLIANA  
MAMIT  
MIZORAM  
37:SH.LALREMRUATA  
S/O T.HLIMI  
R/O SARON VENG  
AIZAWL  
38:SMT. RINCHHANI

D/O RINLIANA  
ELECTRIC VENG  
AIZAWL  
39:SH. ROHMINGA  
LALTHANGA  
RATU  
MIZORAM  
40:SH. RAMENGA  
S/O ROLURA  
RATU  
MIZORAM  
41:R.LALHMINGSANGA  
S/O R.LALKHAWHLUNA  
R/O N.SERZAWL  
MIZORAM  
42:SH. R.LALKHAWHLUNA  
S/O R.LALRAWNA (L)  
N.SERZAWL  
MIZORAM  
43:R.THANCHHUNGA (L)  
R/B HIS SON AND LEGAL REPRESENTATIVE

S/H VANLALHLUA  
N.SERZAWL  
MIZORAM  
44:SMT SARAH LALREM RUATI  
D/O VL PARA  
R/O CHALTLANG  
AIZAWL  
45:SH VL PARA  
S/O BUAIA  
R/O CHALTLANG  
AIZAWL  
46:SH LH ZUALA  
S/O AUVA  
R/O ZEMABAWKKAWN VENG-II  
AIZAWL  
47:SHRINTLUANGA  
S/O KHUPA  
R/O CHHINGA VENG  
AIZAWL  
C/O LALDIKKIMI  
48:SH. L.DINGA (L)  
R/B BY HIS WIFE AND LEGAL REPRESENTATIVE

SMTLALTHLAMUANI  
R/O RATU  
MIZORAM

49:SH LB THARA (L)  
R/B HIS WIFE AND LEGAL REPRESENTATIVE  
SMTF.ZAMAWII  
R/O RATU  
AIZAWL  
MIZORAM  
50:SHRINAWMA  
S/O AUVA  
R/O BAWNGKAWNCHHIMVENG  
AIZAWL  
51:MALSAWMA  
S/O PHUNGA  
MAUCHAR  
MIZORAM  
52:LALVUANA  
S/O VELZATHANGA MAUCHAR  
MIZORAM  
53:LALTHANNGURA  
S/O K. NAWTA(L)  
MAUCHAR  
MIZORAM  
54:K .THANGLURA  
S/O K. NAWTA (L)  
MAUCHAR  
MIZORAM  
55:SANGLIANTAWNI  
D/O SELKHUMA (L)  
MAUCHAR  
MIZORAM  
56:SANGLIANZUALA  
S/O PHUNGA(L)  
MAUCHAR  
MIZORAM  
57:VANLALHLUTA  
S/O ROSELA (L)  
MAUCHAR  
MIZORAM  
58:H.P. KHUMAVANLALHLUTA  
S/O PHUNGA(L)  
MAUCHAR  
MIZORAM  
59:K .ROPIANGA  
S/O THAWMA (L)  
MAUCHAR  
MIZORAM  
60:TLANGTHANGLIANA  
S/O LALREMSANGA  
MAUCHAR

MIZORAM  
61:ZAMLIANA  
S/O BUATSAIHA  
MAUCHAR  
MIZORAM  
62:ROKAMLOVA  
S/O SUMTUAHTHANGA  
MAUCHAR  
MIZORAM  
63:ZONUNSANGA  
S/O SUMTUAHTHANGA  
MAUCHAR  
MIZORAM  
64:LALRAMTHLIRA  
S/O THOLIANA(L)  
MAUCHAR  
MIZORAM  
65:DARLIANSANGA  
S/O DARLIANKUNGA  
MAUCHAR  
MIZORAM  
66:LALNGILNEIA  
S/O ROKAMLOVA  
MAUCHAR  
MIZORAM  
67:LALTHIANGHLIMA  
S/O H. ROPIANGA MAUCHAR  
MIZORAM  
68:LALHLAHLIANA  
S/O LALCHHANDAMA  
MAUCHAR  
MIZORAM  
69:LALZARLIANA  
S/O LALRIVUANGA  
MAUCHAR  
MIZORAM  
70:LALSANGHLIRA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM  
71:LALVURLIANA  
S/O CHHUNTHANGA  
MAUCHAR  
MIZORAM  
72:KAPKUNGA  
S/O DOTHANGA  
MAUCHAR  
MIZORAM

73:LALBIAKTLUNGA  
S/O CHALKHUMA MAUCHAR  
MIZORAM  
74:LAWMKUNGA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM  
75:LALLAWMZUALA  
S/O KHAITHUAMA  
MAUCHAR  
MIZORAM  
76:GINA  
S/O WAPCHIN  
MAUCHAR  
MIZORAM  
77:LALREMFELA  
S/O ZACHHUNGA  
MAUCHAR  
MIZORAM  
78:CHHAWNTEA  
S/O MANGA(L)  
MAUCHAR  
MIZORAM  
79:BIAKCHUNGNUNGA  
S/O LALNGURLIANA  
MAUCHAR  
MIZORAM  
80:K. THANGLAWRA  
S/O KAPBUANGA  
MAUCHAR  
MIZORAM  
81:J. THANGMAWIA  
S/O LT LUAIA(L)  
MAUCHAR  
MIZORAM  
82:LALCHUNGNUNGA  
S/O CHALLIANCHHUNGA  
MAUCHAR  
MIZORAM  
83:LALCHHANDAMA  
S/O DOTHUAMA(L)  
MAUCHAR  
MIZORAM  
84:L. RINGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR  
MIZORAM  
85:TLANGLAWMA

S/O ZACHHUNGA  
MAUCHAR  
MIZORAM  
86:V.L. FAKA  
S/O J. THANGMAWIA  
MAUCHAR  
MIZORAM  
87:LALRAMMAWIA  
S/O H. LIANTHANGA  
MAUCHAR  
MIZORAM  
88:LALDUHKIMA  
S/O L.T LUAIA(L)  
MAUCHAR  
MIZORAM  
89:H. THANGLIANA  
S/O J. NEIHTHANGA(L)  
MAUCHAR  
MIZORAM  
90:LALHLUNCHHUNGA  
S/O H.P ROCHUNGA  
MAUCHAR  
MIZORAM  
91:LALCHHUANMAWIA  
S/O DARTHANMAWIA  
MAUCHAR  
MIZORAM  
92:LALDUHSAKA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM  
93:LALKHUMA  
S/O ELA(L)  
MAUCHAR  
MIZORAM  
94:H.K ROCHUNGNUNGA  
S/O ZASELA (L)  
MAUCHAR  
MIZORAM  
95:THANGCHUNGNUNGA  
S/O VAIA MAUCHAR  
  
MIZORAM  
96:THANGCHUAILOVA  
S/O VAIA  
MAUCHAR  
MIZORAM  
97:HMANGAIHA

S/O KAL(L)  
MAUCHAR  
MIZORAM  
98:R. PAHLIRA  
S/O LALBANGA(L) MAUCHAR  
MIZORAM  
99:THANGLIANA  
S/O DAMA(L)  
C/O LALLUNGMUANAHAUZEL  
BILKHAWTHLIR  
MIZORAM  
100:CHALLIANTHANGA  
S/O BIAKA  
MAUCHAR  
MIZORAM  
101:LALPAWLIANA  
S/O MAKTHANGA  
MAUCHAR  
MIZORAM  
102:CHALCHHUNGA  
S/O SUMHMANGA  
MAUCHAR  
MIZORAM  
103:ROZARLUAIA  
S/O L. CHAWIMAWIA  
MAUCHAR  
MIZORAM  
104:ROPUIA  
S/O SANGLIANA  
MAUCHAR  
MIZORAM  
105:SELCHHUNGI  
D/O KUNGA  
MAUCHAR  
MIZORAM  
106:LALTHANGSEIA  
S/O LALTLANTHANGA  
MAUCHAR  
MIZORAM  
107:C. VANLALHUMA  
S/O NGURTAWNA(L)  
MAUCHAR  
MIZORAM  
108:LALTHLAMUANI  
D/O CHHANA  
MAUCHAR  
MIZORAM  
109:H. THANZUALA

S/O SAITHAWNGLIANA  
MAUCHAR  
MIZORAM  
110:SAIKAPCHHINGA  
S/O THATKHUMA(L)  
MAUCHAR  
MIZORAM  
111:ZALENTHANGA  
S/O THANGTHIAUVA  
MAUCHAR  
MIZORAM  
112:LALNUNMAWIA  
S/O H.K. ROCHUNGNUNGA  
MAUCHAR  
MIZORAM  
113:LALTLANKIMA  
S/O ROSIAMA  
MAUCHAR  
MIZORAM  
114:HRANGTHANGLIANA  
S/O THANGLURA  
MAUCHAR  
MIZORAM  
115:LALRUATCHHUNGA  
S/O ZALENTHANGA  
MAUCHAR  
MIZORAM  
116:J. LALTLUANGLIANA  
S/O SELKHUMA  
MAUCHAR  
MIZORAM  
117:JOHANA  
S/O KUAIA  
MAUCHAR  
MIZORAM  
118:LALZAWMLIANA  
S/O KHUMA  
MAUCHAR  
MIZORAM  
119:LALBIAKLIANA  
S/O KUNGA  
MAUCHAR  
MIZORAM  
120:LALZEKHUMA  
S/O ROPIANGA  
MAUCHAR  
MIZORAM  
121:ROSIAMA

S/O CHHANA MAUCHAR  
MIZORAM  
122:HRANGDOKHUMA  
S/O HRANGKHUMA  
MAUCHAR  
MIZORAM  
123:HRANGKAPKIMA  
S/O LAIAWRHTHANGA  
MAUCHAR  
MIZORAM  
124:LUNGTIAWIA  
S/O DOKHUMA  
MAUCHAR  
MIZORAM  
125:H. THANKHUMA  
S/O THANGKHUPA  
MAUCHAR  
MIZORAM  
126:RALRUNTHANGA  
S/O KAPTHANGA  
MAUCHAR  
MIZORAM  
127:LALSIAMLIANA  
S/O K. NAWTA  
MAUCHAR  
MIZORAM  
128:NGURTINCHHINGI  
W/O SIAMLIANA  
MAUCHAR  
MIZORAM  
129:HRANGKAPLIANA  
S/O SIAMLIANA  
MAUCHAR  
MIZORAM  
130:J.M. VURA  
S/O THANCHUNGA  
MAUCHAR  
MIZORAM  
131:LALNGHAWRLIANA  
S/O K. THANGLURA  
MAUCHAR  
MIZORAM  
132:LALBIAKLIANI  
D/O SIAMLIANA  
MAUCHAR  
MIZORAM  
133:SELKHUMA  
S/O KAICHHUNGA

MAUCHAR  
MIZORAM  
134:ROHLUNA  
S/O LAIAWRHTHANGA  
MAUCHAR  
MIZORAM  
135:H.P. THNAGLIANA  
S/O KUNG(L)  
MAUCHAR  
MIZORAM  
136:JOSEPH LALRINFELA  
S/O HRANGKAPKIMA  
MAUCHAR  
MIZORAM  
137:ZOTHANGVUNGA  
S/O SELKHUMA  
MAUCHAR  
MIZORAM  
138:DOTHANGA  
S/O SELVUNGA  
MAUCHAR  
MIZORAM  
139:LALBIAKTLUANGA  
S/O ZOHRATLIANA  
MAUCHAR  
MIZORAM  
140:RODINGLIANA  
S/O CHAWNGLIANCHHUNGA  
MAUCHAR  
MIZORAM  
141:ROHMACHHUANA  
S/O LALDANGLIANA  
MAUCHAR  
MIZORAM  
142:LALLAWMZUALA  
S/O KAITHUAMA  
MAUCHAR  
MIZORAM  
143:LALDAWNGLIANA  
S/O SANGHLEIA  
MAUCHAR  
MIZORAM  
144:HRANGKHUPA  
S/O BIAKA  
SAKAWRDAI  
MIZORAM  
145:SAKHAWLIANA  
S/O H.K. ROCHUNGNUNGA

MAUCHAR  
MIZORAM  
146:RODINGLIANA  
S/O ZACHHUNGA  
MAUCHAR  
MIZORAM  
147:CHAWIMAWIA  
S/O THANSANGA  
MAUCHAR  
MIZORAM  
148:LALTHANTLANGA  
S/O LALDANGLIANA  
MAUCHAR  
MIZORAM  
149:ZIRSANGA  
S/O L.T. LUAIA  
MAUCHAR  
MIZORAM  
150:THANGLURA  
S/O HRANGA  
MAUCHAR  
MIZORAM  
151:LALDUHLIANA  
S/O SANGA  
MAUCHAR  
MIZORAM  
152:S.K. LALENKAWLA  
S/O DOHNUNA  
MAUCHAR  
MIZORAM  
153:HRANGKIMA  
S/O SAITHAWNGLIANA  
MAUCHAR  
MIZORAM  
154:CHALHLIRA  
S/O SUMHMANGA  
MAUCHAR  
MIZORAM  
155:CHUANGA  
S/O NGURA  
MAUCHAR  
MIZORAM  
156:ZODINPUII  
D/O SUMTUAHTHANGA  
MAUCHAR  
MIZORAM  
157:LALRAMLIANA  
S/O THATCHHINGA

MAUCHAR  
MIZORAM  
158:LALRAMSANGA  
S/O LALTHANTLANGA  
MAUCHAR  
MIZORAM  
159:LALZARLIANA  
S/O TE-A  
MAUCHAR  
MIZORAM  
160:LALTANPUIA  
S/O H. LAMTHANGA  
MAUCHAR  
MIZORAM  
161:TE-A  
C/O LALTLUANGA UPPER REPUBLIC  
MAUCHAR  
MIZORAM  
162:AUTHANGVELI  
D/O VANLIANA(L)  
N. HLIMEN  
MIZORAM  
163:ROKIMA  
S/O RINLIANA  
N. HLIMEN  
MIZORAM  
164:LALTHAKIMA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM  
165:ZUKUNGI  
D/O VANLIANA(L)  
N. HLIMEN  
MIZORAM  
166:DENGKUNGA  
S/O MANKHAIA  
N. HLIMEN  
MIZORAM  
167:RAMLIANA  
S/O KUNGA(L)  
N. HLIMEN  
MIZORAM  
168:R. CHHUNGA  
S/O VUNGA  
N. HLIMEN  
MIZORAM  
169:SAPTHUAMA  
S/O BAWIA(L)

N. HLIMEN  
MIZORAM  
170:ZOTHANSANGA  
S/O LIANTHUAMA  
N. HLIMEN  
MIZORAM  
171:LALMAWIA  
S/O PATHIAUVA(L)  
N. HLIMEN  
MIZORAM  
172:SIAMLIANA  
S/O BUAIA(L)  
N. HLIMEN  
MIZORAM  
173:LUNGHNEMA  
S/O SAPLETA(L)  
N. HLIMEN  
MIZORAM  
174:DENGTHANGA  
S/O KHAMA  
N. HLIMEN  
MIZORAM  
175:NEIHTLUANGA  
S/O HAUVA  
N. HLIMEN  
MIZORAM  
176:THANGKUNGA  
S/O THANGHLIRA  
N. HLIMEN  
MIZORAM  
177:LALMALSAWMA  
S/O PATEA  
N. HLIMEN  
MIZORAM  
178:ENGMAWIA  
S/O THANGKHUMA  
N. HLIMEN  
MIZORAM  
179:KAPTLUANGA  
S/O V.L THLANGA  
N. HLIMEN  
MIZORAM  
180:LIANTHUAMA  
S/O LIANTHANGA(L)  
N. HLIMEN  
MIZORAM  
181:REMTHANGA  
S/O BAWNGA

N. HLIMEN  
MIZORAM  
182:KAPLIANA  
S/O SAISIAMA  
N. HLIMEN  
MIZORAM  
183:RINLIANA  
S/O HRANGHNUNA  
N. HLIMEN  
MIZORAM  
184:LALHUMA  
S/O V ZATHANGA  
N. HLIMEN  
MIZORAM  
185:SH. MUANKIMA  
S/O THANZOVA  
N. HLIMEN  
MIZORAM  
186:THANSANGA  
S/O BEROMONY  
N. HLIMEN  
MIZORAM  
187:MUANCHHANA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM  
188:BIAKTHANGA  
S/O LALKAMLOVA  
N. HLIMEN  
MIZORAM  
189:SH. HRUAIA  
SS/O THANGHLIRA  
N. HLIMEN  
MIZORAM  
190:BIAKA  
S/O BESONDAWI  
N. HLIMEN  
MIZORAM  
191:LIANKHAWTHANGA  
S/O T.K DALA  
N. HLIMEN  
MIZORAM  
192:S.T. HMANGA  
S/O VUNGA(L)  
N. HLIMEN  
MIZORAM  
193:K.THANZOVA  
S/O KUNGA(L)

N. HLIMEN  
MIZORAM  
194:LALNILIANA  
S/O V.L. THLANGA  
N. HLIMEN  
MIZORAM  
195:PHIRTHUAMA  
S/O ZATHUAMA  
N. HLIMEN  
MIZORAM  
196:R. HLUNKUNGA  
S/O KAWNGZAWNGA  
N. HLIMEN  
MIZORAM  
197:VANLALTHLANGA  
S/O NILAWMA  
N. HLIMEN  
MIZORAM  
198:HMUNSANGI  
D/O ZOSANGZUALA  
N. HLIMEN  
MIZORAM  
199:MANTHUAMA  
S/O LALZAWNGLIANA(L)  
N. HLIMEN  
MIZORAM  
200:C. LALCHUANGA  
S/O THANGLUAIA(L)  
N. HLIMEN  
MIZORAM  
201:S.R. THANDANGA  
S/O CHUAUZIKA(L)  
N. HLIMEN  
MIZORAM  
202:ROMUANA  
S/O ZACHHUNGA(L)  
N. HLIMEN  
MIZORAM  
203:BIAKLIANA  
S/O KAPTHUAMA(L)  
N. HLIMEN  
MIZORAM  
204:THANSIAMA  
S/O NGURA(L)  
N. HLIMEN  
MIZORAM  
205:LALHNUNA  
S/O HANGA

N. HLIMEN  
MIZORAM  
206:ROHMINGLIANA  
S/O THLANGA  
N. HLIMEN  
MIZORAM  
207:LALZAWNA  
S/O REMA  
N. HLIMEN  
MIZORAM  
208:SAPLIANA  
S/O CHHUANGA  
N. HLIMEN  
MIZORAM  
209:THANZAUVA  
S/O LIANTHUAMA  
N. HLIMEN  
MIZORAM  
210:RAMFANTHANGA  
S/O H. LIANCHHUNGA  
MODEL VENG  
MIZORAM  
211:R.F. THANGA  
S/O LALKAILIANA  
MODEL VENG  
MIZORAM  
212:NGENGSING  
S/O HANGA  
N. HLIMEN  
MIZORAM  
213:H.B. RUALKHUMA  
S/O RALDOTHIANGA  
SAIPUM  
MIZORAM  
214:HRANGLIANZUALI  
D/O KAPHRANGA  
SAIPUM  
MIZORAM  
215:C. ROHMINGLIANA  
S/O NEIHSANGA  
SAIPUM  
MIZORAM  
216:ROSEMA  
S/O THANGTEA  
SAIPUM  
MIZORAM  
217:R. CHHUAHZOVI  
W/O T. SELKHUMA

SAIPUM  
MIZORAM  
218:LALHMAHRUAIA  
S/O R.T. ZAMA  
SAIPUM  
MIZORAM  
219:H. THANCHHUNGA  
S/O DARTHANGVUNGA  
SAIPUM  
MIZORAM  
220:LALTHLAMUANA  
S/O BIAKKUNGA  
SAIPUM  
MIZORAM  
221:ROCHANA  
S/O MALSAWMA  
SAIPUM  
MIZORAM  
222:LALTHANGSEIA  
S/O PHAILUTTHANGA  
SAIPUM  
MIZORAM  
223:VANLALBUKA  
S/O NILINGA  
C/O THANGCHUNGNUNGA  
SAIPUM  
MIZORAM  
224:LALRIVUNGA  
S/O LALTHANGVULA  
SAIPUM  
MIZORAM  
225:LALTHANGVULA  
S/O ROCHANA  
SAIPUM  
MIZORAM  
226:RUALTHANCHHINGA  
S/O LUAIA(L)  
SAIPUM  
MIZORAM  
227:R. DOTHIANGA  
S/O RAWNA  
SAIPUM  
MIZORAM  
228:LALNUNDANGA  
S/O V.L RINGA  
SAIPUM  
MIZORAM  
229:SAPCHHAWNA

S/O S. HLUNA(L)  
SAIPUM  
MIZORAM  
230:LALLUNGAWIA  
S/O L.T. ZUIA(L)  
SAIPUM  
MIZORAM  
231:L. RAMZAUVA  
S/O ZOKAITHANGA  
SAIPUM  
MIZORAM  
232:LALRINGAZOTE  
S/O THANA ZOTE  
SAIPUM  
MIZORAM  
233:LENA  
S/O NGULTHATMANGA  
SAIPUM  
MIZORAM  
234:LALDINGLIANA  
D/O SAMUELA  
SAIPUM  
MIZORAM  
235:LAWRHMINGTHANGA  
S/O KUALA  
SAIPUM  
MIZORAM  
236:THANGLIANLAWRA  
S/O SAWITHANGA  
SAIPUM  
MIZORAM  
237:T. SELKHUMA  
S/O H. THATLIANA  
SAIPUM  
MIZORAM  
238:HRANGTHATLIANA  
S/O MANGPUA(L)  
SAIPUM  
MIZORAM  
239:K.T. THANGA  
S/O H. THATLIANA  
SAIPUM  
MIZORAM  
240:HMANGA  
S/O BUALA  
SAIPUM  
MIZORAM  
241:KHAMVELA

S/O LIANKHUMA  
SAIPUM  
MIZORAM  
242:V.L. IMANUELA  
S/O TEKHUMA  
SAIPUM  
MIZORAM  
243:LALLAWMTHANGA  
S/O LIANKHUMA  
SAIPUM  
MIZORAM  
244:DARTHANGMAWIA  
S/O VUNGA  
SAIPUM  
MIZORAM  
245:THANGVULA  
S/O ROCHANA  
SAIPUM  
MIZORAM  
246:J. ROLUAHPUIA  
S/O C.S. DOKUNGA  
SAIPUM  
MIZORAM  
247:LALA  
S/O LALSIAMA  
C/O C.S. DOKUNGA  
SAIPUM  
MIZORAM  
248:KAPSANGA  
S/O THANGLIANA  
SAIPUM  
MIZORAM  
249:DOKUNGA  
D/O THLUNGA  
SAIPUM  
MIZORAM  
250:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
251:NGURZIKLIANA  
S/O ZAWLKHAWCHHANA  
SAIPUM  
MIZORAM  
252:LALCHAMLIANA  
S/O RALENGLIANA  
SAIPUM  
MIZORAM

253:B. ZAKHAMA  
S/O THANTHUAMI  
SAIPUM  
MIZORAM  
254:RANGKHUMA  
S/O NILINGA(L)  
SAIPUM  
MIZORAM  
255:RUALTHANKHUMA  
S/O RANGKHUMA  
SAIPUM  
MIZORAM  
256:KHALA  
S/O THIAUVA(L)  
C/O VANLALRINGA  
SAIPUM  
MIZORAM  
257:NGURA  
S/OTHANGRIKHUMA  
SAIPUM  
MIZORAM  
258:LALZARLIANA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM  
259:SAVUNGA  
S/O LAITHANGA  
C/O LALKHUMA  
SAIPUM  
MIZORAM  
260:SANGTHANGLAWRA  
S/O S. THANSANGA  
SAIPUM  
MIZORAM  
261:VANTHANGA  
S/O KHUMA(L)  
SAIPUM  
MIZORAM  
262:H. CHHUANVAWRA  
S/O H.K. CHHINGA(L)  
SAIPUM  
MIZORAM  
263:J. ROZARKIMA  
S/O H. CHHUANVAWRA  
SAIPUM  
MIZORAM  
264:LALTHAZUALA  
S/O LALRINZUALA

SAIPUM  
MIZORAM  
265:LALCHHUANA  
S/O LALTLUNGA  
SAIPUM  
MIZORAM  
266:LALTHANGDULA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM  
267:LALCHHANDAMA  
S/O DARA(L)  
SAIPUM  
MIZORAM  
268:H.S. THUAMA  
S/O THATNGURA  
C/O LALHMANGAIHA  
SAIPUM  
MIZORAM  
269:LALNUNSANGA  
S/O CHHUNGA  
SAIPUM  
MIZORAM  
270:ZOKAITHANGA  
S/O LALNUNTLUANGA  
SAIPUM  
MIZORAM  
271:LALCHHUANAWMA  
S/O ZAKUNGA  
SAIPUM  
MIZORAM  
272:LALNUNMAWIA  
S/O CHHUNGA  
SAIPUM  
MIZORAM  
273:LALCHHUANAWMA  
S/O ZAKHUMA  
SAIPUM  
MIZORAM  
274:SANGTHANTLUANGA  
S/O L.H THANGA(L)  
SAIPUM  
MIZORAM  
275:LALRAMHLUNA  
S/O KHUPTHANGA  
SAIPUM  
MIZORAM  
276:DUMA

S/O MANGA(L)  
C/O VANLALTLANA  
SAIPUM  
MIZORAM  
277:H.T. SANGTHIANGA  
S/O NGURA(L)  
C/O THUAMCHUNGNUNGA  
TUITHIANG VENG  
AIZAWL  
278:LALTHANLIANI  
D/O SANGTHIANGA  
SAIPUM  
MIZORAM  
279:VANLALLIANA  
S/O DOTHANGA  
SAIPUM  
MIZORAM  
280:LALNIROPUIA  
S/O DOTHANGA  
SAIPUM  
MIZORAM  
281:LALLUNGMUANA  
S/O ROKHAWMA  
SAIPUM  
MIZORAM  
282:LALZIRLIANA  
S/O LIANA  
SAIPUM  
MIZORAM  
283:S. HLUNA  
S/O BIAKKUNGA (L)  
SAIPUM  
MIZORAM  
284:LALHLIMPUIA  
S/O LALHMACHHUANA  
SAIPUM  
MIZORAM  
285:V.L. THLANGA  
S/O NGURKHUMA  
SAIPUM  
MIZORAM  
286:HMARTHANGHULA  
S/O SAWITHANGA  
SAIPUM  
MIZORAM  
287:LALTHANGZAUVA  
S/O ZAWLSANGLIANA  
SAIPUM

MIZORAM  
288:LALROHMUAKA  
S/O LIANKHUMA  
SAIPUM  
MIZORAM  
289:ZONUNSANGA  
S/O LALTHANGLIANA  
SAIPUM  
MIZORAM  
290:NGURKHUMA  
S/O CHHUNGA (L)  
SAIPUM  
MIZORAM  
291:LALTANPUIA  
S/O ROKHAWMA  
SAIPUM  
MIZORAM  
292:LALDUHTHLANGA  
S/O DOTHANGA  
SAIPUM  
MIZORAM  
293:LALNUNZIRA  
S/O RINPUII  
SAIPUM  
MIZORAM  
294:R. LALCHAMLIANA  
S/O R. LAENGLIANA  
SAIPUM  
MIZORAM  
295:LALFAKAWMA  
S/O NGURKHUMA (L)  
SAIPUM  
MIZORAM  
296:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
297:L.T. THUAMA  
S/O SIAKA (L)  
SAIPUM  
MIZORAM  
298:NGURTHANGFALA  
S/O L.T. THUAMA  
SAIPUM  
MIZORAM  
299:LALZARLIANI  
D/O SARUMA (L)  
SAIPUM

MIZORAM  
300:LALBIAKSANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
301:LALBIAKSANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
302:THANGLIANKHUMA  
S/O LALTHANGLIANA  
SAIPUM  
MIZORAM  
303:RALTHANKHUMA  
S/O RANGKHUMA  
SAIPUM  
MIZORAM  
304:RALENGLIANA  
S/O RALHNUNA  
SAIPUM  
MIZORAM  
305:SANGTHANTLUANGA  
S/O L.H. THANGA  
SAIPUM  
MIZORAM  
306:H.C. VAWRA  
S/O H.K. CHHINGA  
SAIPUM  
MIZORAM  
307:LALHMACHHUANA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
308:LALCHHUANA  
S/O THLUNGA  
SAIPUM  
MIZORAM  
309:NGURROPIANGA  
S/O SIAKA (L)  
SAIPUM  
MIZORAM  
310:LALCHHANDAMA  
S/O DOTHANGA  
SAIPUM  
MIZORAM  
311:RALDOHLEIA  
S/O SAITHANGA  
SAIPUM

MIZORAM  
312:LALTLANKIMA  
S/O ROSIAMA  
MAUCHAR  
MIZORAM  
313:LALCHUNGNUNGA  
S/O CHHUNGA  
MAUCHAR  
MIZORAM  
314:LALCHHUANAWMA  
S/O THANGTINVUNGA  
MAUCHAR  
MIZORAM  
315:LALRAMENA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM  
316:NGURKHUMA  
S/O L.T. LUAIA (L)  
MAUCHAR  
MIZORAM  
317:ZALENTHANGA  
S/O THANGTHUAMA  
MAUCHAR  
MIZORAM  
318:SAIKAPCHHINGA  
S/O THATKHUMA  
MAUCHAR  
MIZORAM  
319:THANBANGLOVA  
S/O THANSEIA  
MAUCHAR  
MIZORAM  
320:SAIKAPCHHINGA  
S/O THATKHUMA  
MAUCHAR  
MIZORAM  
321:RUATCHHUNGA  
S/O ZALENTHANGA  
MAUCHAR  
MIZORAM  
322:LALHMACHHUNA  
S/O LAIBATA  
MAUCHAR  
MIZORAM  
323:PIANGA  
S/O THAWMA  
MAUCHAR

MIZORAM  
324:THANGCHUAILOVA  
S/O VAIA  
MAUCHAR  
MIZORAM  
325:JOHANA  
S/O KUAIA  
MAUCHAR  
MIZORAM  
326:CHHAWNTEA  
S/O MANGA  
MAUCHAR  
MIZORAM  
327:RIZAPA  
S/O DOVA  
MAUCHAR  
MIZORAM  
328:LALRIVUNGA  
S/O ZORELA  
MAUCHAR  
MIZORAM  
329:VANLALREMA  
S/O KAPLIANA  
MAUCHAR  
MIZORAM  
330:RUALKHUMA  
S/O THANSEIA  
MAUCHAR  
MIZORAM  
331:LALROPUIA  
S/O CHHANHMANGA  
MAUCHAR  
MIZORAM  
332:KAPLIANA  
S/O THANSEIA  
MAUCHAR  
MIZORAM  
333:HMINGTHANGA  
S/O LIANKHUMA  
MAUCHAR  
MIZORAM  
334:HRANGKAPLIANA  
S/O LALSIAMLIANA  
MAUCHAR  
MIZORAM  
335:LALZARZOVA  
S/O TLANGKHUMA  
MAUCHAR

MIZORAM  
336:HRANGTHANLIANA  
S/O LURA  
MAUCHAR  
MIZORAM  
337:S.K. THANGLAWRA  
S/O KAPBUANGA  
MAUCHAR  
MIZORAM  
338:LALRINMAWIA  
S/O ROHNUNA  
MAUCHAR  
MIZORAM  
339:LALDUHLIANA  
S/O DAWNGLIANA  
MAUCHAR  
MIZORAM  
340:LALTHIANGHLIMA  
S/O ROPIANGA  
MAUCHAR  
MIZORAM  
341:LALENGHRUAIA  
S/O LALTHANTLUANGA  
MAUCHAR  
MIZORAM  
342:SAIKAPMAWIA  
S/O THANKHUMA  
MAUCHAR  
MIZORAM  
343:LALTHLAHLIANA  
S/O DAMA  
MAUCHAR  
MIZORAM  
344:LALSANGHLIRA  
S/O LIANZAKHUMA  
MAUCHAR  
MIZORAM  
345:LALRAMMAWIA  
S/O H. LIANTHANGA  
MAUCHAR  
MIZORAM  
346:H. THANGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR  
MIZORAM  
347:LALRINGLIANA  
S/O J. NEIHTHANGA  
MAUCHAR

MIZORAM  
348:RANGKHUMA  
S/O BIAKTHIANGA  
MAUCHAR  
MIZORAM  
349:DARKUNGA  
S/O RUMA  
ZOHMUN  
MIZORAM  
350:DARLIANSANGA  
S/O LIANKUNGA (L)  
MAUCHAR  
MIZORAM  
351:KAITHUAMA  
S/O AMRENGA  
MAUCHAR  
MIZORAM  
352:CHHUAHTHANGA  
S/O THNLIANA  
PALSANG  
MIZORAM  
353:LALRINMAWIA  
S/O R. ROHNUNA  
MAUCHAR  
MIZORAM  
354:CHHANHMANGA  
S/O ZAKHUMA C/O ROPUIA  
MAUCHAR  
MIZORAM  
355:KAPLIANSANGA  
S/O LALDAWNGLIANA  
MAUCHAR  
MIZORAM  
356:LAWMA  
S/O LIANTHANGA (L)  
ZOHMUN  
MIZORAM  
357:CHAWNGSANGLUAIA  
S/O BIAKSANGA (L)  
ZOHMUN  
MIZORAM  
358:THAWMVUNGA  
S/O ZAKHUMA (L)  
ZOHMUN  
MIZORAM  
359:ZOTHANMAWII  
D/O LALTLANTHANGI  
ZOHMUN

MIZORAM  
360:HRANGTHANSIAMA  
S/O THANSANGA  
ZOHMUN  
MIZORAM  
361:JOEL LALRAMTHARA  
S/O TLANGLAWMTHANGA  
ZOHMUN  
MIZORAM  
362:TLANGTINMANGA  
S/O ZAUVA  
ZOHMUN  
MIZORAM  
363:LALSANGLIANA  
S/O VALA (L)  
ZOHMUN  
MIZORAM  
364:LALRINAWMA  
S/O CHHINGVUNGA  
ZOHMUN  
MIZORAM  
365:LALRINCHHUNGA  
S/O L.T. LUAHA  
ZOHMUN  
MIZORAM  
366:DAMEIA  
S/O RINAWMA  
ZOHMUN  
MIZORAM  
367:RAMTHIANGHLIMA  
S/O THANGLUAHA  
ZOHMUN  
MIZORAM  
368:CHHANA  
S/O MANGTHAKHUPA  
ZOHMUN  
MIZORAM  
369:THANGRIMAWIACHANGSAN  
S/O C. LALHMINGTHANGA  
ZOHMUN  
MIZORAM  
370:V.L. PARA  
S/O ROKHUMTHANGA  
ZOHMUN  
MIZORAM  
371:DENGSAILOVA  
S/O ZADENGA  
ZOHMUN

MIZORAM  
372:LALBIAKCHHUNGA  
S/O NEIHDAIA  
ZOHMUN  
MIZORAM  
373:LALFAKZUALA  
S/O BIAKSANGA  
ZOHMUN  
MIZORAM  
374:ROHNUNA  
S/O ROLIANA  
ZOHMUN  
MIZORAM  
375:VANLALLIANA  
S/O BIAKSANGA (L)  
ZOHMUN  
MIZORAM  
376:L. DAWLA  
S/O TUAHTHANGA  
ZOHMUN  
MIZORAM  
377:LALKUNGA  
S/O VANLIANA  
ZOHMUN  
MIZORAM  
378:L.C. DAMI  
D/O LALTLANI  
ZOHMUN  
MIZORAM  
379:TLANGLAWMKIMA  
S/O DARROTHANGA  
ZOHMUN  
MIZORAM  
380:HMINGTHIANGHLIMA  
S/O LALHMUAKA  
ZOHMUN  
MIZORAM  
381:LALRINMAWIA  
S/O THIANGHLIMA  
ZOHMUN  
MIZORAM  
382:ZORAMCHHANA  
S/O L. SANGLIANA  
ZOHMUN  
MIZORAM  
383:C. THANGLUAHA  
S/O L.T. CHAMLIANA  
ZOHMUN

MIZORAM  
384:B. THANGTEA  
S/O THANCHHINGA  
C/O LALNGAIHSAKA  
CHALTLANG  
AIZAWL  
385:ZOTHANPUIA  
S/O LIANA  
C/O LALDUHSAKI  
DAWRPUI  
VENGTHAR  
AIZAWL  
386:ZOHUTHANGA  
S/O LALBIAKLIANA  
C/O LALTHASANGA  
ZOHMUN  
MIZORAM  
387:C. LALROHLUA  
S/O ZATHANGA  
N. HLIMEN  
MIZORAM  
388:THUAMLIANTHANGA  
S/O VUNGCHHINGA  
N. HLIMEN  
MIZORAM  
389:R. HNEMA  
S/O LALRUALA (L)  
N. HLIMEN  
MIZORAM  
390:J.R. LALSANGLUAIA  
S/O R. HNEMA  
N. HLIMEN  
MIZORAM  
391:ZARZOLIANA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM  
392:MANGLIANTHANGA  
S/O TAWKA  
N. HLIMEN  
MIZORAM  
393:RALLIANTAWNA  
S/O VUNGZATHANGA  
N. HLIMEN  
MIZORAM  
394:NENGSINGA  
S/O DAWNKHAMA  
N. HLIMEN

MIZORAM  
395:VANRAMNGHAKA  
S/O THANGKHUMA  
N. HLIMEN  
MIZORAM  
396:R. CHHUNGA  
S/O VUNGA  
N. HLIMEN  
MIZORAM  
397:C. LALMALSAWMA  
S/O LALCHUANGA  
N. HLIMEN  
MIZORAM  
398:VUNGZATHANGA  
S/O VUNGSIAMA  
N. HLIMEN  
MIZORAM  
399:SINGTHANGA  
S/O VUNGSIAMA  
N. HLIMEN  
MIZORAM  
400:NGURKHUMA  
S/O KAPKIMA  
N. HLIMEN  
MIZORAM  
401:C. KAPTHUAMA  
S/O KAISANGA  
N. HLIMEN  
MIZORAM  
402:KHAMZAGINA  
S/O GOVUNGA  
N. HLIMEN  
MIZORAM  
403:THIANZAWNGA  
S/O KAIKHAWGINA  
N. HLIMEN  
MIZORAM  
404:SIAMTHANGA  
S/O KUNGA  
N. HLIMEN  
MIZORAM  
405:LALRINMAWIA  
S/O S.T. HAMNGA  
N. HLIMEN  
MIZORAM  
406:V.L. MUANA  
S/O VANTHANGA  
N. HLIMEN

MIZORAM  
407:VANLALTHANGA  
S/O LAWMA  
N. HLIMEN  
MIZORAM  
408:SAPLIANA  
S/O BAWICHHUNGA  
N. HLIMEN  
MIZORAM  
409:C. LIANKUNGA  
S/O ROMAWIA  
KOLASIB ELECTRIC VENG  
MIZORAM  
410:DARVUNGA  
S/O CHHUNGA  
N. HLIMEN  
MIZORAM  
411:LALFELA  
S/O LAWMA  
N. HLIMEN  
MIZORAM  
412:VUNGTHUAMA  
S/O T.K. DALA  
N. HLIMEN  
MIZORAM  
413:TLANCHHUANA  
S/O THATKUNGA  
N. HLIMEN  
MIZORAM  
414:R. THANZUALA  
S/O KEULIANTHANGA  
N. HLIMEN  
MIZORAM  
415:C. THANFELA  
S/O LALHUMA  
N. HLIMEN  
MIZORAM  
416:R. LALSANGLIANA  
S/O SAPKUNGA (L)  
N. HLIMEN  
MIZORAM  
417:J.C. LALREMSANGA  
S/O RALRUNTHANGA  
N. HLIMEN  
MIZORAM  
418:J. LALTHANGA  
S/O HRANGHNUNA  
N. HLIMEN

MIZORAM  
419:LALNUNTLUANGA  
S/O RAMLIANA  
N. HLIMEN  
MIZORAM  
420:ZAKHUMA  
S/O ZAKAMLOVA  
N. HLIMEN  
MIZORAM  
421:LALSEIPUII  
RAMHLUN NORTH  
AIZAWL  
MIZORAM  
422:LIANHNUNA  
S/O C. ZACHHINGA  
N. HLIMEN  
MIZORAM  
423:VUNGLIANA  
S/O ZAMAWIA  
N. HLIMEN  
MIZORAM  
424:TUAISAVUNGA  
THINGSAT  
AIZAWL DIST.  
MIZORAM  
425:LALUAPA  
S/O LAIBATA (L)  
ZOHMUN  
MIZORAM  
426:LALTLANTHANGI  
D/O RAMFANTHANGA  
MODEL VENG  
AIZAWL  
427:LALREMSANGA  
S/O MANGTINLALA  
PALSANG  
MIZORAM  
428:ZOLIANNURA  
S/O THANGLURA  
N. HLIMEN  
MIZORAM  
429:LALDINGLIANA  
S/O NEIHTHANGA  
N. HLIMEN  
MIZORAM  
430:LALLIANCHHUNGA  
S/O VANLALVUANA  
N. HLIMEN

MIZORAM  
431:SAPREMA  
S/O SAPTHANGA (L)  
N. HLIMEN  
MIZORAM  
432:J. THANGMAWIA  
S/O THAKUNGA (L)  
N. HLIMEN  
MIZORAM  
433:CHHUAHTHANGA  
S/O THAWMLIANA  
N. HLIMEN  
MIZORAM  
434:ZOLIANA  
S/O SATDAIA  
N. HLIMEN  
MIZORAM  
435:LALTHANKUNGA  
S/O THANGTLUANGA  
N. HLIMEN  
MIZORAM  
436:NEIHMANGA  
S/O THANGKHUA  
N. HLIMEN  
MIZORAM  
437:RALRUNTHANGA  
S/O NEIHMANGA  
N. HLIMEN  
MIZORAM  
438:LALTHANLIANA  
S/O LALTANPUIA (L)  
N. HLIMEN  
MIZORAM  
439:J. LALBIAKTLUANGA  
S/O SAPTHUAMA  
N. HLIMEN  
MIZORAM  
440:LALDAWILIANA  
S/O LALBURA (L)  
N. HLIMEN  
MIZORAM  
441:VANLALSANGA  
S/O SELA  
C/O LIANZUALA  
N. HLIMEN  
MIZORAM  
442:LALMUANKIMA  
S/O VANLALSANGA

N. HLIMEN  
MIZORAM  
443:CHALTHAZOVA  
S/O VALTEA (L)  
N. HLIMEN  
MIZORAM  
444:TT LIANCHHUNGA  
S/O THANGLIANZAWNA  
N. HLIMEN  
MIZORAM  
445:R. SANGLIANA  
S/O LALTHANTHUAMA  
N. HLIMEN  
MIZORAM  
446:LALRAMLIANA  
S/O H.K.ROKHAMA  
N. HLIMEN  
MIZORAM  
447:LALRAMNGHAKA  
S/O LIANKHUMA  
N. HLIMEN  
MIZORAM  
448:ROSANGLIANA  
S/O ZAIREMTHANGA  
N. HLIMEN  
MIZORAM  
449:L. SANGTHANGA  
S/O TLANGLIANKHUMA  
N. HLIMEN  
MIZORAM  
450:LALKHUMTHANGA  
S/O AIHNUN  
N. HLIMEN  
MIZORAM  
451:HRANGHMINGTHANGA  
S/O HRANGKAPA  
N. HLIMEN  
MIZORAM  
452:CHAWNGTHAWMLIANA  
S/O HRANGA  
N. HLIMEN  
MIZORAM  
453:LALSIAMLIANA  
S/O VELTEA  
N. HLIMEN  
MIZORAM  
454:THANGLIANZAWNA  
S/O T. LIANCHUNGA

N. HLIMEN  
MIZORAM  
455:SANGROKHUMA  
S/O THAWMA (L)  
C/O SANGTHANTLUANGA  
SAIPUM  
MIZORAM  
456:CHAMI  
D/O THUAMA  
PALSANG  
MIZORAM  
457:THUAMLUAIA  
S/O KIAMLOVA  
PALSANG  
MIZORAM  
458:VANCHHUANGA  
S/O BELZUALA  
PALSANG  
MIZORAM  
459:LALHMINGLIANI  
D/O CHHUNTHANGA  
PALSANG  
MIZORAM  
460:MUANZOVA  
S/O TLUANGZELA  
PALSANG  
MIZORAM  
461:VANTHARA  
S/O ROLIANA  
PALSANG  
MIZORAM  
462:RINTLUANGA  
S/O LALUMA  
PALSANG  
MIZORAM  
463:LALTHAZUALA  
S/O BIAKTHUAMA  
PALSANG  
MIZORAM  
464:LALRIINZUALI  
D/O SIAMA  
PALSANG  
MIZORAM  
465:BIAKLIANA  
S/O LALTHLAMUANA  
PALSANG  
MIZORAM  
466:LALDUHAWMI

D/O MAUNGTHANGA  
PALSANG  
MIZORAM  
467:LALCHHUANAWMI  
D/O THLAMUANA  
PALSANG  
MIZORAM  
468:V.L. SAILOVA  
S/O ROLIANA  
PALSANG  
MIZORAM  
469:LALRINPUII  
D/O DANGLIANA  
PALSANG  
MIZORAM  
470:SAIRALA  
S/O LIANZUALA  
PALSANG  
MIZORAM  
471:THANGZAUVA  
S/O AIRAWTA  
PALSANG  
MIZORAM  
472:ZOTHANPARA  
S/O LALSIAMA  
PALSANG  
MIZORAM  
473:V.L. DINGA  
S/O PANGURA  
PALSANG  
MIZORAM  
474:CHANGLIANA  
S/O ROSIAMA  
PALSANG  
MIZORAM  
475:CHAWNGHLUNCHHUNGI  
D/O LIANSUMA  
PALSANG  
MIZORAM  
476:LALSIAMI  
D/O VUNGLIANA  
PALSANG  
MIZORAM  
477:LALMUANPUIA  
S/O BELA  
PALSANG  
MIZORAM  
478:MALSAWMA

S/O BAWMA  
PALSANG  
MIZORAM  
479:LUNGTIAWII  
D/O MALSAWMA  
PALSANG  
MIZORAM  
480:HRANGKHUPA  
S/O TEBAWNGA (L)  
PALSANG  
MIZORAM  
481:LALHUMI  
D/O DARTHUAMA  
PALSANG  
MIZORAM  
482:LALDINSANGA  
S/O R. DARTHUAMA  
PALSANG  
MIZORAM  
483:ROKIMI  
D/O TUAHKHAMA  
PALSANG  
MIZORAM  
484:HRANGDAILOVA  
S/O SELBULA  
PALSANG  
MIZORAM  
485:THIANGTEA  
S/O CHHUMA (L)  
PALSANG  
MIZORAM  
486:ZACHHINGA  
S/O MANGCHHUNSIKA (L)  
PALSANG  
MIZORAM  
487:CHHINGPUIA  
S/O VANLALVUANA  
PALSANG  
MIZORAM  
488:LALRINMAWIA  
S/O THANGLUAHA  
PALSANG  
MIZORAM  
489:LALRONGHAKA  
S/O H.K. LALBIAKTLUANGA  
PALSANG  
MIZORAM  
490:SAPCHHAWNA

S/O TUALZATHANGA  
N. KHAWDUNGSEI  
MIZORAM  
491:LALNUNTLUANGA  
S/O KIMTUALA  
N. KHAWDUNGSEI  
MIZORAM  
492:VANLALCHUNGNUNGA  
S/O SAPCHHAWNA  
N. KHAWDUNGSEI  
MIZORAM  
493:ROPUIA  
S/O HLIMPUIA  
N. KHAWDUNGSEI  
MIZORAM  
494:ZAKUNGA  
S/O ZAMA  
N. KHAWDUNGSEI  
MIZORAM  
495:LALRINMAWIA  
S/O CHALLIANNGURA  
N. KHAWDUNGSEI  
MIZORAM  
496:LALTLANCHHUNGA  
S/O CHALLIANNGURA  
N. KHAWDUNGSEI  
MIZORAM  
497:THANHRANGA  
S/O SAPCHHAWNA  
N. KHAWDUNGSEI  
MIZORAM  
498:LALHLIRA  
S/O THANKHUMA  
N. KHAWDUNGSEI  
MIZORAM  
499:VANLALHRIATA  
S/O DENGCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
500:LALNGAISANGA  
S/O SAWITHANGA  
N. KHAWDUNGSEI  
MIZORAM  
501:C. TAWNLUIA  
S/O KUNGA  
SAKAWRDAI  
MIZORAM  
502:LALDANGLIANA

S/O VALA  
N. KHAWDUNGSEI  
MIZORAM  
503:LIANZIKA  
S/O SIAMLIANA  
N. KHAWDUNGSEI  
MIZORAM  
504:HNEHLIANA  
S/O SANGA  
N. KHAWDUNGSEI  
MIZORAM  
505:SAWMI  
D/O THUAMA  
N. KHAWDUNGSEI  
MIZORAM  
506:SAWITHANGA  
S/O TUALZATHANGA  
N. KHAWDUNGSEI  
MIZORAM  
507:THANTLUANGA VARTE  
S/O THANGLUAIA (L)  
N. KHAWDUNGSEI  
MIZORAM  
508:LAISEIA  
S/O MAMA  
N. KHAWDUNGSEI  
MIZORAM  
509:KAIVUNGA  
S/O CHEKA (L)  
N. KHAWDUNGSEI  
MIZORAM  
510:LALTHAMANGA  
S/O ZAIPUIA  
SAKAWRDAI  
MIZORAM  
511:THANGLIANCHHUNGA  
S/O KUTDENGA  
DARLAWNVENGLUN  
MIZORAM  
512:NGURTAWMI  
D/O ZATHANGA  
RAMHLUNVENGLAI  
AIZAWL  
513:LUNGTIAWIA  
S/O DARSIAMA(L)  
DARLAWN LUNGVERHKAWN  
MIZORAM  
514:LALMUANA

S/O LERA  
DARLAWN  
MIZORAM  
515:LALCHHAWNTHANGA  
S/O KHAWTINTHANGA  
DARLAWN  
MIZORAM  
516:CHHUANLIANA  
S/O MAJ. BUAIA  
DINTHAR  
AIZAWL  
517:LALTHANCHHUNGA  
S/O KAPLIANA  
TUIRIAL CAMP N. SERZAWL  
518:NENGVUNGA  
S/O NGAIHTHANGA  
DARLAWN  
MIZORAM  
519:R. LALBUANGA  
S/O THANBUANGA  
DARLAWN  
MIZORAM  
520:LALNUNTHARA  
S/O LALRICHHAWNA(L)  
DARLAWNVENGLHUN  
MIZORAM  
521:H. LALDAWNGLIANA  
S/O DANGKIMA  
DARLAWN  
MIZORAM  
522:LALTHLAMUANA  
S/O T. THANGCHINA  
DARLAWN  
MIZORAM  
523:LALTHANGHRIMA  
S/O LALTHAWNGLIANA(L)  
N. SERZAWL  
MIZORAM  
524:LALTHANGHLEIA SAILO  
S/O LALZUALA(L)  
DARLAWN  
MIZORAM  
525:LALCHUNGNUNGA  
S/O R.THANGCHINA  
DARLAWN  
MIZORAM  
526:R. THANGLUAIA  
S/O BELA

DARLAWNVENGLUN  
MIZORAM  
527:HRANGTHANGA  
S/O KAIA(L)  
DARLAWN  
MIZORAM  
528:T. THANGTLUANGA  
S/O ZAWLKUNGA (L)  
DARLAWN  
MIZORAM  
529:T. LALROTLUANGA  
S/O HRIATPUIA  
DARLAWN  
MIZORAM  
530:THANGKHAMLIANA  
S/O LALZAMLOVA  
SUNHLUCHHIP  
MIZORAM  
531:LALLUAHA SAILO  
S/O LALHLEIA(L)  
RATU  
MIZORAM  
532:LALCHUNGNUNGA  
S/O LALLUAHA  
RATU  
MIZORAM  
533:THAWNGLIANA  
S/O VUNGA  
RATU  
MIZORAM  
534:BILTEA  
S/O TLANGTHANKHUMA  
DARLAWN  
MIZORAM  
535:KAWLREMTHANGA  
S/O LIANTHANGA  
ZOHMUN  
MIZORAM  
536:HK DAWLA  
S/O THANGKHUMA  
ZOHMUN  
MIZORAM  
537:THANGLURA  
S/O LAWMA  
ZOHMUN  
MIZORAM  
538:LALBEISEIA  
S/O DARKUNGA

ZOHMUN  
MIZORAM  
539:ZOSANGLIANA  
S/O KAWLREMTHANGA  
ZOHMUN  
MIZORAM  
540:ZOHUTHANGA  
S/O REMA  
ZOHMUN  
MIZORAM  
541:THANGNEIHLALA  
S/O LAWMA  
ZOHMUN  
MIZORAM  
542:THANGTAKIMI  
D/O CHINGVUNGA  
ZOHMUN  
MIZORAM  
543:RAMMAWIA  
S/O THANGA(L)  
SAKAWRDAI  
MIZORAM  
544:HK BIAKTLUANGA  
S/O VELA(L)  
PALSANG  
MIZORAM  
545:LALDINPUIA  
S/O KAPSANGA  
PALSANG  
MIZORAM  
546:LALVULLIANA  
S/O NEIHKHUMA  
PALSANG  
MIZORAM  
547:THANGLIANZAWMA  
S/O T. LIANCHHUNGA  
PALSANG  
MIZORAM  
548:LALBIAKCHHUNGA  
S/O SAPTHUAMA  
VENGLHUI  
AIZAWL  
549:ZOTHANGHLUTI  
D/O HUALA  
PALSANG  
MIZORAM  
550:LALRINZUALA  
S/O SAILUTA

BUNGKAWN  
AIZAWL  
551:VANLALPARA  
S/O LALVULLIANA  
PALSANG  
MIZORAM  
552:HRANGTHANTHUAMA  
S/O VANLALSANGA(L)  
PALSANG  
MIZORAM  
553:T. LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
554:LALSIAMLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
555:LALDINLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
556:LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
557:LIANCHHUNGA  
S/O CHEKA  
N. KHAWDUNGSEI  
MIZORAM  
558:LALBIAKLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
559:LALSIAMLIANA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
560:ZAIPUIA  
S/O CHANA  
SAKAWRDAI  
MIZORAM  
561:T. LALHMANGAIHA  
S/O LIANCHHUNGA  
N. KHAWDUNGSEI  
MIZORAM  
562:LALSIAMLIANA  
S/O LIANCHHUNGA

N. KHAWDUNGSEI  
MIZORAM  
563:LALREMKUNGA  
S/O HRANGCHAMLIANA  
SAIPUM  
MIZORAM  
564:F. LALDAWNGLIANA  
S/O DARTHANGMAWIA  
SAIPUM  
MIZORAM  
565:LALROPUIA  
S/O KHUMA  
SAIPUM  
MIZORAM  
566:T. SAIHLUNTHANGA  
S/O RALKHUMA  
SAIPUM  
MIZORAM  
567:L. RAMZAUVA  
S/O ZOKAITHANGA  
SAIPUM  
MIZORAM  
568:P.C MUANTHANGA  
S/O LAWMAWMA  
SAIPUM  
MIZORAM  
569:KUALA  
S/O THANGNEIHKAMA  
SAIPUM  
MIZORAM  
570:ZATHANGA  
S/O ROHMINGLIANA  
SAIPUM  
MIZORAM  
571:LALLUNGMUANA  
S/O ROKHAWMA  
SAIPUM  
MIZORAM  
572:LAWMSANGA  
S/O K. HRANGLIANA  
SAIPUM  
MIZORAM  
573:LALRAWNGBAWLA  
S/O LAMTINTHANGA  
SAIPUM  
MIZORAM  
574:LALRAMNGAIA  
S/O L.H THANGA

SAIPUM  
MIZORAM  
575:PIANGKIMI  
D/O NGULA  
SAIPUM  
MIZORAM  
576:ZAWLNEIHTHANGA  
S/O SIAMTHLILA  
SAIPUM  
MIZORAM  
577:HRANGTHANZUALA  
S/O ZAWLSANGLIANA  
SAIPUM  
MIZORAM  
578:EX. HAV. KHUMA  
S/O THANKAIA  
SAIPUM  
MIZORAM  
579:H.T SANGTHIANGA  
S/O NGURA (L)  
C/O THUAMCHUNGNUNGA  
TUITHIANG VENG  
AIZAWL  
MIZORAM  
580:LALTHAZUALA  
S/O LALRINSANGA  
SAIPUM  
MIZORAM  
581:LALRUATKIMA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM  
582:SAWITHANGA  
S/O THANGKUNGA (L)  
SAIPUM  
MIZORAM  
583:C. ZARMAWIA  
S/O C. LALRUALA  
N.HLIMEN  
MIZORAM  
584:S.R THANDANGA  
S/O CHUAUZIKA  
N.HLIMEN  
MIZORAM  
585:LALDIKA  
S/O SAPLALHMUAKA  
N.HLIMEN  
MIZORAM

586:ZAMLIANA  
S/O CHHUNA  
N.HLIMEN  
MIZORAM  
587:T. GINZALAMA  
S/O GOVUNGA  
N.HLIMEN  
MIZORAM  
588:LALMALSAWMA  
S/O SIAMLIANA  
N.HLIMEN  
MIZORAM  
589:LALHRUAIZELA  
S/O ZARMAWIA  
N.HLIMEN  
MIZORAM  
590:LALHMACHHUANA  
S/O LALSANGLURA  
N.HLIMEN  
MIZORAM  
591:R. SIAMA  
S/O THANGVELA (L)  
N.HLIMEN  
MIZORAM  
592:MALSAWMTHANGI  
D/O VANA(L)  
N.HLIMEN  
MIZORAM  
593:LALHMANGAIHA  
S/O THIANGA  
N.HLIMEN  
MIZORAM  
594:TLANGRENI  
D/O HMNGAIHA  
N.HLIMEN  
MIZORAM  
595:ZOSANGLIANA  
S/O CHALZIKA  
N.HLIMEN  
MIZORAM  
596:ZONUNTLUANGA  
S/O RENGHNUNA  
N.HLIMEN  
MIZORAM  
597:ZATHANGPUII  
D/O THANGRUAIA  
N.HLIMEN  
MIZORAM

598:NEIHCHHINGPUII  
D/O T. LIANCHUNGA  
N.HLIMEN  
MIZORAM  
599:HMINGTHANI  
D/O R. DANGLOVA  
N.HLIMEN  
MIZORAM  
600:P. K ROZUALA  
S/O CHALCHHUNGA(L)  
N.HLIMEN  
MIZORAM  
601:LALDINMAWIA  
S/O P.K ROZUALA  
N.HLIMEN  
MIZORAM  
602:REMTHANGA  
S/O BAWNGA  
N.HLIMEN  
MIZORAM  
603:H. VANLALMUANKIMA  
S/O H. NGURA  
N.HLIMEN  
MIZORAM  
604:VANLALZAWNA  
S/O REMA  
N.HLIMEN  
MIZORAM  
605:CHAWNGTHANSIAMA  
S/O ROLALA  
N.HLIMEN  
MIZORAM  
606:LALROPUIA  
S/O LALBUKA  
N.HLIMEN  
MIZORAM  
607:LALTHUAMA  
S/O TAIBAWNGA  
N.HLIMEN  
MIZORAM  
608:LIANTHANGA  
S/O LALBUKA  
N.HLIMEN  
MIZORAM  
609:LALAUVA  
S/O THANGZUALA  
N.HLIMEN  
MIZORAM

610:SAIPIANGA  
S/O LALPIANGA  
N.HLIMEN  
MIZORAM  
611:VANLALAUVA  
S/O THANGRUMA  
N.HLIMEN  
MIZORAM  
612:RENGCHHUNGA  
S/O ROSIAMA  
N.HLIMEN  
MIZORAM  
613:LALENTIRA  
S/O PATHANGA  
N.HLIMEN  
MIZORAM  
614:F. SANGKHUMA  
S/O ZAMA  
N.HLIMEN  
MIZORAM  
615:CHAWNGSIAMA  
S/O ROZIKA  
N.HLIMEN  
MIZORAM  
616:NEIHTHANGA  
S/O LALZEMA  
N.HLIMEN  
MIZORAM  
617:LALCHUNGNUNGA  
S/O HAULUAIA  
N.HLIMEN  
MIZORAM  
618:KAICHHUNGA  
S/O RINZUALI  
N.HLIMEN  
MIZORAM  
619:R. MANGHNUNA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM  
620:L.THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM  
621:R. LALROPUA  
S/O R.L RINGA  
SAWLENG  
MIZORAM

622:R.L THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM  
623:R. MANGHNUNA  
S/O RANGKHUMA  
SAWLENG  
MIZORAM  
624:VANLALRUATA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM  
625:CHHUNZIKA  
S/O TAITEA(L)  
SAWLENG  
MIZORAM  
626:ENGMAWII  
D/O ROSUA(L)  
SAWLENG  
MIZORAM  
627:MITINPAWLA  
S/O CHHAWNA(L)  
N. SERZAWL  
MIZORAM  
628:CHHIARA  
S/O RLBIAKLIANA  
N. SERZAWL  
MIZORAM  
629:R. LALLIANA  
S/O HRANGA  
N. SERZAWL  
MIZORAM  
630:NGAIHZUALA  
S/O OMEGA  
N. SERZAWL  
MIZORAM  
631:LALDORIKHUMA  
S/O LALZUALASAILO (L)  
N. SERZAWL  
MIZORAM  
632:THANGHLIRA  
S/O LALVUANA  
N. SERZAWL  
MIZORAM  
633:DANIELA  
S/O LALLIANA  
N. SERZAWL  
MIZORAM

634:LALTLANKIMA  
S/O LALSUAKA (L)  
BUKPUI  
MIZORAM  
635:LALTHANLIANA  
S/O PATHIAUA  
BUKPUI  
MIZORAM  
636:HMARA  
S/O SENA (L)  
BUKPUI  
MIZORAM  
637:LALRINAWMA  
S/O VANLALKUNGA  
BUKPUI  
MIZORAM  
638:SAPBUANGA  
S/O UIRUALA  
BUKPUI  
MIZORAM  
639:RAMDINGLIANA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM  
640:R. TLANGTHANKHUMA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM  
641:R. TLANGTHANKHUMA  
S/O SAPBUANGA  
BUKPUI  
MIZORAM  
642:MANGLIANTHANGA  
S/O TAWKA(L)  
N.HLIMEN  
MIZORAM  
643:KAPTHANGVELA  
S/O V.L ZAPA(L)  
N.HLIMEN  
MIZORAM  
644:ZAITHANMAWII  
D/O REMA  
N.HLIMEN  
MIZORAM  
645:SANGLURA  
S/O BUAI(L)  
N.HLIMEN  
MIZORAM

646:LALROPUIA  
S/O S.L HMUAKA  
N.HLIMEN  
MIZORAM  
647:J.C NEIHLAIA  
S/O DAILOVA  
N.HLIMEN  
MIZORAM  
648:S.R LALSANGA  
S/O ZACHHUNGA  
N.HLIMEN  
MIZORAM  
649:DENGKHUMA  
S/O LALKHAMA  
N.HLIMEN  
MIZORAM  
650:LALVENHIMA  
S/O S/O LALA  
N.HLIMEN  
MIZORAM  
651:LALTHANGA  
S/O V.L MUANA  
N.HLIMEN  
MIZORAM  
652:BIAKMAWIA  
S/O AINEUVA  
N.HLIMEN  
MIZORAM  
653:THATHLEIA  
S/O LALHULIANA  
N.HLIMEN  
MIZORAM  
654:SAPREMA  
S/O BAWIHCHHUNGA(L)  
N.HLIMEN  
MIZORAM  
655:DARCHUNGNUNGA  
S/O T.K DALA  
N.HLIMEN  
MIZORAM  
656:THANMAWIA  
S/O ZAWNGA(L)  
N.HLIMEN  
MIZORAM  
657:TLANGLIANZELA  
S/O ZAKHUMA  
N.HLIMEN  
MIZORAM

658:L.THIANGHLIMA  
S/O ZAKHUMA  
N.HLIMEN  
MIZORAM  
659:LALREMKUNGA  
S/O HRANGCHAMLIANA  
SAIPUM  
MIZORAM  
660:KAPHRANGA  
S/O SAITHUAMA(L)  
SAIPUM  
MIZORAM  
661:P.C MUANTHANGA  
S/O LAWMAWMA  
SAIPUM  
MIZORAM  
662:ZOHMANGAIHA  
S/O C. VAWRA  
SAIPUM  
MIZORAM  
663:ZATHANGA  
S/O ROHMINGLIANA  
SAIPUM  
MIZORAM  
664:LAWMSANGA  
S/O K. HRANGLIANA  
SAIPUM  
MIZORAM  
665:LALRAWNGBAWLA  
S/O LAMTINTHANGA  
SAIPUM  
MIZORAM  
666:LALTHLAMUANA  
S/O C.S DOKUNGA  
SAIPUM  
MIZORAM  
667:LALRAMNGAIA  
S/O L.H THANGA  
SAIPUM  
MIZORAM  
668:LALBIAKASANGA  
S/O NGURROPIANGA  
SAIPUM  
MIZORAM  
669:PIANKIMI  
D/O NGULA  
SAIPUM  
MIZORAM

670:ZAWLNEIHTHANGA  
S/O SIAMTHLILA  
SAIPUM  
MIZORAM  
671:HRANGTHANZUALA  
S/O ZAWLSANGLIANA  
SAIPUM  
MIZORAM  
672:LALRUATKIMA  
S/O LALCHHUANA  
SAIPUM  
MIZORAM  
673:SAWITHANGA  
S/O THANGKUNGA(L)  
MAUCHAR  
MIZORAM  
674:R.MANGHNUNA  
S/O RANGKHUMA (L)  
SAWLENG  
MIZORAM  
675:L.THANKUNGA  
S/O R.L RINGA(L)  
SAWLENG  
MIZORAM  
676:R. LALROPUA  
S/O R.L RINGA  
SAWLENG  
MIZORAM  
677:R.L THANKUNGA  
S/O R.L RINGA (L)  
SAWLENG  
MIZORAM  
678:R. MANGHNUNA  
S/O RANGKHUMA(L)  
SAWLENG  
MIZORAM  
679:VANLALRUATA  
S/O LALRIBUAIA(L)  
SAWLENG  
MIZORAM  
680:CHHUNZIKA  
S/O TAITEA(L)  
SAWLENG  
MIZORAM  
681:ENGMAWII  
D/O ROSUA (L)  
SAWLENG  
MIZORAM

682:NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (MINISTRY OF ROAD TRANSPORT AND HIGHWAY GOVT. OF INDIA)  
 REPRESENTED BY ITS MANAGING DIRECTOR  
 AT 3rd FLOOR, PTI BUILDING, 4  
 PARLIAMENT STREET, NEW DELHI-110001.

683:THE EXECUTIVE DIRECTOR (P), NHIDCL  
 NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LTD, REGIONAL OFFICE- AIZAWL  
 MIZORAM, 3rd FLOOR, T-86, TUIKHUAHTLANG  
 AIZAWL, MIZORAM, PIN-796001.

For the Applicant/Appellant : Ms. P. Banerjee, Advocate (through Video Conferencing).  
 Ms. S. Das, Advocate.

For the Respondent(s) : Mr. A. Kalita, Additional Advocate General, Mizoram.  
 : Mr. H.K. Sarma, Advocate for respondent No.5.  
 : Mr. P.D. Nair and Mr. H. Rohman, Advocates for respondent Nos.7, 8, 11, 12, 24, 28, 29, 31, 33, 38 and 510 to 562.  
 : Mr. R. Boro, Advocate on behalf of Mr. C. Baruah, Advocate for respondent Nos.682 and 683.

**BEFORE**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE KARDAK ETE**

**16.10.2023**

Learned counsel for the applicant/appellant has moved the Interlocutory Application, I.A.(Civil) No.3177/2023 with a prayer to allow withdrawal of the

writ appeal, being WA No.274/2022 and to file a fresh one citing the reason that there are omissions in the statement of facts and other inadvertent mistakes of technical nature, which may ultimately prejudice the cause of the applicant/appellant..

It is submitted by Ms. P. Banerjee, learned counsel for the applicant/appellant that during pendency of the writ appeal, Mizoram (Protection of Rivers) Ordinance, 2023 has been approved by the Council of Ministers of Mizoram and subsequently, the Mizoram (Protection of Rivers) Bill, 2023 was published vide in Mizoram Gazette on 19.09.2023. The applicant/appellant would like to bring the said Notification on record and to challenge the same.

Mr. A. Kalita, learned Additional Advocate General, Mizoram has opposed the prayer for withdrawal of the writ appeal.

However, we are of the opinion that as the applicant/appellant's counsel has cited justifiable grounds seeking withdrawal of WA No.274/2022 with liberty to file fresh writ appeal, the instant Interlocutory Application stands allowed.

The *ad interim stay* order passed earlier by this Court in WA No.274/2022 shall stand vacated.

Hence, the connected writ appeal, WA No.274/2022 is disposed of as withdrawn with the liberty to the applicant/appellant to file a fresh writ appeal, if so required.

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**

GAHC030003832021

Annexure A-18



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : WA/6/2021**

State of Mizoram and 3 Ors  
Chief Secretary  
to the Government of Mizoram Aizawl

VERSUS

Sh. Lalthamanga and 53 Ors  
Sakawrdai, Mizoram

**Advocate for the Petitioner** : Mrs. H Lalmalsawmi (GA, Mizoram)

**Advocate for the Respondent** :

**BEFORE**  
**HONOURABLE MR. JUSTICE KAKHETO SEMA**  
**HONOURABLE MRS. JUSTICE MALASRI NANDI**

**ORDER**

**21.07.2022**

*(K. Sema, J)*

Heard Mr. C. Zoramchhana, learned Addl. Advocate General, Mizoram for the State/appellants.

This appeal has been filed by the State against the common judgment & order dated 27.01.2021 passed in W.P.(C) No. 135/2013.

Issue notice to the respondents returnable within 4(four) weeks.

The learned Addl. Advocate General shall take steps for service of notice upon the

respondents by publication in a local paper having wide circulation in the places where the respondents reside. The publication shall be made by the State within a period of 7 days from today. The learned Addl. Advocate General shall file the affidavit showing the publication of the notice in the newspaper on or before the next dated fixed.

List it accordingly.

The common judgment & order dated 27.01.2021 passed by the learned Single Judge in W.P.(C) No. 135/2013 shall remain suspended till the next returnable date.

**JUDGE**

**JUDGE**

**Comparing Assistant**

GAHC030003832021



Annexure A19

**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : WA/6/2021**

State of Mizoram and 3 Ors  
Chief Secretary  
to the Government of Mizoram Aizawl

VERSUS

Sh. Lalthamanga and 53 Ors  
Sakawrdai, Mizoram

**Advocate for the Petitioner** : Mrs. H Lalmalsawmi (GA, Mizoram)

**Advocate for the Respondent** :

**BEFORE**  
**HONOURABLE MR JUSTICE SONGKHUPCHUNG SERTO**  
**HONOURABLE MR. JUSTICE P.J. SAIKIA**

**ORDER**

**09.11.2022**

*(S.Serto, J)*

Mrs. H. Lalmalsawmi, learned Government Advocate appearing for the State appellants prays that she may be allowed to withdraw the appeal with liberty to file a fresh, if required.

Mr. Lalfakawma, learned counsel for the respondents has no objection to the said prayer.

In view of the prayer, the appeal is disposed of as withdrawn.

Liberty as prayed for is granted.

**JUDGE**

**JUDGE**

**Comparing Assistant**

M/s Colorock (P) Ltd. Vs. Director of Mines (Jagannadha Rao J) 141

when eviction is ordered on grounds other than demolition and reconstruction. The learned Appellate Judge was therefore, right in holding that such a condition is unnecessary.

25. For all the above reasons, we dismiss the Civil Revision petitions, but in the circumstances without Costs. The tenant is given six months time from today to vacate the premises.

—:O:—

IN THE HIGH COURT OF  
JUDICATURE ANDHRA PRADESH  
AT HYDERABAD

The Hon'ble Mr Justice  
Jagannadha Rao

Between :

M/s. Colorock Private Limited  
27-20-42, Muslim Road  
Vijayawada-2, Krishna District,  
rep. by its Managing Director,  
Sri K Satyanarayana

Petitioner

And

The Director of Mines & Geology  
Govt of A P Hyderabad  
and others

Respondents

*Forest (Conservation) Act 1980,  
Sec. 2 (ii)—A P Forest Act, Sec. 4—Even-  
though the land is not described as 'forest  
land in the revenue accounts it can be con-  
cluded on the basis of the evidence of the  
actual nature of the land that it is in its true  
nature 'forest land' for the purpose of Sec.  
2(ii) of Forest (Conservation) Act, 1980.*

Held : Merely because land is not described as 'forest land' in the revenue accounts, the same cannot be treated as not being 'forest land'. The matter has now to be decided keeping in mind the actual nature of the land and not merely by the description in the revenue accounts. It may be that any positive description of

the land as 'forest land' in the revenue accounts may help the court in treating the land as 'forest land' but in the absence of such description the evidence of the actual nature of the land may also lead to the conclusion that the land is in its true nature, 'forest land'. (para 13)

Such an inference can certainly be raised on the facts of this case from two important circumstances. Firstly the preliminary notification under section 4 of the A. P. Forest Act shows — even without a final notification under Sec. 15 that according to the expert opinion of the Forest Department of the State Government the land can be treated as 'forest land' and further be reserved as and when a notification is issued under Sec. 15 as forest land extinguishing all private rights such as rights of way water rights etc., in the land. The second piece of material before the court is the description of the land as 'Konda' (Hill or Hill-rock) in the revenue accounts. The view of the Forest Department of the State Government that the land is 'forest land' for purposes of Sec. 2(ii) of the Central Act, is therefore based on sufficient material and cannot be treated as invalid. (para 14)

Cases Referred :

1. M/s Yashwant Stone Works Vs. State AIR 1988 Allahabad 121 (para 8)
2. Rural Litigation & Entitlement Konda, Dehradun Vs. State of U P & others 1985 SCALE 906 (para 11)

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed herein the High Court will be pleased to issue a writ or order or Direction more particularly one in the nature of a writ of certiorari calling for the records in proceedings No. 1846/M2/85, dated 15-4-89 on the file of the Assistant Director of Mines & Geology, Vijayawada the 3rd respondent herein and quash the same.

Mr. V. Raja Gopal Reddy, Advocate  
for the Petitioner :

Govt Pleader for Forests for the  
Respondents

The Court made the following:

ORDER

1. The point arising in the present case is whether land which is notified u/s 4 of the A P Forest Act, but which is not described in the revenue accounts as 'forest land' comes within the purview of Section 2(ii) of the Forest (Conservation) Act, 1980. The facts in brief are as follows:—

The petitioner-Company was granted a mining lease on 17-11-88 in respect of six hectares of land in S No. 508 of A. Kondur village in Krishna District for a period of five years from 17-11-88. The petitioner's firm started quarrying operations on 1-12-88 but on 15-4-89 the impugned proceedings have been issued by the assistant Director of Mines and Geology, Vizianwada suspending the operations of the quarry lease. This order was passed on the basis that at the time when the lease was granted it was not noticed that lands in S Nos. 502 and 508 of this village were forest lands and that permission should have been obtained under the Forest (Conservation) Act 1980 from the Central Government. An interim order was passed by me on 27-4-89 directing the Forest Settlement Officer concerned, to submit a report after demarcating the land properly. The report has since been submitted by the Forest Settlement Officer, Nellore dated. 20-5-89. As per the said report, a notification u/s 4 of the A.P Forest Act had been issued in G.O Ms. No 974 (F & A) Department on 14-5-70 and published in the A P Gazette on 9-7-70. The notification was also published in the District Gazette, Krishna on 9-7-70. A proclamation was issued u/s 6 inviting

objections and the same was published in the District Gazette, Krishna on 9-7-79. Objections have been received and the same are under investigation by the Forest Settlement Officer, Nellore. It is clearly pointed out in the report that the extent of six hectares covered by S No. 508 in question is included in the land covered by the notification u/s 4 of the A.P Forest Act and that therefore, this land is proposed to be reserved as forest. So far as the revenue classification of the land in the revenue records is concerned, the survey number is described as "Konda" (meaning - a hill or hollock). This extent of six hectares forms part of a larger extent of Ac. 170.00 out of a total extent of Ac. 474-12 in S No. 508 and the said extent of Ac. 170.00 is proposed to be reserved under the notification u/s 4. The report no doubt states that prior permission of the Central Government under the Forest (Conservation) Act, 1980, is not necessary as the land is merely proposed to be included in the reserve forest and there is only miscellaneous species of Dante plants in patches here and there and that the lease is for a short period.

2. The learned counsel for the Writ Petitioner Sri V. Rajagopala Reddy has contended that under the provisions of the A P Forest Act, the procedure is to propose land for being included in the reserve forest area by issuing a notification u/s 4, issuing a proclamation u/s 6 and issuing a final notification u/s 15 declaring the land to be reserved and that it is only then, that land can be said to be reserve forest land for the purposes of the Forest (Conservation) Act, 1980. The learned counsel also relies upon a circular issued by the Central Government on 8-4-88 which stated that land notified u/s 4 of the Indian Forest Act, 1927 or other corresponding Acts of any State and yet to be declared as reserve forest would fall under the

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provisions of the Forest (Conservation) Act, 1980 if the land is described as "Forest land" in the revenue records of the particular State.

3. On other hand, the learned Government Pleader Sri P. Sita Ramaraju has contended that the Forest (Conservation) Act, 1980 in Section-2 refers not only to forests which are reserved, but also to other forest land and that even nonreserved forest land cannot be diverted for non-forest purposes. He points out that when once a notification is issued u/s 4 of the A P Forest Act, it is sufficient indication of the potentiality of the land being converted as part of a reserve forest land and that the description of the land as 'Konda' in the revenue records is sufficient indication that the land can be treated as forest land for the purposes of Forest (Conservation) Act, 1980.

4. The Forest (Conservation) Act, 1980 is an Act to provide for the conservation of forests and for matters connected therewith or ancillary or incidental thereto. The Statements of objects and Reasons of the Act read as follows:

"Deforestation causes ecological imbalance and leads to environmental deterioration. Deforestation had been taking place on a large scale in the country and it had caused widespread concern.

5. With a view to checking further deforestation, the President promulgated on the 25th October, 1980, the Forest (Conservation) Ordinance, 1980. The Ordinance made the prior approval of the Central Government necessary for deservation of reserved forests and for use of forest land for non-forest purpose. The ordinance also provided for the constitution of an advisory committee to advise the Central Government with regard to grant of such approval.

6. The Bill seeks to replace the aforesaid Ordinance." It would be necessary to refer to the provisions of Section-2 of the Forest (Conservation) Act, 1980 and the explanation thereto :—

"S. 2 Restriction on the de-reservation of forests or use of forest land for non-forest purpose:—

Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make except with the prior approval of the Central Government any order directing—

(i) that any *reserved forest* (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof shall cease to be reserved;

(ii) that *any forest land* or any portion thereof may be used for any non-forest purpose.

*Explanation:* For the purposes of this Section "non-forest purposes" means breaking up or clearing of any forest land or portion thereto for any purpose other than reafforestation"

7. A reading of the above asid provision would show that the 'provision is applicable not merely to reserve forests, but also to 'any forest land' and if the same is to be used for non-forest purposes the permission of the Central Government becomes necessary, in view of the non-abstente clause in the opening part of Section-2 and the very purpose and intendment of the statute. The point for consideration is whether the land in the present case covered by the six hectares comes within the definition of Section 2(ii) of the Central Act.

8. In M/s Yeshwant Stone Works Vs. State (1) AIR 1988 Allahabad 121 the question arose in the Allahabad High Court

in connection with a mining lease and the argument was that the provisions of the Forest (Conservation) Act did not apply. In that context the Division Bench considered the relevant provisions of the State Act and the Central Act and observed as follows—

‘Reverting to the argument of the petitioner’s counsel that as no notification under S 20 of the Forest Act 1927 declaring the forest in question as reserved forest’ had been issued therefor, prior approval of the Central Government was required, we find ourselves unable to agree. Under S 2 of the 1980 Act, there are two prohibitions. The first is that the State Government would not be empowered to declare a reserved forest as ceasing to be so and the second is that any forest Land or any portion thereof cannot be used for non-forest purpose. The words important in Cl. (ii) of S 2 are ‘any forest lands’. The word ‘forest, has not been defined in the Act. *This word has been used in the general sense, which means all lands bearing vegetative associations demarcated by trees of any size exploited or not, capable of producing wood of other forest products of exerting an influence on the climate or on the water regime or providing shelter for livestock and wildlife.* ‘This definition has been given by Food & Agriculture Organisation (FAO) of the United Nations’ (emphasis supplied)

The Division Bench again observed a little later as follows—

‘It (Act) applies to ‘any forest land’ which is to be used for non-forest purpose. ‘Any’ is a word of *very wide meaning* and prima facie the use of this word excludes limitation or qualification. If the word any is also kept into account, there would be no difficulty in finding that *the term ‘forest’ has not to be confined to reserved forest only.* Section 2 imposing restriction on the use of forest lands for non-forest purposes will apply to all the forests. (emphasis supplied)

It is therefore, clear that the provisions of Section 2(ii) of the Act are applicable not only to reserve forest land but also to other forest lands.

9. The next question to be decided is whether ‘any forest land’ includes land of the nature granted on lease to the petitioner. In the abovesaid Allahabad case some forest values have been quoted from Encyclopaedia Britannica, Vol. 9, page 614 as follows;

‘It is essentially a community-technically known as an eco system—in which trees are dominant form of vegetation but in which other plants, animals, Soil and the area all play an important role.

Amongst the important services rendered by the forest are control of Soil erosion, protection of watersheds and amelioration of local climate. The forest canopy breaks the forest of the violent rainfall on the Soil. The decaying leaves and twigs make the Soil more porous and, therefore, more effective reservoir for the storage of water.’

10. It is also necessary to refer to the provisions of Article 48A and Article 51A (g) of the Constitution of India. Article 48A prescribes that the State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country. Article 51A (g) states that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes rivers and wild life and to have compassion for living creatures.

11. In Rural Litigation & Entitlement Konda, Dehradun v State of U.P. & others (2) 1985 (2) SCALE—906. the Supreme Court observed as follows:—

“I wish to observe that through exploitation of mineral resources in the interest of industrial growth of the country is necessary, yet such mines should be

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so worked as not to disturb the ecology and not to affect the livelihood and the living conditions of a very large number of the people. Advantage gained by working the mines for industrial growth and national development in a manner which may seriously prejudice the interests of a large number of human beings and disturb the ecological balance, may very much be out-weighted by the serious consequences which are likely to follow. Industrial development is necessary for economic growth of the country in the largest interests of the nation. If, however, industrial growth is sought to be achieved by haphazard and reckless working of the mines resulting in less of life, loss of property, loss of basic amenities like supply of water and creation of ecological imbalance there may ultimately be no real economic growth and no real prosperity. It is necessary to strike a proper balance. In my opinion, the appropriate authorities at the time of granting leases should take all these factors into consideration and should while granting lease of mines for exploitation of mineral provide for adequate safeguards. Had appropriate safeguards been provided at the time of granting of leases, it would not indeed, have been necessary for us to direct the closure of so many mines and a good deal of sufferings of the people of the locality would have been avoided.

12. It is also necessary to refer to a notification dated:-8-4-1988 relied upon by the learned counsel for the petitioner. In that case, it was pointed out that certain State Governments were de-notifying lands which were notified u/s 4 of the Indian Forest Act, 1927 earlier for reservation. The question arose whether while undertaking such de-reservation, the State Governments have to obtain permission from the Central Government. The notification refers to a judgment of the Gujarat High Court in Civil Application No. 1665/1987.

The High Court held that when the Government records themselves show a particular land as forest land, then it is *prima facie* forest land and in that case, Section 2 of the Forest (Conservation) Act, 1980 would apply. Basing on the abovesaid decision of the Gujarat High Court, the Central Government stated in the abovesaid Circular that even though the reservation of any land as 'forest land' has not become operative and there was only a preliminary notification proposing to reserve certain lands as forest land, still if the land was described as 'forest land' in the revenue records, the permission of the Central Government would be necessary for de-reservation of land. The Central Government finally observed as follows:

"In view of this clarification the areas which were notified under sec.4 of the Indian Forest Act, 1927 with the intention to be notified as reserved forests and which are recorded as "Forests" in the records of the State Government, can be de-notified or diverted for other non-forest purpose only with the prior approval of the Central Government. All diversions of forest areas which were notified under sec. 4 of the Indian Forest Act without prior approval of the Central Government after coming into force of the Forest (Conservation) Act, 1980 are therefore, ab initio invalid. It is requested that all such diversions which may have been made in violation of the Forest (Conservation) Act may be cancelled".

13. Bearing the above aspects of a 'forest land' in view, I am of the opinion that merely because land is not described as 'forest land' in the revenue accounts, the same cannot be treated as not being 'forest land'. The matter has now to be decided keeping in mind the actual nature of the land and not merely by the description in the revenue accounts. It may be that

any positive description of the land as 'forest land' in the revenue accounts may help the court in treating the land as 'forest land' but in the absence of such description, the evidence of the actual nature of the land may also lead to the conclusion that the land is, in its true nature, 'forest-land'.

14. Such an inference can, in my view, certainly be raised on the facts of this case, from two important circumstances. Firstly, the preliminary notification under section 4 of the A. P. Forest Act shows—even without a final notification under section 15—that according to the expert opinion of the Forest Department of the State Government, the land can be treated as 'forest land' and further be reserved as and when a notification is issued under sec.15 as forest land extinguishing all private rights such as rights of way, water rights etc, in the land. The second piece of material before the court is the description of the land as 'Konda? (Hill or Hill-rock) in the revenue accounts. The view of the Forest Department of the State Government that the land is 'forest land, for purposes of Sec. 2 (ii) of the Central Act, is therefore, based on sufficient material and cannot be treated as invalid.

15. It may be noted that revenue accounts are maintained mainly for the purposes of collection of land revenue. If it is private land in which there is a forest, the land might be described as patta land with forest. If it is government poramboke land containing forests, it could be described as forest poramboke. If the land in question contains a hillock, it may be described as a konda (hill or hillock). It does not make any difference for revenue purposes for collection taxes, i.e., whether the land is described as a konda or a forest land. As already stated, the very fact that the land of six hectares in question is included in a total extent of Ac 170-00 u/s 4

(1) of the A.P. Forest Act gives a clear indication that at one time and even now the land has all the potentialities of forest land. It cannot, therefore, be said that the land does not come within the purview of Section. 2 (ii) of the Central Act.

16. The opinion of the Forest Settlement Officer that the land does not come within the purview of the Central Act cannot be accepted for, being a revenue Official, he does not have the necessary technical expertise to know about the potentiality of the land for being proposed for reservation as forest land it is only the officials of the Forest Department of the State Government that are more competent to decide or give an opinion on the said question. The Forest Department has already expressed its opinion to reserve the land for forest purposes by issuing a notification under sec. 4 and what remains to be done is to see whether there are any private rights in the forest are to be extinguished or continued. Therefore, it is not permissible for an official of the Revenue Department to give any opinion which runs contrary to the expert opinion of the officials of the Forest Department. The counter-affidavit filed in the case also shows that according to the Forest Department, the land partakes of the character of forest land and that permission of the Central Government is necessary.

17. For all the aforesaid reasons the Writ Petition fails, and is dismissed. There will be an order as to costs. Advocate's fee Rs.200/—

# Advance Service of Rejoinder

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to office, Anamika ^



From gaurav bansal • emailtogkb@gmail.com

To office@swarajandkotwal.com

Anamika Pandey • legumjure@gmail.com

Date 31 Oct 2023, 15:14

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Attachment available until 30-Nov-2023

Sir,

Please find the attached rejoinder filed in O.A. No. 150 of 2022, Eastern bench, NGT.

Kindy treat the present email as advance service of Rejoinder.

Regards

Gaurav Kumar Bansal  
Advocate  
For  
Applicant  
9811164777

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Final Rejoinder.pdf

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